

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**OA No 4 OF 2024
In
OA No 869 OF 2022**

IN THE MATTER OF:

A V NAGARAM

..... Applicant

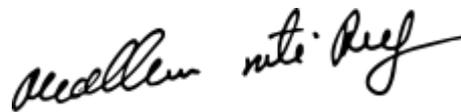
Vs

ANDHRA PRADESH POLLUTION CONTROL BOARD AND OTHERS

.... Respondents

REPORT FILED BY THE APPCB 1st RESPONDENT

DATE - 13.04.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

**Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com**

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

O.A. NO.04 OF 2024(SZ), EARLIER O.A. NO. 869 OF 2022 (PB)

IN THE MATTER OF O.A. NO.04 OF 2024(SZ), EARLIER O.A. NO. 869 OF 2022 (PB)
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE BENCH,
CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDER DATED.22.03.2024.

INDEX

Sl.No.	Particulars	Page Nos.
1.	Report of the APPCB in O.A. No.04 of 2024(SZ)	1-3
2.	Annexure-I Report of the Joint Committee in compliance with the order dated 11.01.2023 in O.A.No.869 of 2022 of Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi	4-105
3.	Annexure-II Hon'ble NGT Orders dated 22.03.2024	106-107
4.	Annexure-III Environmental Clearance of M/s. Qule Pharma Private Ltd., (Formerly M/s. Auroactive Pharma Pvt. Ltd) vide order dated 29.07.2021	108-115
5.	Annexure-IV Consent to Establish of M/s. Qule Pharma Private Ltd., (Formerly M/s. Auroactive Pharma Pvt. Ltd) vide order dated 12.01.2022	116-126
6.	Annexure-V Consent to Establish (Change of Product Mix) of M/s. Qule Pharma Private Ltd., (Formerly M/s. Auroactive Pharma Pvt. Ltd) vide order dated 12.01.2024	127-136
7.	Annexure-VI Consent to Operate (CTO) of M/s. Qule Pharma Private Ltd., (Formerly M/s. Auroactive Pharma Pvt. Ltd) order dated 18.03.2024	137-148
8.	Annexure-VII Environmental Clearance of M/s. Lyfius Private Ltd. (LPPL), (formerly M/s. Aurobindo Antibiotics Private Limited) vide order dated 29.07.2021	149 -155
9.	Annexure-VIII Consent to Establish of M/s. Lyfius Private Ltd. (LPPL), (formerly M/s. Aurobindo Antibiotics Private Limited) vide order dated 12.01.2022	156-166
10.	Annexure-IX Consent to Operate (CTO) of M/s. Lyfius Private Ltd. (LPPL), (formerly M/s. Aurobindo Antibiotics Private Limited) order dated 24.01.2024	167-178

Date: 12.04.2024

Place: Kakinada.


Environmental Engineer
APPCB, Regional Office,
Kakinada

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

1.0 Preamble:

K Srinivas and others, villagers of A.V Nagaram, Kodada K. Perumallapuram Villages of Thondangi Mandal, Kakidnada District, Andhra Pradesh have sent a letter petition to the Tribunal on 19.07.2022. Original Application has been registered by the tribunal taking cognizance of the letter petition.

The complaint is that there is a unit namely; M/s Auro Active Pharma Pvt. Ltd., a subsidiary company of M/s Aurobindo Pharma Ltd. running in about 150 acres land in SEZ area in Survey No. 349, 350, 351, 352 and 353 of Village A.V Nagara, the establishment of unit in 150 acres of land has been started. The land which is allotted to the industrial unit is where flood water is stored. Presently, 150 acres of land is covered with 5ft high sand on account whereof, during storm, total flood water 2 inundates the villages of Kodada and A.K Mallavaram due to which there would be loss of crops, live stocks and lives of human beings. The unit even otherwise is causing health hazard to the local population.

The Hon'ble NGT order dated: 11.01.2023 in OA No. 869 of 2022 has constitute a joint committee of State PCB and District Magistrate, Kakinada, Andhra Pradesh visit the premises, collect relevant information and to submit a factual report including the details of action taken, if any. The committee inspected in and surroundings of Auro Active Pharma Pvt. Ltd. Kakinada District on 07.02.2023.

The Joint Committee submitted the report to the Hon'ble NGT dated 24.03.2023 (Annexure-I).

The Hon'ble NGT, Principal Bench, New Delhi vide order dated 22.08.2023 transferred the petition to Southern Zone Bench, Chennai, since the matter relates to the Southern Zone Bench, Chennai (Annexure-II).

The Hon'ble NGT Southern Zone Bench, Chennai in O.A. NO.04 OF 2024(SZ) in earlier O.A. NO. 869 of 2022 (PB) vide order dated 22.03.2024 observed that the Joint Committee has filed its report, wherein they have stated that the lands in question are not flood water storage lands and these are all private lands and mentioned that the Environmental Clearances were obtained by them from the MoEF&CC and also the No Objection Certificate from the SCZMA - Andhra Pradesh. The APPCB was also issued the Consent to Establish for starting the construction activity. Whether the units are operational or not is not mentioned in the report.

The Hon'ble NGT vide order dated 22.03.2024 directed the APPCB to file a separate report in this regard.



ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

2.0 Status report on M/s. Auroactive Pharma Pvt. Ltd

M/s. Qule Pharma Private Ltd., (Formerly M/s. Auroactive Pharma Pvt. Ltd) is a Bulk Drug manufacturing unit at Sy.No.349, 350, 351, 352 and 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District, existing in an extent of 153.0 acres.

The industry has obtained Environmental Clearance (EC) vide order dt 29.07.2021 for the manufacture of 4 bulk drugs and intermediates of capacity 1033.33 TPM and Co-generation power plant 40 MW (Annexure-III).

S.No	Product	Quantity (TPM)
1	Erythromycin Thiocyanate	133.33
2	Ibuprofen	300
3	Levetiracetam	300
4	Cephalosporins	300
	Total	1033.33

The industry has obtained Consent To Establish (CTE) order dt 12.01.2022 for the manufacture of above products (Annexure-IV).

The industry obtained Consent To Establish (Change of Product Mix) dated 12.01.2024 to manufacture 8 products, 7 regular products and 8th product as Erytromycin or Cephalosporins with total production capacity of 1033.33 TPM (Annexure-V).

S. No	Name of Product	Capacity			
		Existing*		After CPM	
		TPM	TPA	TPM	TPA
1	Erythromycin Thiocyanate	133.33	1600	173.3	2080
2	Cephalosporins	300	3600	125	1500
	Total - I (Worst Case 1 Product)			173.3	2080
3	Ibuprofen	300	3600	100	1200
4	Levetiracetam	300	3600	50	600
5	6-Amino Penicillanic Acid (6-APA)	-----	----	300	3600
6	Ampicillin Trihydrate	-----	----	100	1200
7	7-Phenylacetamido-3-Chloromethyl-Cephalosporanic acid paramethoxy benzylester (GCLE)	-----	----	150	1800
8	Phenyl Acetic Acid (PAA)	-----	----	120	1440
9	Piperacillin Monohydrate	-----	----	40	480
	Total - II (All Products from 3 to 9)			860	10320
	Grand Total (I+II)	1033.33	12400	1033.33	12400
	Co-Generation Power Plant		40 MW		40 MW

The total permitted waste water generation as per the CFE (CPM) dt 12.01.2024 is 17520.9 KLD.


ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

The industry has obtained Consent To Operate (CTO) in Phase- I for the manufacture of the following products only vide order dated 18.03.2024 valid upto 31.01.2025. (Annexure-VI)

S. No.	Name of Product	Capacity	
		TPM	TPA
1.	6-Amino Penicillanic Acid (6-APA)	300	3600
2.	Ampicillin Trihydrate	100	1200
	Total	400	4800

Further, it is to submit that the industry is under trail runs and planning to start the regular production from June, 2024.

3.0 Status report on M/s. Lyfius Private Ltd. (LPPL), (formerly M/s. Aurobindo Antibiotics Private Limited)

M/s. Lyfius Private Ltd. (LPPL), (formerly M/s. Aurobindo Antibiotics Private Limited), located at Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District existing in an extent of 230.0 acres.

The industry has obtained Environmental Clearance (EC) vide order dt 29.07.2021 for the manufacture of Penicillin G (Pen G)- 1250 TPM, Glucose-15000 TPM and Co-generation power plant 50 MW (Annexure-VII).

S.No	Product	Quantity (TPM)
1	Penicillin G (Pen G)	1250
2	Glucose	15000
3	Co-Generation Power Plant	50 MW

The industry has obtained Consent To Establish (CTE) order dt 12.01.2022 for the manufacture of above products (Annexure-VIII).

The industry has obtained Consent To Operate (CTO) in Phase- I for the manufacture of the following products only vide order dated 24.01.2024 valid upto 30.11.2024 (Annexure-IX).

S. No.	Name of Product	Capacity in TPM
1.	Penicillin G (Pen G)	1250
2.	Glucose	15000
3.	Co-Generation Power Plant	50 MW

Further, it is to submit that the industry is under trail runs and planning to start the regular production from June, 2024.


Environmental Engineer
APPCB, Regional Office,
Kakinada

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH, NEW DELHI
Original Application No. 869 of 2022

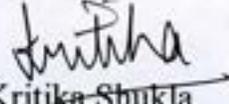
**IN THE MATTER OF O.A. NO. 869 OF 2022 SUBMITTED TO
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPLE BENCH,
NEW DELHI IN COMPLIANCE TO HON'BLE NGT ORDER
DATED.11.01.2023**

INDEX

S.No.	Particulars	Page Nos.
	Report of the Joint Committee in compliance with the order dated 11.01.2023 in O.A.No.869 of 2022 of Hon'ble National Green Tribunal (NGT) Principle Bench, New Delhi.	1 - 12
1.	Annexure-I Hon'ble NGT Orders dated 11.01.2023	13 - 14
2.	Annexure-II Committee constituted with lined Departments dated 27.01.2023	15 - 16
3.	Annexure-III The approved letter of the Ministry of Chemical & Fertilizers, Gol, dated 22.01.2021	17 - 18
4.	Annexure-IV Environmental Clearance vide order dated 29.07.2021, Consent to Establish vide order dated 12.01.2022 and CTE (NOC) of the Board vide order dated 09.04.2021 and NOC from APCZMA dated 15.06.2021 (M/s. Lyfius Pharma Private Limited (Formerly M/s. Aurobindo Active Pharma Limited)	19 - 47
5.	Annexure-V Environmental Clearance vide order dated 29.07.2021 and Consent to Establish vide order dated 12.01.2022 issued to M/s.Qule Pharma Private Ltd., (QPPL), (Formerly: M/s. Auroactive Pharma Private Limited)	48 - 66

6.	Annexure-VI Google map showing the location of the said lands along with settlement fisala register.	67-93
7.	Annexure-VII Government Memo no ICD01/871/2022-ERD dated 14.06.2022 issued by Water resources (ERD) Department, Government of Andhra Pradesh	94-95
8.	Annexure-VIII The photograph showing the status of the Khandi Kalava before & after diversion and sketch	96-100

Dt: 24.03.2023
Place: Kakinada.


Smt. Kritika Shukla
Collector & District Magistrate,
Kakinada District
Collector
Kakinada District

1.0 Preamble:

K Srinivas and others, villagers of A.V Nagaram, Kodada K. Perumallapuram Villages of Thondangi Mandal, Kakidnada District, Andhra Pradesh filed a petition in Hon'ble NGT on 19.07.2022 regarding the M/s Auro Active Pharma Pvt. Ltd., a subsidiary company of M/s Aurobindo Pharma Ltd., running in about 150 acres land in SEZ area. In Survey No. 349, 350, 351, 352 and 353 of A.V Nagaram village the establishment of unit in 150 acres of land has been started. The land which is allotted to the industrial unit is where flood water is stored. Presently, 150 acres of land is covered with 5ft high sand on account whereof, during storm, total flood water inundates the villages of Kodada and A.K Mallavaram due to which there would be loss of crops, live stocks and lives of human beings. The unit even otherwise is causing health hazard to the local population.

2.0 Hon'ble NGT order dated. 11.01.2023 in OA No. 869 of 2022

Before taking any further action, the Hon'ble NGT order dated:11.01.2023 in OA No. 869 of 2022 has constitute a joint committee of State PCB and District Magistrate, Kakinada, Andhra Pradesh visit the premises, collect relevant information and to submit a factual report including the details of action taken, if any. The copy of the NGT order dated: 11.01.2023 is submitted in annexure-I.

Constitution of Joint Committee:

The Hon'ble NGT vide order dated.11.01.2023, constituted the District Magistrate, Kakinada and PCB, as the Joint Committee. The District Magistrate, Kakinada, Andhra Pradesh is the nodal agency for coordination and compliance. The District Magistrate, Kakinada vide proceedings dated 27.01.2023 constituted a committee comprising the District officials to collect relevant information for submission of factual report to Hon'ble NGT:

- i. Revenue Divisional Officer, Peddapuram, Kakinada
- ii. Joint Director of Agriculture, Kakinada
- iii. Superintendent Engineer, Irrigation Department, Kakinada
- iv. Zonal Manager, APIIC, Kakinada
- v. Environmental Engineer, APPCB, Kakinada
- vi. General Manager, DIC, Kakinada

The District Magistrate, Kakinada vide proceedings dated 27.01.2023 is submitted as annexure-II.

4.0 Scope of Committee:

The Hon'ble NGT directed the Joint Committee to visit the premises, collect relevant information and submit a factual report including the details of action taken, if any.

5.0 Inspection of the area in question:

The committee inspected in and surroundings of Auro Active Pharma Pvt. Ltd. Kakinada District on 07.02.2023:

About the Proposed Industries:

The Ministry of Chemical & Fertilizers, GoI accorded approval under Production Linked Incentive (PLI) scheme for promotion of domestic manufacture of critical Key Starting Materials (KSMs) / Drug intermediates and Active Pharmaceutical Ingredients (APIs) with an object to attain self reliance and reduce import dependence in these bulk critical drugs- Key Starting Materials (KSMs) / Drug intermediates and Active Pharmaceutical Ingredients (APIs) to M/s. Aurobindo Pharma Limited to produce penicillin G & 7-ACA. The approved letter of the Ministry of Chemical & Fertilizers, GoI, dated 22.01.2021 is submitted in annexure-III.

Accordingly, M/s Auroactive Pharma Pvt. Ltd., a subsidiary company of M/s Aurobindo Pharma Ltd., has proposed to establish the following 2 bulk drug/ intermediate manufacturing units at A.V.Nagaram (V), Kakinada

Report of the Joint Committee in the matter of OA No.869 of 2022

SEZ area, Thondangi (M), Kakinada District.

- i. M/s.Lyfius Private Ltd. (LPPL) (Formerly:M/s.Aurobindo Antibiotics Private Limited).
- ii. M/s.Qule Pharma Private Ltd., (QPPL), (Formerly:M/s. Auroactive Pharma Private Limited).

i. Details of M/s.Lyfius Private Ltd. (LPPL) (Formerly M/s.Aurobindo Antibiotics Private Limited):

M/s.Aurobindo Antibiotics Private Limited, Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V.Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District obtained Environment Clearance from SEIAA vide order dated 29.07.2021 for the following products with capital cost of Rs.3000 Cr. in total area of 230 acres.

Sl.No.	Name of the Products and By-products	:	proposed capacity (TPA)
a)Regular Products			
1	7-Amino-Cephalosporanic acid (7-ACA)	:	2,000
2	Penicillin G (Pen G)	:	15,000
3	Glucose	:	1,98,000
4	6-Aminopenicillanic Acid (6-APA)	:	4,200
b)Campaign Products			
5	Amoxicillin Trihydrate (Enzymatic)	:	1,800
6	Ampicillin Trihydrate (Enzymatic)	:	1800 (Worst case one product out of 5 & 6)
7	Co-Generation Power Plant	:	100

Subsequently, M/s.Lyfius Private Ltd. (LPPL) (Formerly: M/s.Aurobindo Antibiotics Private Limited), A.V.Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District vide order dated 12.01.2022 obtained Consent To Establish (CTE) of APPCB for the above products.

The APCZMA issued No Objection Certificate (NOC) vide order dated 15.06.2021 for laying of common marine discharge lines for treated effluents and intake pipeline for desalination plant.

M/s. Lyfius Private Ltd. (LPPL) (Formerly: M/s.Aurobindo Antibiotics Private Limited), also obtained CTE (NOC) of the Board vide order dated 09.04.2021 for common marine outfall to discharge treated effluents and the details of proposed marine intake and disposal facility consists of the following components:

S.No.	Description of the pipeline	Capacity of the pipeline	Dimensions of the pipeline
1.	Sea water intake for desalination plant	47 MLD	Length: 1000 m Diameter: 600 mm Depth: 9.5 m CD
2.	Common LFP outfall pipeline for desalination brine a) M/s.Auroactive Pharma Pvt. Ltd (8.075 MLD) + b) M/s. Aurobindo Antibiotics Pvt. Ltd. (19.975 MLD)	28.05 MLD	Length: 1000 m Diameter: 600 mm Depth: 10 m CD

3.	Common LFP outfall pipeline (part of desalination brine + treated effluent discharge) a) M/s.Auroactive Pharma Pvt. Ltd (9.468 MLD) + b) M/s. Aurobindo Antibiotics Pvt. Ltd. (22.8 MLD)	32.268 MLD	Length: 1500 m
			Diameter: 600 mm
			Depth: 11.3 m CD

The copy of the Environmental Clearance vide order dated 29.07.2021, Consent to Establish vide order dated 12.01.2022 and CTE (NOC) of the Board vide order dated 09.04.2021 and NOC from APCZMA dated 15.06.2021 for common marine outfall to discharge treated effluents issued to M/s.Lyfius Private Ltd. (LPPL) (Formerly: M/s.Aurobindo Antibiotics Private Limited), are submitted in annexure-IV.

Present Status of M/s.Lyfius Private Ltd. (LPPL) (Formerly: M/s.Aurobindo Antibiotics Private Limited):

The industry is under construction stage and is in the process of construction of production blocks in 1st phase. The industry is establishing power plant and desalination plant to meet their power & steam requirement. Effluent Treatment Plant (ETP) of 12 MLD initially for Phase-I and guard ponds of 4 x 12 MLD are under construction. Regarding common intake and marine outfall, the industry has completed the pipelines from Land Fall Point (LFP) into Sea as follows:

- a) Sea water intake for desalination plant – 47 MLD - 1 km from LFP into Sea.

Report of the Joint Committee in the matter of OA No.869 of 2022

- b) Marine outfall pipeline for Desalination brine – 28 MLD – 1.25 km from LFP into Sea.
- c) Common LFP outfall pipeline (Multipurpose) – 32 MLD – 2 km from LFP into Sea.

ii. Details of M/s.Qule Pharma Private Ltd., (QPPL), (Formerly: M/s. Auroactive Pharma Private Limited).

M/s.Qule Pharma Private Ltd., Sy.No.349, 350, 351, 352 & 353 at A.V.Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District obtained Environment Clearance from SEIAA vide order dated 29.07.2021 for the following products with capital cost of Rs.1500 Cr. in total area of 153 acres.

S.No.	Name of the Products	Capacity
1.	Erythromycin Thiocyanate	133.33 TPM
2.	Ibuprofen	300 TPM
3.	Levetiracetam	300 TPM
4.	Cephalosporins	300 TPM
5.	Co-Generation Power Plant	40 W

Subsequently, M/s.Qule Pharma Private Ltd., (QPPL), (Formerly: M/s. Auroactive Pharma Private Limited), at A.V.Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District vide order dated 12.01.2022 obtained Consent To Establish (CTE) of APPCB for the above products.

M/s.Qule Pharma Private Ltd., (QPPL), (Formerly: M/s. Auroactive Pharma Private Limited), A.V.Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District has proposed to utilize the common marine intake and outfall to discharge treated effluents along with

treated effluent of M/s.Lyfius Private Ltd. (LPPL) (Formerly M/s.Aurobindo Antibiotics Private Limited), A.V.Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District.

The copy of the Environmental Clearance vide order dated 29.07.2021 and Consent to Establish vide order dated 12.01.2022 issued to M/s.Qule Pharma Private Ltd., (QPPL), (Formerly: M/s. Auroactive Pharma Private Limited), are submitted in annexure-V.

Present Status of M/s.Qule Pharma Private Ltd., (QPPL), (Formerly: M/s. Auroactive Pharma Private Limited):

M/s.Qule Pharma Private Ltd., (QPPL), (Formerly: M/s. Auroactive Pharma Private Limited), is under construction stage and piling works are under progress in an area of about 40 acres out of 153 acres in total.

6.0 Observations of the Joint Committee:

Total Extent of A.V. Nagaram village is 6275.93 acres, out of which Paddy is in 1684.46 acres and dry land is 595.29 acres. Area under fish Tank is 496.36. Area under Government Land is 803.09 acres and area under KSEZ is 2696.73acres.

The Survey No.s 349,350,351,352 and 353 of A .V Nagaram (V) Thondangi (M), Kakinada district mentioned in the petition belongs to Kakinada Special Economic Zone(KSEZ) and was leased to M/s.Qule Pharma Private Ltd.,(QPPL), (Formerly:M/s. Auroactive Pharma Private Limited) a subsidiary company of M/s Aurobindo Pharma Ltd. These lands were acquired during the year 2006, by way of direct sale as well as acquisition under A.P. Land Acquisition Act'1984 for establishment of Special Economic Zone, Kakinada. The Government of Andhra Pradesh vide G.O.Ms.No.27, dt.31.05.2017 issued orders to transfer the powers and functions of Gram Panchayats in M/s KSEZ area U/s 147 of the AP

Panchayat Raj Act,1994 in favor of APIIC. The land in Sy.Nos. 349, 350, 351, 352 & 353 of A V Nagaram village, Thondangi Mandal also notified in the G.O. These lands were declared as KSEZ during 2007. Prior to declaration as KSEZ, nearly 1160 acres of paddy was under cultivation with Pithapuram Branch Canal (PBC), Yeleru and RRB Canals as source of irrigation to these lands. After declaration as KSEZ, since 2007 farmers left the lands as barren and using as pasture lands without any cultivation.

The classification of the land as per Settlement Adangal and Pattadar names are submitted as detailed below:

S.No	Survey No.	Extent	Classification as per settlement register (Fair Adangal)	Pattadar Name
1	349	4.60	Zeroyat Wet	357.Kaliboyina Pallayya
2	350	116.30	Zeroyat Wet	1078.Thapseela list choodumu
3	351-1	3.96	Zeroyat Wet	220. Ganta Satyanarayana
4	351-2	7.39	Zeroyat Wet	1100. Thapseela list choodumu
5	351-3	2.23	Zeroyat Wet	680. Narala Jogiyya
6	351-4	1.46	Zeroyat Wet	938.Vedala Mangayya
7	351-5	3.90	Zeroyat Wet	642. Nemala Venkanna
8	351-6	1.15	Zeroyat Wet	98. Baddi Somayya
9	351-7	1.21	Zeroyat Wet	46.Ambujalapu Jagayya
10	351-8	1.01	Zeroyat Wet	337.Koyya Apparao

Report of the Joint Committee in the matter of OA No.869 of 2022

11	351-9	1.74	Zeroyat Wet	450. Kukka Apparao
12	351-10	2.70	Zeroyat Wet	940. Vedala Satyanarayana
13	351-11	2.56	Zeroyat Wet	829. Soorampudi Veerayya
14	351-12	1.46	Zeroyat Wet	285.Koyya Musalayya
15	351-13	2.69	Zeroyat Wet	326.Koyya Chinna Appayya
16	351-14	0.66	Zeroyat Wet	1047. Yedurupakala Apparao
17	351-15	1.81	Zeroyat Wet	88. Baddi Apparao
18	351-16	6.78	Zeroyat Wet	462. Kukka Kamulu
19	351-17	1.84	Zeroyat Wet	572. Thapseeela list choodumu
20	351-18	1.19	Zeroyat Wet	899. Tumpati Acheyya
21	351-19	0.79	Zeroyat Wet	337. Koyya Apparao
22	351-20	1.92	Zeroyat Wet	907. Thatiparthi Gangayya
23	351-21	1.11	Zeroyat Wet	854. Tumpati Venkayya
24	351-22	1.03	Zeroyat Wet	941. Vedala Chinna Appayya
25	351-23	1.72	Zeroyat Wet	893. Tumpati Venkayya
26	351-24	0.94	Zeroyat Wet	423. Kalina Appadu
27	351-25	0.90	Zeroyat Wet	255. Koyya Tammayya
28	351-26	0.88	Zeroyat Wet	400. Kummari Jaggayya
29	351-27	1.98	Zeroyat Wet	55. Amachaala Narayya
30	351-28	2.59	Zeroyat Wet	649.Nemala Venkayya
31	351-29	5.40	Zeroyat Wet	276. Koyya Pampamma, W/o Govindu
32	351-30	0.91	Zeroyat Wet	89. Baddi Somaraju
33	351-31	0.76	Zeroyat Wet	329. Koyya Chinna Kamaraju

Report of the Joint Committee in the matter of OA No.869 of 2022

34	351-32	0.92	Zeroyat Wet	327. Koyya Chinna Appalaswamy
35	351-33	1.75	Zeroyat Wet	40. Amajalapu Naagayya
36	351-34	2.96	Zeroyat Wet	59. Atreyapurapu Ramaravu, S/o Gaarngavu
37	352	1.74	Zeroyat Wet	943. Thapseeela list choodumu
38	353-1	3.22	Zeroyat Wet	1059. Thapseeela list choodumu
39	353-2	1.01	Zeroyat Wet	302. Koyya Jogiyya
40	353-3	2.15	Zeroyat Wet	617. Maketi Appala Swamy
41	353-4	0.93	Zeroyat Wet	336. Koyya Appala Swamy
42	353-5	0.48	Zeroyat Wet	455. Kukka Gaddayya
43	353-6	0.41	Zeroyat Wet	467. Kukka Durgayya
44	353-7	1.29	Zeroyat Wet	655. Nemala Kasiyya
45	353-8	0.98	Zeroyat Wet	337. Koyya Apparao
46	353-9	2.47	Zeroyat Wet	79. Baddi Dorayya
47	353-10	1.06	Zeroyat Wet	451. Kukka Jogiyya

The above Lands are private lands and not flood water storage lands. No river or Major canal passes through the A V Nagaram Village, only Jammeru drain passes through the village. The Jammeru Drain has been widened and passes in the outskirts of the proposed industry boundary. No obstructions and no encroachments are there on Jammeru drain adjacent to the proposed industries. Google map showing the location of the above said lands from 2005, 2020, 2021 and 2022 along with settlement fisala register are submitted in annexure-VI

So, the land is not meant for storing of flood water from the past history as narrated in the petition. The flood water from Yeleru reservoir and Suddagedda/ Konda kalva drain flows through Pithapuram Branch canal(PBC) and surplus course of Uppu tank i.e., Khandi Kalva, having existing carrying capacity of 30 cumecs (around 1000 cusecs) only which runs across these lands of Sy No 349 to 353 and finally empties into Jammeru drain @6.00 km.

M/s Lyfius pharma had applied to the government for according permission to divert the alignment of Khandi Kalva along the boundary of these lands (Sy .No 349 to 353) which joins Jammeru drain at 7.34 km instead of 6.00 km. After careful examination, Water resources (ERD) Department, Government of Andhra Pradesh has accorded the permission conditionally vide Government Memo no ICD01/871/2022-ERD dated 14.06.2022 duly considering the 100 year return flood of 131 cumecs (nearly 5000 cusecs) as per National institute of Hydrology (NIH) report for Khandi Kalva. Government Memo no ICD01/871/2022-ERD dated 14.06.2022 issued by Water resources (ERD) Department, Government of Andhra Pradesh is submitted in annexure-VII.

All the flood water/back water, can be collected by these catch drains around the boundary of these lands and can be safely disposed into Khandi Kalva/Jammeru drain to avoid inundation of the upstream side areas i.e., tail end ayacut of A.V. Nagaram (V) and Kodada (V) of Thondangi (M).

One of the condition while according permission for diversion of Khandi Kalva drain was that impounding of water in the agricultural fields of small farmers around the mentioned lands (i.e., Sy No 349 to 353) due to formation of embankment along the diverted alignment of Khandi

Report of the Joint Committee in the matter of OA No.869 of 2022

Kalva or reclamation of land shall be avoided by excavating catch drains around the boundary of these subject land and the drain water shall be allowed to free flow into the Khandi Kalva drain or Jammeru drain.

Accordingly, M/s.Lyfius Private Ltd. (LPPL) (Formerly: M/s.Aurobindo Antibiotics Private Limited) has excavated along the approved alignment of diverted Khandi Kalva drain with improved carrying capacity of 131 cumecs (5000 cusecs) along with the catch drains. The photograph showing the status of the Khandi Calva before & after diversion and sketch are submitted in annexure-VIII.

It is practically witnessed that after completion of diversion work of Khandi Kalva drain there is no crop loss due to back water or flood water in any area around the Lyfius pharma / Auro Active Pharma even though Yeleru and Suddagedda drain was flooded for one week in the last season i.e, October 2022.

Remarks:

- i. The lands in Survey No. 349, 350, 351, 352, 353 in an area of 150 acres is not a flood water storage lands and these are all private lands. The contention of the petitioner i.e., the lands mentioned above are flood waterstorage lands is not true.
- ii. The above two industries obtained Environmental Clearance (EC) from MoEF&CC, NOC from APCZMA, Consent to Establish (CTE) from APPCB before starting their construction activity.

Nawrudus toll
Sri. N. Asok Kumar *21/2/23*
Environmental
Engineer, APPCB,
Kakinada

Kritika *2/5*
Smt. Kritika Shukla
Collector & District Magistrate,
Kakinada District
**Collector
Kakinada District**

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

Item No. 15

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 869/2022

K Srinivas & Ors.

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 11.01.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by post

ORDER

1. The villagers of Village A.V Nagaram, Kodada K. Perumallapuram of Thondangi Mandal, district Kakidnada, Andhra Pradesh have sent a letter petition received by this Tribunal on 19.07.2022. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered taking cognizance of the letter petition.

2. The complaint is that there is a unit namely; M/s Auro Active Pharma Pvt. Ltd., a subsidiary company of M/s Aurobindo Pharma Ltd. running in about 150 acres land in SEZ area. In Survey No. 349, 350, 351, 352 and 353 of Village A.V Nagara, the establishment of unit in 150 acres of land has been started. The land which is allotted to the industrial unit is where flood water is stored. Presently, 150 acres of land is covered with 5ft high sand on account whereof, during storm, total flood water

inundates the villages of Kodada and A.K Mallavaram due to which there would be loss of crops, livestocks and lives of human beings. The unit even otherwise is causing health hazard to the local population.

3. Before taking any further action, it would be appropriate to obtain a factual report for the purpose whereof, we constitute a joint committee of State PCB and District Magistrate, Kakinada, Andhra Pradesh who shall visit the premises, collect relevant information and submit a factual report including the details of action taken, if any, within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. The nodal agency for coordination and compliance will be District Magistrate, Kakinada, Andhra Pradesh.

5. List the matter for further consideration on 27.03.2023.

6. A copy of this order along with copy of the complaint be forwarded to State PCB and District Magistrate, Kakinada, Andhra Pradesh by email for compliance.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

January 11, 2023
Original Application No. 869/2022
AB

GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

Rc.No.NGT/869/2022 (PB)

Collectorate, Kakinada

Dated: .01.2023.

PROCEEDINGS

Sub: National Green Tribunal (NGT) – Orders of Hon'ble NGT (PB) New Delhi in O.A.No.869 of 2022 against the petition filed by villagers of A.V. Nagaram, Kodada, K. Perumallapuram of Thondangi Mandal, Kakinada District against M/s Auro Active Pharma Pvt. Ltd., a subsidiary company of M/s Aurobindo Pharma Ltd. running in about 150 acres land in SEZ area. In Survey No. 349, 350, 351, 352 and 353 of Village A.V Nagaram – Constitution of a Committee –Orders Issued - Reg.

Read: Hon'ble NGT (PB) orders in O.A.No.869 of 2022, dated 11.01.2023.

* * *

The Hon'ble NGT (PB) New Delhi in O.A.No.869 of 2022 against the petition filed by villagers of A.V. Nagaram, Kodada, K. Perumallapuram of Thondangi Mandal, Kakinada District against M/s Auro Active Pharma Pvt. Ltd., a subsidiary company of M/s Aurobindo Pharma Ltd order the following:

ORDER

1. The villagers of Village A.V Nagaram, Kodada K. Perumallapuram of Thondangi Mandal, district Kakinada, Andhra Pradesh have sent a letter petition received by this Tribunal on 19.07.2022. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (here in after referred to as 'NGT Act, 2010') has been registered taking cognizance of the letter petition.
2. The complaint is that there is a unit namely; M/s Auro Active Pharma Pvt. Ltd., a subsidiary company of M/s Aurobindo Pharma Ltd. running in about 150 acres land in SEZ area. In Survey No. 349, 350, 351, 352 and 353 of Village A.V Nagara, the establishment of unit in 150 acres of land has been started. The land which is allotted to the industrial unit is where flood water is stored. Presently, 150 acres of land is covered with 5ft high sand on account whereof, during storm, total flood water inundates the villages of Kodada and A.K Mallavaram due to which there would be loss of crops, live stocks and lives of human beings. The unit even otherwise is causing health hazard to the local population.
3. Before taking any further action, it would be appropriate to obtain a factual report for the purpose whereof, we constitute a joint committee of State PCB and District Magistrate, Kakinada, Andhra Pradesh who shall visit the premises, collect relevant information and submit a factual report including the details of action taken, if any, within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. The nodal agency for coordination and compliance will be District Magistrate, Kakinada, Andhra Pradesh.

5. List the matter for further consideration on 27.03.2023.

Therefore, in pursuance to the orders of the Hon'ble National Green Tribunal, New Delhi, it is hereby ordered for constitution of a committee comprising the following officers / departments to submit a preliminary report on the above matter.

1.	Revenue Divisional Officer, Kakinada	Member
2.	Joint Director, Agriculture Kakinada	Member
3.	Superintendant Engineer, Irrigation Department. Kakinada	Member
4.	Zonal Manager, APIIC, Kakinada	Member
5.	Environmental Engineer, APPCB Kakinada	Member
6.	General Manager, DIC, Kakinada	Member Convenor

The above Members of the Committee are hereby directed to conduct JOINT INSPECTION and verify the contentions of the petitioners and submit a report for onward submission of factual report to Hon'ble NGT.

The committee report should be submitted within 15 (fifteen) days to the Nodal Agency i.e., District Magistrate, Kakinada.

This should be treated as specially urgent, as compliance report has to be Submitted to the Hon'ble National Green Tribunal after verification of the Committee report.


Collector & District Magistrate
Kakinada

Ministry of Chemicals and Fertilizers

Approval accorded under PLI Scheme for Promotion of Domestic Manufacturing of critical Key Starting Materials (KSMs)/ Drug Intermediates and APIs

Posted On: 22 JAN 2021 1:50PM by PIB Delhi

The Applications of following companies, which have committed more than the minimum proposed annual production capacities and fulfil the prescribed criteria have been approved under Production Linked Incentive (PLI) Scheme for Promotion of Domestic Manufacturing of critical Key Starting Materials (KSMs)/Drug Intermediates and Active Pharmaceutical Ingredients (APIs) in the country:

S.No.	Name of approved Applicant	Name of Eligible Product	Committed Production Capacity (in MT)	Committed Investment (in Rs. crores)
1.	M/s Aurobindo Pharma Limited (through LyfiusPharmaPvt. Ltd.)	Penicillin G	15000	1392
2.	M/s Karnataka Antibiotics & Pharmaceuticals Ltd.	7 - ACA	1000	275
3.	M/s Aurobindo Pharma Limited (through LyfiusPharmaPvt. Ltd.)		2000	813
4.	M/s Aurobindo Pharma Limited (through Qule Pharma Pvt. Ltd.)	Erythromycin Thiocyanate (TIOC)	1600	834
5.	M/s Kinvan Pvt. Ltd.	Clavulanic Acid	300	447.17

The setting up of these plants will lead to total committed investment of Rs. 3,761 cr. by the companies and employment generation of about 3,825. The commercial production is projected to commence from 1st April, 2023 and the disbursement of production linked incentive by the Government over the six years period would be up to a maximum of Rs. 3,600 cr. Setting of these plants will make the country self-reliant to a large extent in respect of these Bulk drugs.

With an objective to attain self-reliance and reduce import dependence in these critical Bulk Drugs - Key Starting Materials (KSMs)/ Drug Intermediates and Active Pharmaceutical Ingredients (APIs) in the country, the Department of Pharmaceuticals had launched a Production Linked Incentive (PLI) Scheme for promotion of their domestic manufacturing by setting up greenfield plants with minimum domestic value addition in four different Target Segments (In Two Fermentation based - at least 90% and in the Two Chemical Synthesis based - at least 70%) with a total outlay of Rs. 6,940 cr. for the period 2020-21 to 2029-30.

The applications under four different Target Segments were invited with 30th November, 2020 as the last date. In total, 215 applications have been received for the 36 products spread across the 4 Target Segments. The guidelines prescribed that the applications would be processed and decided within a period of 90 days, i.e., up to 28th February, 2021.

The Target Segment-I includes 4 Eligible Products, viz., Penicillin G; 7-ACA; Erythromycin Thiocyanate (TIOC) & Clavulanic Acid, in which the country is presently fully import dependent, were considered on priority as per the decided evaluation and selection criteria.

Further, applications under the other three segments are proposed to be taken up for approval in the next 45 days.

The Indian pharmaceutical industry is the 3rd largest in the world by volume. It has high market presence in several advanced economies such as the US and EU. The industry is well known for its production of affordable medicines, particularly in the generics space. However the country is significantly dependent on the import of basic raw materials, viz., Bulk Drugs that are used to produce medicines.

MC/KP/AK

(Release ID: 1691185)

Sl. No.	Product Name	Manufacturer	Country of Origin	Quantity
1	Penicillin G			
2	7-ACA			
3	Erythromycin Thiocyanate (TIOC)			
4	Clavulanic Acid			



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel
Centre, Chalamalavari Street, Kasturibaipet, Vijavawada –
520010

Phone: 23887500
 Website :www.pcb.ap.gov.in

CONSENT FOR ESTABLISHMENT (NOC) ORDER

Order No.360/APPCB/CFE/RO-KKD/HO/2021

Dt: 09.04.2021

Sub: APPCB – NOC / CFE – M/s. Aurobindo Antibiotics Private Limited, Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District - CFE (NOC) for marine outfall to discharge treated effluents under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref: 1) Industry's application received through APOCMMS on 10.03.2021.
 2) R.O's inspection report dt.16.03.2021.
 3) CFE Committee meeting held on 18.03.2021.
 4) Industry lr. dt.23.03.2021 regarding payment of balance fee.
 5) Industry mail dt.07.04.2021.
 6) RO mail dt.09.04.2021.

1. In the reference 1st cited, an application was submitted to the Board seeking CFE (NOC) for **Pipeline for marine discharge and intake of sea water for desalination plant**, with a project cost of Rs.10 Crores for the Bulk drugs and Power plant with installed capacity as mentioned below :

S. No.	Products	Quantity
1	Bulk drugs	2,21,000 TPA
2	Co Generation	100 MW

The proposed marine intake and disposal facility consists of the following components:

S. No.	Description of the pipeline	Capacity of the pipeline	Dimensions of the pipeline
1	Sea water intake for desalination plant	47 MLD	Length: 1000 m Diameter: 600 mm Depth: 9.5 m CD
2	Common LFP outfall pipeline for desalination brine a. M/s. Auroactive Pharma Pvt. Ltd (8.075 MLD) + b. M/s. Aurobindo Antibiotics Pvt. Ltd (19.975 MLD)	28.05 MLD	Length: 1000 m Diameter: 600 mm Depth: 10 m CD
3	Common LFP outfall pipeline (part of desalination brine + treated effluent discharge)	32.268 MLD	Length: 1500 m Diameter: 600 mm

Annexure

1. The source of water is Sea water, Samalkot canal & Indira sagar canal. The maximum water consumption be as following :

As per EMP:

S. No.	Water Input	Quantity (MLD)
1	Process Applications	
	Pen G	8.00
	7-ACA	5.10
	6-APA	0.61
	Glucose	1.00
	Penicillin Products	0.28
2	Boiler make up	3.50
3	CT make up	3.00
4	QC, R&D & Garment washing	0.25
5	Miscellaneous (SRP, ETP, Manufacturing blocks Operations areas cleaning, etc)	1.00
6	Domestic	0.25
7	Gardening	0.50
	Total	23.49 MLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

Waste Water Generation:

The wastewater generation and point of disposal of effluents are as following as per EMP:

Description	Quantity (MLD)	Mode of Treatment and Disposal
Process Wastewater		Sent to effluent treatment system and treated effluents are sent to marine outfall system.
Pen G	8.00	
7-ACA	5.00	
6-APA	0.63	It is proposed to send treated effluents from co-located units namely, M/s. Aurobindo Antibiotics Pvt. Ltd. and M/s.Auroactive Pharma Pvt. Ltd. to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations.
Glucose	1.36	
Penicillin Products	0.28	
Boiler Blow down	1.00	
CT Blow down	1.50	
QC, R&D and Garment Washing	0.25	
Miscellaneous (ETP, SRP, Manufacturing Blocks & Operations Areas cleaning, contaminated steam condensate etc)	1.00	
Domestic	0.25	

RO Rejects from Desalination plant	23.5	Disposed to the sea through marine out fall facility.
Total	42.77 MLD	

2. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.
3. The proponent shall construct guard ponds to store the treated effluent generated with lock and key arrangement to the outlet. The treated effluent from the guard pond shall be discharged into the sea under the supervision of APPCB officials.
4. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.
5. The proponent shall regularly monitor the flora and fauna of the marine aquatic life. The trend analysis of the monitoring reports shall be compared with the base line data. If it is found any negative impacts, immediate restorative measures shall be implemented duly submitting a report to Board.
6. The proponent shall provide continuous online effluent monitoring system for regular monitoring of prescribed parameters at the outlet of the industry. It shall be connected to the website of CPCB and APPCB.
7. **The industry shall apply for CFE for project including marine outfall along with copies of CRZ clearance and EC order, before starting the construction of project.**
8. **The industry shall comply with all the provisions stipulated under G.O MS. NO: 12, dt.04.03.2021 issued by the Industries & Commerce Dept, Govt. of A.P.**
9. The proponent shall provide magnetic flow meter with the digital totalizer with recording facility for the purpose of quantification of treated effluent discharged through marine outfall.
10. **The proponent shall comply with the SOPs dt.16.09.2019 issued by the Board during construction and operation of Marine outfall.**
11. The proponent shall comply with all the directions issued by the Board from time to time.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.

File No.APCB-11033/17/2021-TECH SEC-APPCB



**Andhra Pradesh Coastal Zone Management Authority
(APCZMA)**

Andhra Pradesh

**Ministry of Environment Forests & Climate Change
Government of India**

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

Letter No. 281/CRZ/IND/2021-172

15/06/2021

To

**The Member Secretary,
State level Environment Impact Assessment Authority (SEIAA),
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamavari Street,
Kasturibaipet, Vijayawada - 520010, A.P.**

5/11,

Sub : APCZMA - CRZ - M/s Aurobindo Antibiotics Pvt. Ltd. (M/s Lyfius Pharma Pvt. Ltd.) at Sy No 350, 351, 353-358, 361-375 and 380-382, A.V. Nagaram (V), Kakinada SEZ area, Tondangi Mandal, East Godavari Dist., Andhra Pradesh - Proposal for Desalination plant of 47 MLD capacity and discharge of (a) brine rejects of 19.975 MLD and (b) treated effluent discharge of 23.795 MLD to marine outfall of through a combined pipeline network of M/s Aurobindo Antibiotics Pvt. Ltd. & M/s Auroactive Pharma Pvt. Ltd - Recommendations of No Objection under the provisions CRZ Notification, 2011- Communicated - Reg.

Ref : 1. Proposal of M/s. Aurobindo Antibiotics Pvt. Ltd., received on 08.03.2021
2. APCZMA meeting held on 18.03.2021 at Vijayawada
3. T.O. letters dated: 24.03.2021 to the applicant
4. Information furnished by the applicant on 19.05.2021
5. APCZMA meeting held on 02.06.2021.
6. The details furnished by M/s. Aurobindo Antibiotics Pvt. Ltd., letter dated 07.06.2021 through mail

1. M/s. Aurobindo Antibiotics Pvt. Ltd. proposed to establish an API manufacturing unit at Sy. no. 350, 351, 353 to 358, 361 to 375 and 380 to 382, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District, Andhra Pradesh in an area of 230 acres. The Capital cost of proposed unit is 3000Crores. The applicant submitted the proposal for the following and sought

File No.APPCB-11033/17/2021-TECH SEC-APPCB

clearance under the provisions of CRZ Notification, 2011

- Desalination plant of 47 MLD capacity and
- Discharge of (a) brine rejects of 19.975 MLD and (b) treated effluent discharge of 23.795 MLD to marine outfall of through a combined pipeline network of M/s Aurobindo Antibiotics Pvt. Ltd. & M/s Auroactive Pharma Pvt. Ltd.

2. The details about the Project are as follows:

- M/s. Aurobindo Pharma Limited has planned to establish two number of API manufacturing units namely M/s Auroactive Pharma Pvt. Ltd & M/s Aurobindo Antibiotics Pvt. Ltd. near Kakinada SEZ, A.V. Nagaram village, Tondangi Mandal, East Godavari District, Andhra Pradesh.
- They proposed to establish two separate desalination plants for both the API manufacturing units. The water requirement for the units will be met using two Desalination plants through intake and outfall pipelines. The brine rejects from the desalination plant will be combined with treated effluents from the API units and will be discharged at designated location through outfall pipeline as common marine outfall system.

3. The Project proposal of M/s. Aurobindo Antibiotics Pvt. Ltd. was placed in the Andhra Pradesh Coastal Zone Management Authority (APCZMA) meeting held on 18.03.2021 at Vijayawada. After detailed discussions, the Authority sought clarification vide letter dated: 24.03.2021. The proponent furnished the information on 19.05.2021. The applicant submitted the copy of the NOC obtained from APPCB vide dated 09.04.2021.

4. The Project proposal of **M/s. Aurobindo Antibiotics Pvt. Ltd.** was again placed in the Andhra Pradesh Coastal Zone Management Authority (APCZMA) meeting held on 02.06.2021 at Vijayawada. After examination on the remarks, comments/suggestions received from the Members, **the Authority decided to send the recommendations of No Objection to SEIAA, A.P.** pertaining to the proposal of **M/s Aurobindo Antibiotics Pvt. Ltd. (M/s Lyfius Pharma Pvt. Ltd.) at Sy No 350, 351, 353-358, 361-375 and 380-382, A.V. Nagaram (V), Kakinada SEZ area, Tondangi Mandal, East Godavari Dist., Andhra Pradesh for laying of common marine discharge lines for treated effluents and intake pipeline for Desalination plant** with the following details with specific and general conditions:

File No.APPCB-11033/17/2021-TECH SEC-APPCB

S. No.	Description of the pipeline	Capacity of the pipeline	Dimensions of the pipeline
1	Sea water intake for desalination plant	47 MLD	Length: 1000 m Diameter: 600 mm
2	Common LFP outfall pipeline for desalination brine a. M/s. Auroactive Pharma Pvt. Ltd (8.075 MLD) + b. M/s. Aurobindo Antibiotics Pvt. Ltd (19.975 MLD)	28.05 MLD	Length: 1250 m Diameter: 600 mm
3	Common LFP outfall pipeline (part of desalination brine + treated effluent) a. M/s. Auroactive Pharma Pvt. Ltd (9.468 MLD) + b. M/s. Aurobindo Antibiotics Pvt. Ltd (22.8 MLD)	32.268 MLD	Length: 2000 m Diameter: 600 mm

Subject to the submission of (i) Length of Pipelines from facilities to LFP, design details and their carrying capacity (ii) Mechanism adopted for common disposal of effluents (iii) Signed copy of the CRZ demarcation maps.

PART A: Specific Conditions:

- i. *The Consultant viz., M/s. Indomer Coastal Hydraulics (P) Ltd., has to supervise the construction of the proposed pipeline and on completion, submit a certificate to the APPCB that the pipeline is constructed as per the design conditions and the conditions imposed in the clearances.*
- ii. *During accidental breakage of pipeline, the necessary mitigation measures like immediately attending the repair of pipeline has to be taken up. Necessary spares of pipeline segments with bends/tees and divers with experience in salvation operation irrespective of sea condition have to be kept ready always within the industrial unit.*
- iii. *The industry should install flow meters to record the quantities of treated effluents discharge. Regular annual monitoring of coastal waters is to be carried-out by the reputed institutions, like NIO /*

File No.APPCB-11033/17/2021-TECH SEC-APPCB

NEERI for water quality near the proposed outfall locations.

- iv. *A Continuous monitoring system should be put in place by the applicant to find out the impact on marine life/flora/fauna, due to discharge.*
- v. *The project Proponent shall conduct the bio-assay test for the treated effluent discharges from the marine outfalls as per the MoEF&CC Guidelines. Bio-assay analysis shall be conducted every six months to establish the toxicity levels and report to be submitted to APPCB.*
- vi. *The Project Proponent shall treat the effluents before discharging into sea duly complying with the APPCB and MoEF&CC norms.*
- vii. *The activity is a continuous and every day the industry discharges for about 8-10 hours. Over a long period, the industry should ensure all the precautions mentioned and also see that this activity should not create any bacterial and virus vectors.*
- viii. *The proponent shall implement all the mitigation measures as mentioned in the Marine EIA report.*

PART B: General Conditions:

- i. *A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The Clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre and District Collector Office/ Mandal Revenue Office for 30 days.*
- ii. *The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution Control Board Regional Office.*
- iii. *Concealing factual data by the project proponent, any officer on behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.*
- iv. *Consent for Establishment (CFE) and Consent for Operation (CFO), as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.*

All waste (liquid and solid) arising from the proposed development shall be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.

File No.APCB-11033/17/2021-TECH SEC-APPCB

- v. *Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional Office.*
- vi. *In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.*
- vii. *The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the CRZ clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.*
- viii. *All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.*
- ix. *The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional Office.*
- x. *This Clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.*
- xi. *A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZillaParisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.*
- xii. *The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional Office and, the concerned District Collector and the APPCB.*
- xiii. *The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board*

File No.APPCB-11033/17/2021-TECH SEC-APPCB

Regional Office, APCZMA and APPCB by e-mail.

- xiv. *The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna. The Project Proponent shall submit the half -yearly compliance reports of CRZ regulations compliance duly audited by the accredited consultants detailing the degree of compliance by the project proponent during and after construction of the project.*
 - xv. *No construction or reconstruction of the existing structures may be taken up in the No Development Zone. The proponent to submit a compliance report in this regard every six month duly audited by an accredited third- party agency. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately.*
 - xvi. *The Project Proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.*
 - xvii *There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.*
 - xvii *The project proponent shall obtain all necessary clearances/*
 - i. *permission from the concerned authorities as applicable.*
 - xix. *No permanent labour camp, machinery and material storage shall be allowed in CRZ area.*
 - xx. *There shall no ground water drawal within CRZ without prior approval of the State Ground Water Authority.*
 - xxi. *Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.*
5. The applicant submitted a letter dated: 07.06.2021 through mail furnishing the details of Length of Pipelines from facilities to LFP, design details and their carrying capacity and the Mechanism adopted for common disposal of effluents and copy of the CRZ demarcation maps.
 6. In view of the above, **Recommendations of No Objection** for the proposal of **M/s. Aurobindo Antibiotics Pvt. Ltd. (M/s Lyfius Pharma Pvt. Ltd.) at Sy No 350, 351, 353-358, 361-375 and 380-382, A.V. Nagaram (V), Kakinada SEZ area, Tondangi Mandal, East Godavari Dist., Andhra Pradesh for laying of**

File No.APPCB-11033/17/2021-TECH SEC-APPCB

common marine discharge lines for treated effluents and intake pipeline for Desalination plant as mentioned at Table----, in accordance with CRZ Notification, 2011 and subject to the conditions as mentioned at Para No.4 above, is hereby communicated to the State level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh for further necessary action.

Yours faithfully,

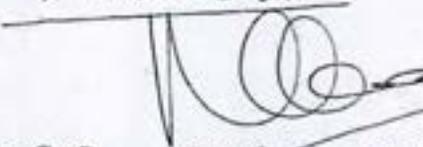
Vijay Kumar Gsrkr Ias
Member Secretary
APCZMA

Encl:

1. CRZ Form I
2. EIA Report
3. Copy of the Minutes of the APCZMA Meeting

Copy to the Secretary, Ministry of Environment and Forests and Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 110 003 for information.

✓ Copy to The Associate President - EHS, M/s. Auroactives Pharma Pvt. Ltd. , Plot No:11, Sy. No. 9, The Water Mark Building, Kondapur, Hitech City, **Hyderabad - 500084**, Telangana State for information

|| T. C. F. B. D ||

 CHIEF ENVIRONMENTAL ENGINEER
 16/6/21
 JAINI

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010</p>
---	---

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/IND/EG/09/2020/2192/161.46/158.34 - ౪ & ౩

Dt:29.07.2021

Sub: SEIAA, A.P. – M/s. Aurobindo Antibiotics Pvt. Ltd, Located at Sy. No. 350, 351, 353, 354 to 358, 361 to 375 and 380 to 382, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your EC application submitted through online on 30.09.2020 (SIA/AP/IND2/176825/2020), seeking Environmental Clearance of **Bulk Drugs & Intermediates Manufacturing Unit** at Sy.No.: 350, 351, 353, 354 to 358, 361 to 375 and 380 to 382, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District in favour of **M/s. Aurobindo Antibiotics Pvt. Ltd.** The nearest human habitation viz., **A.V. Nagaram (V)** exists at a distance of about 1.0 km from the premises. The existing area is 230 Acres. The capital cost of the expansion project is Rs.3000 Crores. The details of the production capacities of the project is as follows:

List of products and its Quantities:

S.No:	Name of the Product	Capacity in TPM
Regular Products		
1.	7-Amino- Cephalosporanic Acid (7-ACA)	166.66
2.	Penicillin G (Pen G)	1250
3.	Glucose	16500
4.	6-Aminopenicillanic Acid (6-APA)	350
	Total-I	18267
Campaign Products		
5.	Amoxycillin Trihydrate (Enzymatic)	150
6.	Ampicillin Trihydrate (Enzymatic)	150
	Total-II - Worst Case One Product	150
	Grand Total (I+II)	18417
	Co-Generation Power Plant	100 MW

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 29.06.2021 & 30.06.2021. The Proposal of **M/s. Aurobindo Antibiotics Pvt. Ltd. a subsidiary of M/s. Aurobindo Pharma Ltd.,** is for Environmental Clearance for the proposed Bulk drug manufacturing unit for bulk drugs and intermediates **18417.0 TPM** and **Co-Generation Power Plant - 100 MW.** This proposal was earlier examined in the SEAC meetings held on 8th -11th December, 2020.

AM

MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006-Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates).

The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity 18417.0 TPM and 100 MW Co-Generation Power Plant. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.

The Committee noted that earlier the issue was examined by the SEIAA ,A.P., in its meeting held on 15.12.2020 and refer to examine the cogeneration Power implied category and CRZ clearance.

The committee noted that as per EIA Notification,2006 under E(P) Act, 1986, as amended vide S.O.1599 (E) dated 25th June, 2014 and MoEF&CC Office Memorandum F.No.22-24/2018-IA.III, dated 23rd January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.

Now, the representative of the project proponent and their Consultant M/s. Team Labs & Consultants have attended the meeting. The project proponent has informed that they will implement the Marine outfall system for the treatment and disposal of industrial effluents.

The Committee noted regarding the CRZ Clearance, that the APCZMA, Andhra Pradesh issued No Objection Certificate (NOC) vide Letter No.281/CRZ/IND/2021-172, dated 15.06.2021 for the project proposal of M/s. Aurobindo Antibiotics Pvt. Ltd & M/s.Auroactive Pharma Pvt Ltd, for laying of common marine discharge lines for treated effluents and intake pipeline for Desalination Plant i.e. Sea water intake for desalination Plant - 47 MLD, Common LFP outfall pipeline for desalination brine (a). M/s. Auroactive Pharma Pvt. Ltd (8075 MLD)- & M/s. Aurobindo Antibiotics Pvt. Ltd (19,075 MLD) - 28.05 MLD, Common LFP outfall pipeline (part of desalination brine + treated effluent) (a).M/s. Auroactive Pharma Pvt. Ltd (9,468 MLD) & (b). M/s. Aurobindo Antibiotics Pvt. Ltd (22.8 MLD) - 32.268 MLD, into the sea at A.V. Nagaram village, Kakinada SEZ area, Tondangi mandal, East Godavari district, Andhra Pradesh.

The Committee after examining the project proposals, presentations, APCZMA recommendations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance and CRZ Clearance for M/s. Aurobindo Antibiotics Pvt. Ltd. a subsidiary of M/s. Aurobindo Pharma Ltd., for production capacity of bulk drugs and intermediates - 18417.0 TPM and Co-generation Power Plant - 100 MW, without any auxiliary fuel duly stipulating a condition that the project proponent shall tie-up with the near by TSDF for treatment and disposal of hazardous waste and to follow the CRZ provisions for the discharge of treated effluent into sea.** The committee in the appraisal report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **22.07.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

III.a Part A: Special Conditions:

1. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,

- b. Wild life (Protection) Act,1972;
- c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
- d. Critically polluted areas as notified by CPCB

and also shall not harm live stocks and human beings and disturb their activities.

2. The project proponent shall tie-up with the near by TSDF for treatment and disposal of hazardous waste and to follow the CRZ provisions for the discharge of treated effluent into sea.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of steam consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

Part B: Specific Conditions:

Air & Noise Environment:

1. The emissions from the coal fired Boiler of capacity 4 x 150 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Proposed a Thermic Fluid Heaters - 4 x 4 Lac K.Cal/hr. Adequate stack height shall be provided for D.G. Sets of capacities 15 x 1010 KVA (Standby) as per CPCB norms.
2. The process emissions containing the HBr, HCl, NH₃, HF, H₂S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor.
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.

6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

Water Environment:

10. The total water requirement shall not exceed 22.8 MLD, which includes for Process – 14.30 MLD, Boiler make-up – 3.50 MLD, CT make-up - 3.0 MLD, QC, R&D & Garment Washing - 0.25 MLD, Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas cleaning, etc) - 1.0 MLD, Domestic – 0.25 MLD & for Greenbelt - 0.50 MLD.

Waste water generation:

11. The total waste water generation is 19.27 MLD, Out of that; 15.27 MLD is from Process; 1.0 MLD is from Boiler Blow Down, 1.5 MLD is from CT Blow Down, 0.25 MLD is from QC, R&D & Garment Washing, 1.0 MLD is from Manufacturing Blocks & Operations Areas cleaning, contaminated steam condensate, etc), 0.25 MLD is from Domestic.
12. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
13. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
14. Suitable conservation measures to augment groundwater resources in the areashall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
15. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

Solid Wastes:

16. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendmentsthereof
17. **The solid waste and disposal:** Forced Evaporation Salts - 75 TPD, Process Inorganic Waste/Salts - 2.0 TPD, ETP Sludge - 45 TPD, shall be sent to TSDF; Spent Carbon - 3.35 TPD shall be sent to Cement Industries for co-incineration/TSDF; Mixed Spent Solvents - 2.5 KLD shall be sent to authorized recovery units or Cement Plants for Co-incineration; Process Liquid Organic Waste, Solvents from QC and R&D Laboratory - 2.5 KLD, Distillation Bottom Residue and Process Organic Wastes - 64.64 TPD, Off specification raw materials/products - 5.6 TPM shall be sent to authorized recovery units or Cement Plants for Co-incineration and Cement Plants for Co-incineration; Date Expired Products - 18 TPM shall be sent to Cement Plants for Co-incineration/TSDF; Contaminated cotton rags or other cleaning

materials - 0.2 TPM, Waste Resin - 1200 Kg/month shall be sent to TSDF / Cemen
/ Authorized recyclers.

RECYCLING/REUSE: Mycelium (dry basis) - 3000 TPM shall be sent to Agency authorized by PCB/CPCB; Used Oil/Waste Lubricating Oil - 0.5 KLD shall be sent to Agencies authorized by PCB/CPCB; Used Lead Acid Batteries - 600 Nos/annum shall be sent to Returned back to dealer or supplier; Detoxified Containers and Container Liners - 1 TPM shall be Sold to recyclers after detoxification.

Other Waste -Disposal or Recycle:

Asbestos - 5 TPA shall be sent to TSDF; Gypsum Boards-5 TPA shall be sent to Cemen Plants for Co-incineration /TSDF; Electrical & Electronic Waste-15 TPA shall be sent to authorized recyclers; Hard Rubber (Electrical Panel Rooms)-1 TPA, Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers -1 TPA shall be sent to Cement Plant for Co-incineration /TSDF; Packing material - 20 TPM shall be sale to recycler; Discard PPE (Helmets, goggles aprons, etc.) - 1 TPM shall be sent to Recyclers/TSDF, HWMF Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity) - 2 TPM shall be sale to recyclers; Insulation wastes - 2.5 TPM shall be sent outside agencies, after complete detoxification for re-use/ recycle; Miscellaneous Wastes--Sparkler Filter Pads, Centrifug Bags, FBD Bags - 1.67 TPM shall be sent to TSDF and/ Cement Plants for Co-incineration Miscellaneous Wastes--Discarded Molecular Sieves/Ion-exchange resin, etc - 1 TPM shall be sent to TSDF.

18. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.
19. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

Environment:

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;
2. The project shall implement the commitments, if any, made in the public hearing;

Part C: General Conditions:

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA
3. The project proponent shall submit the copies of the *Environmental Clearance* to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The *Prior Environmental Clearance* issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.

6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its *Environmental Policy* approved by the SEIAA, and shall be made available in their web site.
8. A separate "*Environmental Management Unit*" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.22042 Lakhs & Recurring cost of Rs.37068 Lakhs/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the *Form-1/2* of the application; and approved **EMP, for the purpose of all compliances.**
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any industrial operations.
16. Personnel working in the industry should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit *Half-yearly* reports on the status of compliance of the stipulated *Environmental Clearance Conditions* including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

20. Officials from the Regional Office of MOEF&CC, Vijayawada/The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.
22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.
24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
M/s. Aurobindo Pharma Limited,
Plot No. 11, Survey No.9,
The Water Mark Building,
Kondapur, Hitech City,
Hyderabad - 500 084, Telengana,
Phone: : +91 040-6672 5000, 98480 50898

//T.C.F.B.O//

P. Muna Sreerany Reddy
SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website : www.appcb.ap.nic.in

CONSENT ORDER FOR ESTABLISHMENT

Order No. 360/APPCB/CFE/RO- KKD /HO/2021

Dt: 12.01.2022

Sub: APPCB – CFE – M/s. Lyfius Pharma Private Limited (formerly M/s. Aurobindo Antibiotics Private Limited), Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District - Consent for Establishment (CFE) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref: 1) NOC for marine outfall dt.09.04.2021.
 2) EC & CRZ Clearance dt.29.07.2021 issued by SEIAA, A.P.
 3) Industry's CFE application received through AP OCMMS on: 09.12.2021
 4) R.O's inspection report dt.18.12.2021.
 5) Industry's mail, dt.22.12.2021.
 6) CFE Committee meeting held on 23.12.2021
 7) Industry's mail, dt.27.12.2021.
 8) T.O. Ir. dt. 28.12.2021.
 9) Industry's mail, dt.04.01.2022.
 10) CFE Committee meeting held on 07.01.2022.

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs.3000 Crores.

S. No.	Name of the Products	Capacity (TPA)	As per EC (TPM)
a) Regular Products			
1.	7-Amino-Cephalosporanic acid (7-ACA)	2,000	166.66
2.	Penicillin G (Pen G)	15,000	1250.00
3.	Glucose	1,98,000	16500.00
4.	6-Aminopenicillanic Acid (6-APA)	4,200	350.00
b) Campaign Products			
5.	Amoxicillin Trihydrate (Enzymatic)	1,800 (or)	150 (or)
6.	Ampicillin Trihydrate (Enzymatic)	1800 (Worst case one product out of 5 & 6)	150 (worst case one product out of 5 & 6)
7.	Co-Generation Power Plant	100 MW*	

*Co-Generation Power Plant -- 100 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

2. As per the application, the above activity is to be located at Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District in an area of 230 acres.

3. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer, Regional Office, Kakinada A.P Pollution Control Board on 16.12.2021 and observed that the site is surrounded by

North : Vacant land
South : Kathipudi to Perumallapuram Road
East : Vacant Land
West : Proposed site of M/s. Auroactive Pharma Private Limited,

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for period of 7 years from the date of issue.**

Encl: Annexure

**K
 Venkateswa
 ra Rao**

Digitally signed by K Venkateswara Rao,
 DN: cn=K, o=AP Pollution Control Board,
 ou=EPS and T,
 2.5.4.20=1a1d094eccc591154765f8b0c4f
 973e6f3e4b3248a08b9712b7814761e6,
 postalCode=518002, st=Andhra Pradesh,
 serialNumber=1650979179c23c4a2260076
 08b0f3406550c1a0e36757ab4129f6172a
 j41, cn=K Venkateswara Rao
 Date: 2022.01.12 16:55:21 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

To

**M/s. Lyfius Pharma Private Limited
 (formerly M/s. Aurobindo Antibiotics Private Limited),
 Sy.No.350, 351, 353, 354-358, 361-375, 380-382,
 A.V. Nagaram (V), Kakinada SEZ area,
 Thondangi (M), East Godavari District
 jvnreddy@aurobindo.com**

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
 2. The EE, R.O: Kakinada for information and necessary action.

Annexure

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains. No effluents shall be discharged into the storm water drains.

Water:

4. The source of water is Sea water intake Desalination plant of 47 MLD (47,000 KLD) and the maximum permitted water consumption is as following:

S. No.	Purpose	Quantity (KLD)
1.	Process	14,990
2.	Boiler makeup	3,500
3.	Cooling tower makeup	3,000
4.	QC, R &D and Garment Washing	250
5.	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning etc.,)	1,000
6.	Domestic	250
7.	Gardening	500
	Total	23,490 KLD

As per EC order dt.29.07.2021, water requirement shall not exceed 22.8 MLD. De-salinated water (Permeate) – 23.5 MLD.

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S.No.	Purpose	Quantity (KLD)
1	Process HTDS - 630 KLD LTDS - 14,640 KLD	15,270 (The excess wastewater of 280 KLD is due to chemical reaction in Glucose manufacturing)
2	Boiler blow down (others)	1,000
3	Cooling tower blow down (LTDS)	1,500
4	QC, R &D and Garment Washing (LTDS)	250
5	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.,) (LTDS)	1,000
6	Domestic (others)	250
7	RO Rejects from Desalination Plant	23,500
	Total	42,770 KLD

As per EC order dt.29.07.2021, waste water generation is 19.27 MLD only.

Treatment & disposal:

Source of Effluent	Treatment	Mode of final disposal
Process	Stripper, Multiple Effect Evaporator (MEE), Agitated Thin Film Dryer (ATFD).	<ul style="list-style-type: none"> • Shall be stripped off for organics recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be recycled. • Stripped effluents to forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be recycled after treatment in ETP along with other LTDS effluents. • ATFD salts to TSCF.
Boiler blow down		
Cooling tower blow down		
QC, R &D and Garment Washing		
Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.,)	Biological treatment, consists of Bar screen chamber, Oil & Grease Trap, Equalization tank, Neutralization tank, aeration tank, clarifier, Holding tank, pressure sand filter, activated carbon filter, RO-1& 2 etc.	<ul style="list-style-type: none"> • The low TDS effluents and condensate from MEE and ATFD shall be treated in ETP. • The treated effluent from the ETP shall be further treated in RO plant. • The RO permeate shall be reused and RO rejects shall be sent to MEE.
Domestic	STP	Treated effluents shall be sent from co-located units namely M/s. Lyfius Pharma Private Limited and M/s. Qule Pharma Private Limited to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations
RO Rejects from Desalination Plant	--	Shall be disposed to sea through marine out fall facility.

- The proponent shall submit design details of Stripper, MEE, ATFD, Biological ETP and unit operations of Biological ETP.
- The treated waste water from the STP shall be used for gardening. However, during the monsoon season / rainy days the treated domestic waste water shall be disposed through marine outfall along with trade effluents.

6. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.
7. The industry shall provide magnetic flow meters with totalisers at the outlet of the unit.
8. The industry shall install online real time monitoring system along with web camera facilities and shall ensure that it shall be connected to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
10. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately. Hoods shall be provided to the tanks and connect to the scrubber to mitigate emissions.
11. The industry shall provide tank in tank system for effluent collection at production blocks. Free board shall be maintained in the tanks to prevent spillages.
12. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
13. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.

Air:

14. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

S. No.	Details of Stack	Stack 1	Stack 2	Stacks 3
a)	Attached to	Coal fired boilers	Thermic Fluid Heaters	DG sets
b)	Capacity	4 x 150 TPH	4 x 4 Lakh K.cal	15 x 1010KVA
c)	Name of the Fuel	Coal	Furnace Oil	Diesel
d)	Stack height above ground (m)	70 m	30 m	Minimum 6.4m above roof
e)	Air Pollution Control Equipment:	ESP	---	Acoustic enclosures and silencers

Co-Generation Power Plant – 100 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
16. The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
17. The industry shall provide multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
18. The industry shall provide VOC monitoring system with auto recording facility.
19. The industry shall implement adequate measures to control all fugitive emissions from the plant.
20. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, GoI vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
21. It is proposed to produce some of the products through fermentation process. Necessary steps shall be taken to prevent odour nuisance in the surrounding villages. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
22. The industry shall send the used / spent solvents to the recyclers (or) process them at their own solvent recovery facility within the premises.
23. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used to reduce solvent losses.
 - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid / Hazardous waste:

24. The industry shall comply with the following for disposal of Solid waste:

S. No.	Name of Hazardous Waste	Quantity	Mode of Disposal
1	Forced Evaporation Salts	25 TPD	To TSDF, for secured land filling.
2	Process Inorganic Waste/Salts	1 TPD	To TSDF, for secured land filling.
3	ETP Sludge	15 TPD	TSDF, for secured land filling.
4	Spent Carbon	13.16 TPD	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
5	Mixed Spent Solvents	80 KLM	To authorized recovery units / Authorized cement plant for co-processing.
6	Process Liquid Organic Waste, Solvents from QC and R&D Laboratory	1.50 KLD	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
7	Distillation Bottom Residue and Process Organic Wastes	41.1 TPD	To TSDF, for secured land filling.
8	Off specification raw materials/ products	2 TPM	To TSDF, for secured land filling.
9	Date Expired Products	2 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
10	Contaminated cotton rags or other cleaning materials	0.2 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
11	Waste Resin	500 Kg/ Month	To TSDF, for secured land filling.
12	Mycelium (dry basis)	1000 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
13	Used Oil/Waste Lubricating Oil	0.5 KLD	To authorized Re-processors / Recyclers / to the Cement industries for co-processing in the kiln.
14	Used Lead Acid Batteries	400 Nos./ annum	To dealer on buy back system.
15	Detoxified Containers and Container Liners	7.5 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
16	Asbestos	5 TPA	To TSDF, for secured land filling.
17	Gypsum Boards	5 TPA	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
18	Electrical & Electronic Waste	10 TPA	To authorized agencies, after complete detoxification for re-use/ recycle.

19	Hard Rubber (Electrical Panel Rooms)	1 TPA	To the authorized Cement industries for for co-processing (or) TSDf, for incineration
20	Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers	1 TPA	To authorized agencies (or) TSDf, for secured land filling
21	Packing Material	20 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
22	Discarded PPE (Helmets, goggles, aprons, etc.)	1 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
23	Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity)	2 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
24	Insulation wastes	2.5 TPM	To the authorized Cement industries for for co-processing (or) TSDf, for incineration
25	Miscellaneous Wastes-- Sparkler Filter Pads, Centrifuge Bags, FBD Bags.	1.67 TPM	To the authorized Cement industries for for co-processing (or) TSDf, for incineration
26	Miscellaneous Wastes- Discarded Molecular Sieves/Ion-exchange resin, etc	1 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.

25. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
26. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.
 - E-Waste (Management) Rules, 2016.
 - Construction and Demolition waste Management Rules, 2016.
 - Solid Waste Management Rules, 2016.
 - The Public Liability Insurance Act, 1991 and its amendments thereof.

33. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
34. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
35. The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
36. The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.
37. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
38. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
39. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
40. The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at www.ap.gov.in.

41. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.
42. Thick green belt shall be maintained all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
43. **The industry shall submit compliance to the conditions stipulated in the CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., https://pcb.ap.gov.in/UI/Submission_Combpliance_of_EC_CFE_CFO_Direction.aspx .**
44. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
45. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
46. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
47. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**K
Venkateswar
a Rao**

Digitally signed by K Venkateswara Rao
DN: cn=K Venkateswara Rao, o=AP Pollution Control Board,
ou=EPS and T,
2.5.4.20=1a7d09bcacc389154785fbb1e7e
f773e6d7e4fb3242e981d9712b7814749e8
, postalCode=518002, st=Andhra Pradesh,
serialNumber=1650979179a2ac4ad2b008
b0f8d5540b530a71d9e36757b6412b7c7
aa241, cn=K Venkateswara Rao
Date: 2022.01.12 10:55:56 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

To

**M/s. Lyfius Pharma Private Limited
(formerly M/s. Aurobindo Antibiotics Private Limited),
Sy.No.350, 351, 353, 354-358, 361-375, 380-382,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), East Godavari District.
jvnreddy@aurobindo.com**

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010</p>
---	---

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/IND/EG/09/2020/2195/161.47/158.35 ౪౪౨

Dt: 29.07.2021

Sub: SEIAA, A.P. – M/s. Auroactive Pharma Pvt. Ltd, Located at Sy. No. 349, 350, 351, 352 & 353, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your EC application submitted through online on 30.09.2020 (SIA/AP/IND2/176872/2020), seeking Environmental Clearance of **Bulk Drugs & Intermediates Manufacturing Unit** at Sy. No. 349, 350, 351, 352 & 353, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District in favour of M/s. **Auroactive Pharma Pvt. Ltd.** The nearest human habitation viz., Perumallapuram (V) exists at a distance of about 1.0 km from the premises. The total area is 153 Acres. The capital cost of the expansion project is Rs.1500 Crores. The details of the production capacities of the project is as follows:

List of products and its Quantities:

S.No.	Name of Product	Quantity TPM
1.	Erythromycin Thiocyanate	133.33
2.	Ibuprofen	300
3.	Levetiracetam	300
4.	Cephalosporins	300
	Total	1033.33
	Co-Genetation Power Plant	40 MW

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 29th & 30th June, 2021. The Proposal of M/s. **Auroactive Pharma Pvt. Ltd., a subsidiary of M/s. Aurobindo Pharma Ltd.**, is for Environmental Clearance for the proposed Bulk drug manufacturing unit for bulk drugs and intermediates -**1033.33 TPM and Co-Generation Power Plant - 40 MW.**

This proposal was earlier examined in the SEAC meetings held on 8th -11th December, 2020. MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th

Handwritten signature

September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006-Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates).

The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity **1033.33 TPM and Co-Generation Power Plant - 40 MW**.

The project proponent has submitted the EMP, PFR, Risk Assessment Reports.

The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to examine the cogeneration Power implied category and CRZ clearance.

The committee noted that as per EIA Notification, 2006 under E(P) Act, 1986, as amended vide S.O.1599 (E) dated 25th June, 2014 and MoEF&CC Office Memorandum F.No.22-24/2018-IA.III, dated 23rd January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.

Now, the representative of the project proponent and their Consultant M/s. Team Labs & Consultants have attended the meeting. The project proponent has informed that they will implement the Marine outfall system for the treatment and disposal of industrial effluents.

The Committee noted regarding the CRZ Clearance, that the APCZMA, Andhra Pradesh issued No Objection Certificate (NOC) vide Letter No.281/CRZ/IND/2021-172, dated 15.06.2021 for the project proposal of M/s. Aurobindo Antibiotics Pvt. Ltd & M/s. Auroactive Pharma Pvt Ltd,

for laying of common marine discharge lines for treated effluents and intake pipeline for Desalination Plant i.e. Sea water intake for desalination Plant - 47 MLD, Common LFP outfall pipeline for desalination brine (a). M/s. Auroactive Pharma Pvt. Ltd (8075 MLD) & M/s.

Aurobindo Antibiotics Pvt. Ltd (19.975 MLD) - 28.05 MLD, Common LFP outfall pipeline (part of desalination brine + treated effluent) (a).M/s. Auroactive Pharma Pvt. Ltd (9.468 MLD) & (b).

M/s. Aurobindo Antibiotics Pvt. Ltd (22.8 MLD) - 32.268 MLD, into the sea at A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari district, Andhra Pradesh

The Committee after examining the project proposals, presentations, APCZMA recommendations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance and CRZ Clearance for M/s. Auroactive Pharma Pvt. Ltd., a subsidiary of M/s. Aurobindo Pharma Ltd., for production capacity of bulk drugs and intermediates - 1033.33 TPM and Co-generation Power Plant - 40 MW, without any auxiliary fuel duly stipulating a condition that the project proponent shall tie-up with the nearby TSDF for treatment and disposal of hazardous waste and to follow the CRZ provisions for the discharge of treated effluent into sea.**

The committee in the appraisal report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **22.07.2021 & 23.07.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

III.a Part A: Special Conditions:

1. The proposal shall not attract the following Acts & Rules:

- a. Forest Act 1980,
- b. Wild life (Protection) Act,1972;
- c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
- d. Critically polluted areas as notified by CPCB

and also shall not harm live stocks and human beings and disturb their activities.

2. The project proponent shall tie-up with the nearby TSDF for treatment and disposal of hazardous waste and to follow the CRZ provisions for the discharge of treated effluent into sea.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of steam consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

Part B: Specific Conditions:

Air & Noise Environment:

1. The sources of air pollution from proposed coal fired boiler of capacity 1 x 150 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Proposed a Thermic fluid heater of capacity 4 x 4 Lakh al/hr. Adequate stack height shall be provided for D.G. Sets of capacities 8 x 1010 kVA DG sets are proposed to meet emergency power requirement during load shut down period as per CPCB norms.
2. The process emissions containing the HBr, HCl, NH₃, HF, H₂S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor.
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile

vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant

5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.
6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

Water Environment:

10. The total water requirement shall not exceed 9468 KLD, which includes for Process Applications – 6191 KLD (Erythromycin Thiocyanate-5000 KLD, Ibuprofen-165 KLD, Levetiracetam-240 KLD, Cephalosporins -786 KLD), Boiler Make-up - 750 KLD, CT Make-up-1000 KLD, QC, R&D & Garment washings-100 KLD, Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas cleaning, etc)-727 KLD, Domestic – 200 KLD & for Gardening – 500 KLD.

Waste water generation:

11. The total waste water generation is 8043 KLD, Out of that; 6204 KLD from Process Water (Erythromycin Thiocyanate-5016 KLD, Ibuprofen-138 KLD, Levetiracetam-244 KLD, Cephalosporins -806 KLD), 300 KLD is from Boiler Blow Down, 500 KLD is from CT Blow Down; 100 KLD is from QC, R&D & Garment washings; 739 KLD is from Miscellaneous (ETP, SRP, Manufacturing Blocks & Operations Areas cleaning, contaminated steam condensate, etc); 200 KLD is from Domestic shall be sent to effluent treatment system and treated effluents are sent to marine outfall system. It is proposed to send treated effluents from co-located units namely; Auroactive Pvt. Ltd. and Auroactive Pharma Pvt. Ltd. to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations.
12. The domestic waste water shall be disposed into the septic tank followed by soak pit.
13. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
14. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.

15. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
16. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

Solid Wastes:

17. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendments thereof
18. **The solid waste and disposal:** Forced Evaporation Salts - 25 TPD, Process Inorganic Waste / Salts - 1 TPD, ETP Sludge - 15 TPD shall be sent to TSDF, Spent Carbon -13.16 TPD shall be sent to Cement Plants for Co-incineration /TSDF; Mixed Spent Solvents - 80 KLM shall be sent to authorized recovery units or Cement Plants for Co-incineration; Process Liquid Organic Waste, Solvents from QC and R&D Laboratory - 1.50 KLD, Distillation Bottom Residue and Process Organic Wastes-41.1 TPD, Off specification raw materials/ products-2 TPM shall be sent to Cement Plants for Co-incineration; Date Expired Products-2 TPM shall be sent to Cement Plants for Co-incineration / TSDF; Contaminated cotton rags or other cleaning materials-0.2 TPM, Waste Resin - 500 kg/month shall be sent to TSDF / Cement Industry / Authorized recyclers. **Recycling / Reuse:** Mycelium (dry basis)- 1000 TPM, Used Oil/Waste Lubricating Oil-0.5 KLD shall be sent to agencies authorized by PCB/CPCB; Used Lead Acid Batteries-400 Nos/annum shall be Returned back to dealer or supplier; Detoxified Containers and Container Liners-7.5 TPM shall be Sold to recyclers after detoxification. **Other Waste -Disposal or Recycle:** Asbestos-5 TPA shall be disposed to TSDF; Gypsum Boards-5 TPA shall be sent to Cement Plants for Co-incineration /TSDF; Electrical & Electronic Waste-10 TPA shall be sent to authorized recyclers; Hard Rubber (Electrical Panel Rooms) - 1 TPA, Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers- 1 TPA shall be sent to Cement Plants for Co-incineration /TSDF; Packing Material-20 TPM shall be sale to recyclers; Discarded PPE (Helmets, goggles, aprons, etc.)-1 TPM shall be sent to Recyclers/TSDF, HWMP; Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity)-2 TPM shall be sale to recyclers; Insulation wastes-2.5 TPM shall be sent to outside agencies, after complete detoxification for reuse/ recycle; Miscellaneous Wastes--Sparkler Filter Pads, Centrifuge Bags, FBD Bags - 1.67 TPM shall be sent to TSDF and Cement Plants for Co-incineration; Miscellaneous Wastes--Discarded Molecular Sieves/Ion-exchange resin, etc-1 TPM shall be sent to TSDF.
19. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.
20. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

Environment:

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;

2. The project shall implement the commitments, if any, made in the public hearing:

Part C: General Conditions:

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA
3. The project proponent shall submit the copies of the **Environmental Clearance** to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The **Prior Environmental Clearance** issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.
6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its **Environmental Policy** approved by the SEIAA, and shall be made available in their web site.
8. A separate "Environmental Management Unit" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.127.21 Crores & Recurring cost of Rs.93.07 Crores/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the **Form-1/2** of the application; and approved **EMP, for the purpose of all compliances.**
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological

data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any industrial operations.
16. Personnel working in the industry should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit **Half-yearly** reports on the status of compliance of the stipulated **Environmental Clearance Conditions** including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
20. Officials from the Regional Office of MoEF&CC, Vijayawada/The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.
22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.

Red

24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
M/s. Aurobindo Pharma Limited,
Sri. K. Nityananda Reddy (Vice - Chairman),
Plot No. 11, Survey No.9 The Water Mark Building,
Kondapur, Hitech City,
Hyderabad - 500 084, Telangana.
Ph. +91 040-6672 5000, 98480 50898

//T.C.F.B.O//


P. Nityananda Reddy
SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website :www.appcb.ap.nic.in

CONSENT ORDER FOR ESTABLISHMENT

Order No. 361/APPCB/CFE/RO- KKD /HO/2021

Dt:12.01.2022

Sub: APPCB – CFE - M/s. Qule Pharma Private Ltd., (formerly M/s. Auroactive Pharma Private Limited), Sy.No.349, 350, 351, 352 & 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District - Consent for Establishment (CFE) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref: 1) NOC for marine outfall dt.09.04.2021.
 2) EC order & CRZ clearance dt.29.07.2021 issued by SEIAA, AP
 3) Industry's CFE application received through AP OCMMS on 14.12.2021.
 4) R.O's inspection report dt.18.12.2021.
 5) Industry's mail dt.22.12.2021.
 6) CFE Committee meeting held on 23.12.2021
 7) Industry's mail. dt.27.12.2021.
 8) T.O. lr. dt.28.12.2021.
 9) Industry's mail dt.04.01.2022.
 10) CFE Committee meeting held on 07.01.2022.
 11) Industry's lr.dt.07.01.2022.

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs.1500 Crores.

S. No.	Name of the Products	Capacity
1.	Erythromycin Thiocyanate	133.33 TPM
2.	Ibuprofen	300 TPM
3.	Levetiracetam	300 TPM
4.	Cephalosporins	300 TPM
5.	Co-Generation Power Plant	40 MW

Co-Generation Power Plant – 40 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

2. As per the application, the above activity is to be located at Sy.No.349, 350, 351, 352 & 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District in an area of 153 acres.

3. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer, Regional Office, Kakinada A.P Pollution Control Board on 16.12.2021 and observed that the site is surrounded by

North : Vacant land
South : Kathipudi to Perumallapuram Road
East : Proposed site of M/s. Aurobindo Antibiotics Pvt. Ltd.
West : Vacant land

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for period of 7 years from the date of issue.**

Encl: Annexure

K
 Venkateswar
 a Rao

Digitally signed by K Venkateswar Rao
 DN: c=IN, o=AP Pollution Control Board,
 ou=EF5 and T,
 2.5.4.20=1a1d29d3cc0c14815478566b64e8
 73e6d7e4fb1248e98bd9712b781479e6,
 postalCode=518002, st=Andhra Pradesh,
 serialNumber=1650979179a13c4a63e009b
 08bd1c510653ca11d0e36757b6412b0c7aa
 141, cn=K Venkateswar Rao
 Date: 2022.01.12 12:06:32 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

To

M/s. Qule Pharma Private Ltd.,
 (formerly M/s. Auroactive Pharma Private Limited),
 Sy.No.349, 350, 351, 352 & 353,
 A.V. Nagaram (V), Kakinada SEZ area,
 Thondangi (M), East Godavari District.
 jvnreddy@aurobindo.com

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
 2. The EE, R.O: Kakinada for information and necessary action.

Annexure

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains. No effluents shall be discharged in to the storm water drains.

Water:

4. The source of water is Sea water intake Desalination plant of 19 MLD (19,000 KLD) and the maximum permitted water consumption is as following:

S. No.	Purpose	Quantity (KLD)
1.	Process	6,191
2.	Boiler makeup	750
3.	Cooling tower makeup	1,000
4.	QC, R &D and Garment Washing	100
5.	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning etc.,)	739
6.	Domestic	200
7.	Gardening	500
	Total	9,480 KLD

As per EC order dt.29.07.2021 water requirement shall not exceed 9468 KLD.

Desalinated water (permeate) – 9.5 MLD.

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Source	Quantity(KLD)
1	Process HTDS - 558 KLD; LTDS - 5,646 KLD	6,204
2	Boiler blow down (others)	300
3	Cooling tower blow down (LTDS)	500
4	QC, R &D and Garment Washing (LTDS)	100
5	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.,) (LTDS)	739
6	Domestic (others)	200
7	RO Rejects from Desalination Plant	9,500
	Total	17,543 KLD

HTDS – 558 KLD; LTDS – 6985 KLD; Domestic – 200 KLD; Boiler blow down – 300 KLD; Total – 8043 KLD.

RO Rejects from Desalination Plant – 9,500 KLD.

As per EC order dt.29.07.2021, total waste water generation shall not exceed 8043 KLD.

Treatment & disposal:

Source of Effluent	Treatment proposed	Mode of final disposal
Process Boiler blow down Cooling tower blow down QC, R &D and Garment Washing Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.)	Stripper, Multiple Effect Evaporator (MEE), Agitated Thin Film Dryer (ATFD). Biological treatment, consists of Bar screen chamber, Oil & Grease Trap, Equalization tank, Neutralization tank, aeration tank, clarifier, Holding tank, pressure sand filter, activated carbon filter, RO-1& 2 etc.	<ul style="list-style-type: none"> • Shall be stripped off for organics recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be recycled. • Stripped effluents to forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be recycled after treatment in ETP along with other LTDS effluents. • ATFD salts to TSDF. • The low TDS effluents and condensate from MEE and ATFD shall be treated in ETP. • The treated effluent from the ETP shall be further treated in RO plant. • The RO permeate shall be reused and RO rejects shall be sent to MEE. <p>Treated effluents shall be sent from co-located units namely M/s.Lyfius Pharma Private Limited and M/s.Qule Pharma Private Limited to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations.</p>
Domestic	STP	
RO Rejects from Desalination Plant	--	Shall be disposed to the sea through marine out fall facility.

The proponent shall submit design details of Stripper, MEE, ATFD, Biological ETP and unit operations of Biological ETP.

The treated waste water from the STP shall be used for gardening. However, during the monsoon season / rainy days the treated domestic waste water shall be disposed through marine outfall along with trade effluents.

6. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.
7. The industry shall provide magnetic flow meters with totalisers at the outlet of the unit.
8. The industry shall install online real time monitoring system along with web camera facilities and shall ensure that it shall be connected to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
10. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately. Hoods shall be provided to the tanks and connect to the scrubber to mitigate emissions.
11. The industry shall provide tank in tank system for effluent collection at production blocks. Free board shall be maintained in the tanks to prevent spillages.
12. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
13. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.

Air:

14. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

S. No.	Details of Stack	Stack 1	Stack 2	Stack 3
a)	Attached to	Boiler	Thermic Fluid Heaters	DG sets
b)	Capacity	1 x 150 TPH	4 x 4 Lakh K.cal	8 X 1010 KVA
c)	Name of the Fuel	Coal	Furnace Oil	Diesel
d)	Stack height above ground (m)	70 m	30 m	Each 6.5 m above roof level
e)	Air Pollution Control Equipment:	ESP	---	Acoustic enclosures and silencers

Co-Generation Power Plant – 40 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
16. The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
17. The industry shall provide multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
18. The industry shall provide VOC monitoring system with auto recording facility.
19. The industry shall implement adequate measures to control all fugitive emissions from the plant.
20. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, Govt vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
21. It is proposed to produce some of the products through fermentation process. Necessary steps shall be taken to prevent odour nuisance in the surrounding villages. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
22. The industry shall send the used / spent solvents to the recyclers (or) process them at their own solvent recovery facility within the premises.
23. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used to reduce solvent losses.
 - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid / Hazardous waste:

24. The industry shall comply with the following for disposal of Solid waste:

S. No.	Name of Hazardous Waste	Quantity	Mode of Disposal
1	Forced Evaporation Salts	25 TPD	To TSDF, for secured land filling.
2	Process Inorganic Waste/Salts	1 TPD	To TSDF, for secured land filling.
3	ETP Sludge	15 TPD	To TSDF, for secured land filling.
4	Spent Carbon	13.16 TPD	To the authorized Cement industries for co-processing (or) TSDF, for incineration
5	Mixed Spent Solvents	80 KLM	To authorized recovery units / Authorized cement plant for co-processing.
6	Process Liquid Organic Waste, Solvents from QC and R&D Laboratory	1.50 KLD	To authorized recovery units / Authorized cement plant for co-processing.
7	Distillation Bottom Residue and Process Organic Wastes	41.1 TPD	
8	Off specification raw materials/ products	2 TPM	
9	Date Expired Products	2 TPM	To authorized recovery units / Authorized cement plant for co-processing.
10	Contaminated cotton rags or other cleaning materials	0.2 TPM	To authorized recovery units / Authorized cement plant for co-processing.
11	Waste Resin	500 Kg/ month	
12	Mycelium (dry basis)	1000 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
13	Used Oil/Waste Lubricating Oil	0.5 KLD	To authorized Re-processors / Recyclers / to the Cement industries for co-processing in the kiln.
14	Used Lead Acid Batteries	400 Nos./ annum	To dealer on buy back system.
15	Detoxified Containers and Container Liners	7.5 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
16	Asbestos	5 TPA	To TSDF, for secured land filling.
17	Gypsum Boards	5 TPA	To the authorized Cement industries for co-processing (or) TSDF, for incineration
18	Electrical & Electronic Waste	10 TPA	To authorized agencies, after complete detoxification for re-use/

			recycle.
19	Hard Rubber (Electrical Panel Rooms)	1 TPA	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
20	Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers	1 TPA	
21	Packing Material	20 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
22	Discarded PPE (Helmets, goggles, aprons, etc.)	1 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
23	Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity)	2 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
24	Insulation wastes	2.5 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
25	Miscellaneous Wastes-- Sparkler Filter Pads, Centrifuge Bags, FBD Bags.	1.67 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
26	Miscellaneous Wastes- Discarded Molecular Sieves/Ion-exchange resin, etc	1 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.

25. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
26. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.

- g) E-Waste (Management) Rules, 2016.
- h) Construction and Demolition waste Management Rules, 2016.
- i) Solid Waste Management Rules, 2016.
- j) The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions:

27. The name of M/s. Auroactive Pharma Private Limited, is changed to M/s. Qule Pharma Private Ltd., The industry informed that they are applying for SEIAA, AP for amendment / corrections required in Environmental Clearance order.
28. **The industry shall comply with the following as committed by them vide Ir.dt.07.01.2022:**
- The name of the industry shall be read as M/s. Qule Pharma Private Limited.
 - Co-generation power plant- 40 MW without any auxiliary fuel as stipulated in the EC order dt.29.07.2021.
 - **The industry shall obtain necessary amendments to the EC order.**
 - Electricity shall be used for captive consumption only.
 - Electricity generated shall not be used for commercial purpose.
 - The proponent shall furnish the design details of stripper, MEE, ATFD, ETP and STP.
29. The industry shall comply with all the conditions stipulated in the EC order dt.29.07.2021 issued by SEIAA, A.P.
30. **The industry shall obtain necessary amendment to the EC order w.r.t. source of water, water consumption and waste water generation.**
31. "The industry shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time."

S. No.	Details of process emissions	Emission Control system	Emission Standard
1.	HCl	Multi stage water scrubbers and alkali scrubbers in series.	35 mg/Nm ³
2.	NH ₃		30 mg/Nm ³
3.	Sulphuric acid mist		50 mg/Nm ³
4.	Chlorine		15 mg/Nm ³

32. The industry shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
33. **The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**
34. **The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**
35. **The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
36. **The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.**
37. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
38. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
39. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
40. **The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at www.ap.gov.in.**

41. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.
42. Thick green belt shall be maintained all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
43. **The industry shall submit compliance to the conditions stipulated in the CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., [https://pcb.ap.gov.in/UI/Submission Compliance of EC CFE CFO Direction.aspx](https://pcb.ap.gov.in/UI/Submission%20Compliance%20of%20EC%20CFE%20CFO%20Direction.aspx).**
44. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
45. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
46. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
47. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**K
Venkatesw
ara Rao**

Digitally signed by K Venkateswara Rao
DN: cn=K Venkateswara Rao, o=APPCB, ou=APPCB, email=KVenkateswara.Rao@apcb.ap.gov.in, postalCode=518002, st=Andhra Pradesh, serialNumber=16509759179a2ac4a42b00
WebOfTrust: S406530a41d0a35257b6412bffc
17aa241, cn=K Venkateswara Rao
Date: 2022.01.12 17:07:12 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

To

**M/s. Qule Pharma Private Ltd.,
(formerly M/s. Auroactive Pharma Private Limited),
Sy.No.349, 350, 351, 352 & 353,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), East Godavari District.**

AV NAGARAM VIALLAGE THONDANGI MANDAL GOOGLE EARTH IMAGE 1/2005



AV NAGARAM VIALLAGE THONDANGI MANDAL GOOGLE EARTH IMAGE 12/2020



AV NAGARAM VIALLAGE THONDANGI MANDAL GOOGLE EARTH IMAGE 2/2021



AV NAGARAM VIALLAGE THONDANGI MANDAL GOOGLE EARTH IMAGE 11/2022



Settlement register of village **A.V. Nagalavani** 13 Taluk **TUMI** District **Hyderabad**
 13th Dec 1902
 13th Dec 1902
 13th Dec 1902

(1) Present Survey Number and Sub-division.	(2) Old Survey Number and letter or Paimash No. and name.	(3) Ryotwar (R), Inam (I) or other (O).	(4) Dry (D), Wet (W), mansavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class.	(5) If double crop, rate of composition.	(6) Class and sort of soil.	(7) Taram.	(8) Rate per acre.	(9) Extent.	(10) Assessment.	(11) Number of Patta or title deed and name of registered holder or inamdar.	(12) Remarks.
347-1	347 P.	G	W		XII-1	8	5-94	35-13	176-77	923.	
347-2	347 P.	G	W		XII-1	8	5-94	1-51	8-97	101.	
347-3	347 P.	G	W		XII-1	8	5-94	2-38	14-14	698.	

1. R.R.S.S.S.S.
 II. 1902
 1902-02 219-90

361

Settlement register of village **A.V. Nagararam No. 13** Taluk **Taruni** District **East Godavari**
 13th Dec 1953
 13th Dec 1953
 13th Dec 1953

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
Present Survey Number and Sub-division.	Old Survey Number and letter or Paimash No. and name.	Ryotwari (R), Inam (I)	Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class.	If double crop, rate of composition.	Class and sort of soil.	Taram.	Rate per acre.	Extent.	Assessment.	Number of Patta or title deed and name of registered holder or inamdar.	Remarks.
347-7	347 P.	Gm	W	4	XII-1	8	B.F. 5-94	41-33 1-19	239-56 7-07	101. 245. 274. 282.	
- 8	347 P.	G	W	4	XII-1	8	5-94	0-22 0-22	1-31	117. 245. 274. 282.	
- 9	347 P.	G	W	4	XII-1	8	5-94	0-33 0-33	1-96	445. 245. 274. 282.	

4-11-53
 11-11-53

G. W. 1-74/10-34

Mandal Survey
 11-11-53

Settlement register of village. A.V. Nagarani No.

13 Taluk

Tamir.

Settlement Form 12-11422-1-1-41
District East Godavari.

347-4

347 P.

1337

2.2.5170

1720/20/57

(1) Present Survey Number and Sub-division. పాత సర్వే నంబు, సబ-డివిజన్.	(2) Old Survey Number and letter or Paimash No. and name. పాత సర్వే నంబు, లెటరు లేదా పైమాష్ నంబు, నామ.	(3) Ryotwar i(R), Inam i(I) రైయట్ వారి (R) ఇనామ (I).	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class. ఎడమ (D), తడి (W), మానావారి (M), అసాధారణ (U) లేదా పొరంబోకె (P). తడి అయితే, నీటి సాగు మూలం మరియు తరగతి.	(5) If double crop, rate of composition. రెట్టి పంట అయితే, నిష్పాత రేటు.	(6) Class and sort of soil. వేరు తరగతి మట్టి.	(7) Taram. తరం.	(8) Rate per acre. నిష్పాత రేటు.	(9) Extent. విస్తీర్ణం.	(10) Assessment. అంచనా.	(11) Number of Patta or title deed and name of registered holder or inamdar. పాత పాత్ర లేదా టైటిల్ డీడ్ మరియు నమోదైన డిల్లీదారు లేదా ఇనామ్దారు.	(12) Remarks. మిగిలినవి.
347-4	347 P.	G.	W	L	XII-1	8	B.F. 5-94	37.02 0-05	219.90 0-30	698.24	
- 5	347 P.	G.	W	L	XII-1	8	5-94	0-75 0-20.5	4-45	101.20	
- 6	347 P.	G.	W	L	XII-1	8	5-94	2-51 1-45	14-91	922.00	నామదారు.

V. A. R. D. Dept.
II. 1945.

G. W. 3-31 P-66

Handwritten signature

Settlement register of village.

80

808

2007 2008 2009 2010 2011 2012

No.

Taluk

District

Settlement Form 12-174 823-4-1-11

366

(1) Present Survey Number and Sub-division. ಪ್ರಸ್ತುತ ಸರ್ವೆ ನಂ. ಮತ್ತು ಸಬ-ಡಿವಿ.	(2) Old Survey Number and letter or Paimash No. and name. ಪುರಾತನ ಸರ್ವೆ ನಂ. ಮತ್ತು ಅಥವಾ ಪೈಮಾಶ ನಂ. ಮತ್ತು ಹೆಸರು.	(3) Ryotwari (R), Inam (I) ರಿಯತ್ವಾರಿ (ರ) ಅಥವಾ ಇನಾಂ (ಇ).	(4) Dry (D), Wet (W), manavari (M), Unclassified (U) or Porembake (P). If wet, source of irrigation and class. ಜಲಹೀನ (ಡಿ), ಜಲಾಶ್ರಿತ (ವಿ), ಮಾನವಾರಿ (ಎಮ್), ಅನಿರೀಕ್ಷಿತ (ಯು) ಅಥವಾ ಪೊರಂಬಾಕೆ (ಪಿ). ಜಲಾಶ್ರಿತವಿದ್ದರೆ, ನೀರಿನ ಮೂಲ ಮತ್ತು ವರ್ಗ.	(5) If double crop, rate of composition. ಬಿಡುಗಡೆ ದರ.	(6) Class and sort of soil. ಮಣ್ಣಿನ ವರ್ಗ ಮತ್ತು ಪ್ರಕಾರ.	(7) Taram. ತರಾಂ.	(8) Rate per acre. ಪ್ರತಿ ಎಕರೆ ದರ.	(9) Extent. ವಿಸ್ತೀರ್ಣ.	(10) Assessment. ಮಾಪ.	(11) Number of Patta or title deed and name of registered holder or inamdar. ಪಟ್ಟಾ ಅಥವಾ ಟೈಟಲ್ ಡೀಡ್ ಮತ್ತು ನೋಂದಾಯಿತ ಹೊಂದಾಣಿಕೆಗಾರನ ಹೆಸರು.	(12) Remarks ಟಿಪ್ಪಣಿ.
348 - 4	348 P.	G.	W	L	III-3	12	4.9	4.90	23.25	158	
- 5	348 P.	G.	W	L	III-3	12	4.9	4.90	23.25	147	
349	349 P.	G.	W	L	III-1	8	5.94	5.94	27.82	357	

4-1-11 11.41

5-94 4-68 27.82

Handwritten signature or mark.

Settlement register of village

ಗ್ರಾಮ

No.

ಕ್ರಮ

Taluk

ತಾಲ್ಲೂಕು

ತಾಲ್ಲೂಕು ಮುಖಂಡರ ಅಧೀನ.

District

ಜಿಲ್ಲೆ

Settlement Form 12-114, 115-1-1-1-22

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
Present Survey Number and Sub-division.	Old Survey Number and letter or Paltmah No. and name.	Ryotwari (R). Inam (I)	Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class.	If double crop, rate of composition.	Class and sort of soil.	Taram.	Rate per acre.	Extent.	Assessment.	Number of Patta or title deed and name of registered holder or inamdar.	Remarks.
350	350	G+	W		XII-1	8	5-94	116-30	690-84	1078	
								47-00			
351-1	351-1P	G	W		XII-1	8	5-94	3-96	23-52	220	
								1-60.5			
-2	351-1P	G	W		XII-1	8	5-94	7-37	43-90	1100	
								2-990			
								11-35	67-42		

U. R. B. 74
II 1974

S. M. PAT-65 88-24.

Mandal Surveyor
Thondangi

Settlement register of villages.

207

No.

Taluk

District

Settlement Form 12-114313-9-1-22

207 2000 2000 0000

(Production)

(1) Present Survey Number and Sub-division. [...]	(2) Old Survey Number and letter or Paimash No. and name. [...]	(3) Ryotwar i (R), Inam (I) [...]	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class. [...]	(5) If double crop, rate of composition. [...]	(6) Class and sort of soil. [...]	(7) Taram. [...]	(8) Rate per acre. [...]	(9) Extent. [...]	(10) Assessment. [...]	(11) Number of Patta or title deed and name of registered holder or inamdar. [...]	(12) Remarks [...]
351 - 3	351/1P.	A	W	4	XII-1	8	5-94	11-35 2-23	67-42 13-25	680.4000 200004	
- 4	351/1P - 2 P - 3 P	A	W	6	XII-1	8	5-94	1-45 0-670	8-67 938.2000 20004 04.		
- 5	351/1P - 2 - 3	A	W	6	XII-1	8	5-94	3-90 1-500	23-17 112-51	642.2000 20004	

U.S.A.S. 2000
R.A.S. 2000

7-59 48-09

Mandal Surveyor
Thondangur

Settlement register of villages

No. Taluk District

Taluk District

Serampore Form 12-1948-4-1-11

(1) Present Survey Number and Sub-division.	(2) Old Survey Number and letter or Paimash No. and name.	(3) Ryotwari (R), Inam (I) or other (O).	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class.	(5) If double crop, rate of composition.	(6) Class and sort of soil.	(7) Taram.	(8) Rate per acre.	(9) Extent.	(10) Assessment.	(11) Number of Patta or title deed and name of registered holder or inamdar.	(12) Remarks.
351-9	351-1P -1 -3	G	W L		XII-1	8	B.F. 5-94	22-31 1-74 0-70-5	132-53 10-34	450 S. ...	
-10	351-1P -1 -3	G	W L		XII-1	8	5-94	2-70 1-09-5	16-04	940 S. ...	
-11	351-1P -2 -3	G	W L		XII-1	8	5-94	2-56 0-02-5 29-31	15-21 174-12	829. ...	

L. K. B. ...
A. W. 7-00 41-59

Andal Surveyor
Thondangal

Settlement register of village

809

No.

809

Taluk

Zoand

District

17-50-50-50

Settlement Form 12-114, 123-4-1-11

(1) Present Survey Number and Sub-division. (1) (పాత సర్వే నెంబర్, సబ-డివిజన్)	(2) Old Survey Number and letter or Palmasab No. and name. (2) (పాత సర్వే నెంబర్, లెటర్ లేదా పాల్మాసబ నెంబర్, పేరు)	(3) Ryotwar (R), Inam (I) (3) రయత్వార్ (R) ఇనాం (I)	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class. (4) డ్రై (D), వేట్ (W), మానావారి (M), అన్-అస్సెస్డ్ (U) లేదా పోరాంబోకె (P). ఇట్ వేట్, సోర్స్ ఆఫ్ ఇరిగేషన్ అండ్ క్లాస్.	(5) If double crop, rate of composition. (5) ఇఫ్ డబుల్ క్రాప్, రేట్ ఆఫ్ కాంపొజిషన్.	(6) Class and sort of soil. (6) క్లాస్ అండ్ సోర్ట్ ఆఫ్ సోల్.	(7) Taram. (7) టారాం.	(8) Rate per acre. (8) రేట్ పర్ ఏకర్.	(9) Extent. (9) ఎక్స్టెంట్.	(10) Assessment. (10) అస్సెస్మెంట్.	(11) Number of Patta or title deed and name of registered holder or inamdar. (11) నెంబర్ ఆఫ్ పాటా లేదా టైటిల్ డీడ్ అండ్ నేమ్ ఆఫ్ రిజిస్టర్డ్ హోల్డర్ లేదా ఇనాందార్.	(12) Remarks (12) రిమార్క్స్
351 - 12	351-1P -2 -3	G.	W L		XII-1	8	B.F. 5-94	29-31 1-46 0590	174-12 8-67	285. 70000 అనుకు	
- 13	351-1P -2 -3	G.	W L		XII-1	8	5-94	2-69 1-090	15-98	326. 70000 అనుకు	
- 14	351-1P -2 -3	G.	W L		XII-1	8	5-94	0-66 0-265	3-92	1047. 00000 అనుకు	

L. R. A. B. 845
11-11-11

A. N. 4-8/28-57

Mandal Surveyor
Thandamari

Settlement register of village.

No.

Taluk

District

Settlement Form 12-114812-4-1-44

செட்டில்மென்ட் ரிச்டர் ஆஃப் லிசுஜெட்.

தாலுகம்

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
Present Survey Number and Sub-division.	Old Survey Number and letter or Paimash No. and name.	Ryotwari (R), Inam (I)	Dry (D), Wet (W), mansavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class.	If double crop, rate of composition.	Class and sort of soil.	Taram.	Rate per acre.	Extent.	Assessment.	Number of Patta or title deed and name of registered holder or inamdar.	Remarks.
351-18	351-P.	G.	W		XII-1	8	5-94	44-55 1-19 0-480	264-64 7-07	899	
-19	351-P.	G.	W		XII-1	8	5-94	0-79 0-120	4-69	337	
-20	351-P.	G.	W		XII-1	8	5-94	1-92 0-72.5	11-40	907	

செட்டில்மென்ட் ரிச்டர் ஆஃப் லிசுஜெட்.

3-90 23-16

Land Survey
Thondar

Settlement register of village.

No.

Taluk

District

శ్రీ

రంగారావు

రంగారావు

రంగారావు

వరదానపల్లి గ్రామం పంచాయతీ.

(1) Present Survey Number and Sub-division.	(2) Old Survey Number and letter or Paimash No. and name.	(3) Ryotwari (R), Inam (I)	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class.	(5) If double crop, rate of composition.	(6) Class and sort of soil.	(7) Taram.	(8) Rate per acre.	(9) Extent.	(10) Assessment.	(11) Number of Patta or title deed and name of registered holder or inamdar.	(12) Remarks.
351-21	351-P	G	W		XII-1	8	B.F. 5-94	48-45 1-11 0-45-0	287-80 6-59	854. చింతలపాటి రాజారావు	
-22	351-P	G	W		XII-1	8	5-94	1-03 0-41-5	6-12	941. వీరికొరవల్లి వెంకటయ్య	
-23	351-P	G	W		XII-1	8	5-94	1-72 0-69-5	10-22	893. చింతలపాటి రాజారావు	

4, R.R.D. Road

T. K. K. K.

N. N. 3-8622-93

Mandal Surveyor
Thondandi

Settlement register of village

No.

Taluk

District

Survey Form 13-17453-4-1-A

for
of
No. of
of

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
Present Survey Number and Sub-division.	Old Survey Number and letter or Paimash No. and name.	Ryotwari (R), Inam (I)	Dry (D), Wet (W), manavari (M), Unassessed (U) or Potamboke (P). If wet, source of irrigation and class.	If double crop, rate of composition.	Class and sort of soil.	Taram.	Rate per acre.	Extent.	Assessment.	Number of Patta or title deed and name of registered holder or inamdar.	Remarks.
351-24	351-P	G	W		XII-1	8	D.F. 5-94	52.31 0.94	310-73 5-58	423. P. M. S. S. S. S.	
-25	351-P	G	W		XII-1	8	5-94	0.90 0.26.5	5-35	255. P. M. S. S. S. S.	
-26	351-P	G	W		XII-1	8	5-94	0.88 0.25.5	5-23	400. S. S. S. S. S. S.	
								55.03	326-89		

4 - A R C R M
II. S. S. S.

2.1. 2-72 K-16

Mandal Surveyor
Thondar

Settlement register of village.

೨೪

No.

೨೦೨೨

Taluk

ಬಾಂದ

District

೪೨೨೨೨೨೨೨

Serial Form 12-1953-1-1-11

(1) Present Survey Number and Sub-division.	(2) Old Survey Number and letter or Paimash No. and name.	(3) Ryotwari (R), Inam (I)	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class.	(5) If double crop, rate of composition.	(6) Class and sort of soil.	(7) Taram.	(8) Rate per acre.	(9) Extent.	(10) Assessment.	(11) Number of Patta or title deed and name of registered holder or number.	(12) Remarks.
351 27	351-P	G.	W	4	XII-1	8	B.F. 5-94	55-03 1-98	326-89 11-76	55-00	55-00
-28	351-P	G	W	4	XII-1	8	5-94	2-59 1-05-0	15-38	649.	
-29	351-P	G	W	4	XII-1	8	5-94	5-40 2-10-0 65-00	32-08	276.	

4-8-83

9-9759-22

Mandal Surveyor
Thonjangi

Settlement register of village

No.

Taluk

District

Settlement Form 12-118/32-4-54

257

60008

30000

17th Dec 1954

257 30000 257 30000

379

(1) Present Survey Number and Sub-division. ಪ್ರಸ್ತುತ ಸರ್ವೆ ನಂ. ಮತ್ತು ಸಬ-ದಿವಿ.	(2) Old Survey Number and letter or Paimash No. and name. ಪುರಾತನ ಸರ್ವೆ ನಂ. ಮತ್ತು ಅಕ್ಷರ ಅಥವಾ ಪೈಮಾಶ ನಂ. ಮತ್ತು ಹೆಸರು.	(3) Ryotwari (R), Inam (I) ಪೈಕ (ಪಿ) ಇನಾಂ (ಇ).	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class. ಡ್ರೈ (ಡಿ), ವೆಟ್ (ವಿ), ಮಾನವಾರಿ (ಮಿ), ಅಸೆಸ್ಸೆಡ್ (ಯು) ಅಥವಾ ಪೊರಾಂಟೆ (ಪಿ). ಒಣವಿದ್ದರೆ, ಸಿರಿ ಸೇವಕದ ಮೂಲ ಮತ್ತು ವರ್ಗ.	(5) If double crop, rate of composition. ಒಮ್ಮೆಗೆ ಎರಡು ಬಾರಿ ಸಿರಿ ಬೆಳೆದರೆ, ಸಂಯೋಜನೆಯ ದರ.	(6) Class and sort of soil. ಮಣಿಯ ವರ್ಗ ಮತ್ತು ಪ್ರಕಾರ.	(7) Taram. ತರಾಂ.	(8) Rate per acre. ಒಂದು ಎಕರೆಗೆ ದರ.	(9) Extent. ವಿಸ್ತಾರ.	(10) Assessment. ಅಂದಾಜು.	(11) Number of Patta or title deed and name of registered holder or inamdar. ಪಟ್ಟಾ ಅಥವಾ ಟೀಟಲ್ ಡೀಡ್ ಮತ್ತು ನೋಂದಾಯಿತ ಹೊಂದಾಣಿಕೆಗಾರ ಅಥವಾ ಇನಾಂದಾರರ ಹೆಸರು.	(12) Remarks. ಟಿಪ್ಪಣಿ.
353-1	353-P	A	W	L	XII-1	8	5-94	3-22 1-20-5	19-19	1059. ಅಕ್ಷರ ಶಿವು ಮೂರು ಶು.	
-2	353-P	A	W	L	XII-1	8	5-94	1-01 041-0	6-00	302. ಮಾಡು ಹಿಟ್ಟು.	
-3	353-P	A	W	L	XII-1	8	5-94	2-15 087-0 38	12-77	G17. ಅನುಭವಿ ಅಕ್ಷರ.	

4. R.P.D. 24

J.C. 18/1/54

A.W. 6-38 37-90

Mandal Surveyor
Thandavur

Settlement register of village.

No.

Taluk

District

Settlement Form 12-178, 1937-9-1-1

(1) Present Survey Number and Sub-division. ಪ್ರಸ್ತುತ ಸರ್ವೆ ನಂ. ಮತ್ತು ಸಬ-ದಿವಿ.	(2) Old Survey Number and letter or Paimash No. and name. ಪುರಾತನ ಸರ್ವೆ ನಂ. ಮತ್ತು ಅಥವಾ ಪೈಮಾಶ ನಂ. ಮತ್ತು ಹೆಸರು.	(3) Ryotwari (R), Inam (I) ರೈತವಾರಿ (ರ) ಇನಾಂ (ಇ).	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class. ಶುಷ್ಕ (ಡಿ), ತೇರಿ (ವಿ), ಮಾನವಾರಿ (ಮಿ), ಅಂದಾಜಿಸಲಿಲ್ಲದ (ಯು) ಅಥವಾ ಪೊರಂಬೋಕೆ (ಪಿ). ತೇರಿ ಇದ್ದರೆ, ನೀರಿನ ಮೂಲ ಮತ್ತು ವರ್ಗ.	(5) If double crop, rate of composition. ಬಿಟ್ಟುಕೊಡುವ ದರ.	(6) Class and sort of soil. ಮಣಿಯ ವರ್ಗ ಮತ್ತು ಪ್ರಕಾರ.	(7) Taram. ತರಾಂ.	(8) Rate per acre. ಪ್ರತಿ ಎಕರೆಗೆ ದರ.	(9) Extent. ವಿಸ್ತೀರ್ಣ.	(10) Assessment. ಅಂದಾಜು.	(11) Number of Patta or title deed and name of registered holder or inamdar. ಪಟ್ಟಾ ಅಥವಾ ಟೀಟು ದಾಖಲೆ ಮತ್ತು ನೋಂದಾಯಿತ ಹಿಡಿದವರ ಹೆಸರು ಅಥವಾ ಇನಾಂದಾರರ ಹೆಸರು.	(12) Remarks ಟಿಪ್ಪಣಿ.
353 4	353-P	A	M	L	XII-1	8	B.F. 5-94	6.38 0.93 0.27-1	37-90 5-52	336.70 0.210 ರೈತರು.	
- 5	353-P	A	W	L	XII-1	8	5-94	0.48 0.19-5	2-85 4-55	517.0 ರೈತರು.	
- 6	353-P	A	W	L	XII-1	8	5-94	0.41 0.16-5 8.20	2-44 48-71	467.0 ರೈತರು.	

ಶುಷ್ಕ ತೇರಿ
A.W. 1-82, 10-81

Handwritten: Khandal Sathya Thondangi

Settlement register of village.

No.

Taluk

District

Settlement Form 12-17453-9-1-58

செட்டில்மென்ட் ரெஜிஸ்டர்

பெரம்பலூர்

(1) Present Survey Number and Sub-division. தற்போதுள்ள ஊர், பகுதி எண்.	(2) Old Survey Number and letter or Paimash No. and name. பழைய ஊர், பகுதி எண் அல்லது பைமாஷ் எண், பெயர்.	(3) Ryotwari (R), Inam (I) ஊர் (R) இனம் (I).	(4) Dry (D), Wet (W), mansavari (M), Unassessed (U) or Poramboke (P). If wet, source of irrigation and class. செலி (D), ஊர் (W), மன்சாவரி (M), மதிப்பிடப்படாத (U) அல்லது போரம்புகே (P). ஊர், நீர்நீர் வழங்கும் இடம், வகை.	(5) If double crop, rate of composition. இரண்டு தடவை பயிரிடும் போது, விலை.	(6) Class and sort of soil. பூச்சு வகை.	(7) Taram. தரம்.	(8) Rate per acre. அடக்குமையின் விலை.	(9) Extent. பரப்பளவு.	(10) Assessment. விலை.	(11) Number of Patta or title deed and name of registered holder or inamdar. பட்டா அல்லது தலைப்பைக் கொடுக்கும் செய்தி மற்றும் பட்டா உரிமையாளர் அல்லது இனம் உரிமையாளர் பெயர்.	(12) Remarks. குறிப்பு.
353 - 7	353P.	G.	W	L	XII - 1	B	D.F. 5-94	8-20 1-29 0-520	48-71 7-66	655. சிவசுப்பிரமணியன்	
- 9	353-P.	G.	W	L	XII - 1	B	5-94	0-98 0-295	5-82	337. சிவசுப்பிரமணியன்	
- 9	353-P.	G.	W	L	XII - 1	B	5-94	2-47 1-000 12-94	14-67 76-86	79. சிவசுப்பிரமணியன்	

உ. அ. அ. சி. சி. சி.

செ. உ. 4-74 28-15

Mandal Surveyor
Thondanor

Settlement register of village.

No.

Taluk

District

Settlement Form 12-11833-1-1-11

40

4000

2000

1000000000

2000 2000 2000 2000

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
Present Survey Number and Sub-division.	Old Survey Number and letter or Paimash No. and name.	Ryotwari (R), Inam (I)	Dry (D), Wet (W), mansavari (M), Unassessed (U) or Paramboke (P). If wet, source of irrigation and class.	If double crop, rate of composition.	Class and sort of soil.	Turam.	Rate per acre.	Extent.	Assessment.	Number of Patta or title deed and name of registered holder or inamdar.	Remarks.
353-10	353-P.	G	W		XII-1	8	G.F. 5-94	12-94	76-86	451. X	
354-1	354-P.	G	W		XII-3	2	4-12	1-10	4-53	68. 600/10000	
-2	354-P.	G	W		XII-3	10	4-12	0-65	2-68	952. 600/10000	

4 - P.A.D. 2000

3.12.2-81 18.51

Mandal Surveyor
Thondani

Settlement register of village.

No.

Tahsil

District

Settlement Form 13-11833-4-1-33

207
87005
2007 2008 2009 2010 2011 2012 2013 2014 2015 2016 2017 2018 2019 2020 2021 2022 2023 2024 2025 2026 2027 2028 2029 2030 2031 2032 2033 2034 2035 2036 2037 2038 2039 2040 2041 2042 2043 2044 2045 2046 2047 2048 2049 2050 2051 2052 2053 2054 2055 2056 2057 2058 2059 2060 2061 2062 2063 2064 2065 2066 2067 2068 2069 2070 2071 2072 2073 2074 2075 2076 2077 2078 2079 2080 2081 2082 2083 2084 2085 2086 2087 2088 2089 2090 2091 2092 2093 2094 2095 2096 2097 2098 2099 2100

461

(1) Present Survey Number and Sub-division.	(2) Old Survey Number and letter or Paimash No. and name.	(3) Ryotwari (R), Inam (I)	(4) Dry (D), Wet (W), manavari (M), Unassessed (U) or Forambaks (F). If wet, source of irrigation and class.	(5) If double crop, rate of composition.	(6) Class and sort of soil.	(7) Taram.	(8) Rate per acre.	(9) Extent.	(10) Assessment.	(11) Number of Patta or title deed and name of registered holder or inamdar.	(12) Remarks.
481	481	G	P					22-04 8-920			Study maps.
482	482	G	D		XII-2	10	0-87	5-54 4-82		997. 02410 Inamdar.	
483	483	G	D		XII-2	10	0-87	4-50 3-91 1-820		1013. 02410 Inamdar.	

G.P. 22-04
G.D. 10-04 8-73.
32-08 8-73.

Mandal Survey
Thandangi

File No.ICD01/871/2022-ERD

ANNEXURE 2

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES (ERD) DEPARTMENT

Memo No.ICD01/871/2022-ERD-1

Dated 14/06/2022.

Sub: Water Resources Department - Request for permission for diversion of Khandi Kalva drain from Km.1.70 to Km.3.83 which joins Jammeru drain @Km.7.340 (proposed) instead of Km.6.00 (existing) in AV Nagaram Village of Thondangi Mandal of Kakinada District - Permission accorded - Reg.

Ref: From the Engineer-in-Chief (Irrigation), Water Resources Department, Vijayawada, Letter No.ENC(I)/DCE (GDS)/OT3/AEE7/NCRMP/Jammeru drain, dated 02-06-2022.

<<>>

The Engineer-in-Chief (Irrigation), Water Resources Department, Vijayawada in the reference cited has requested the Government for according permission to M/s.Lyfius Pharma Pvt. Ltd., for diversion of Khandi Kalva drain from Ch.Km.1.700 to Ch.Km.3.830 which joins Jammeru drain @Km.7.340 in the KSEZ land at AV Nagaram Village of Thondangi Mandal in Kakinada District.

2. Government after examining the proposal, hereby permit the Engineer-in-Chief (Irrigation), Water Resources Department for according permission to M/s.Lyfius Pharma Pvt. Ltd., for diversion of Khandi Kalva drain from Ch.Km.1.700 to Ch.Km.3.830 which joins Jammeru drain @Km.7.340 in the KSEZ land at AV Nagaram Village of Thondangi Mandal in Kakinada District, subject to the following conditions:

1. The entry point into the SEZ lands / the point of section where diversion of drain starts i.e., 2.00 km starts will be widened and bell mounted entrance and both sides and bed should be protected with CC lining or RR Masonry pitching.
2. The 90 degree curve portion of diverted section of Khandi Kalva drain @ 2.350 km also to be thoroughly protected i.e., the slopes and the sides bed of the drain by CC lining or protected with RR masonry stone pitching .
3. At the confluence point of Khandi Kalva drain at 3.830 km with Jammeru drain at 7.340 km, both sides, slopes and bed of both drains shall be protected thoroughly for at least 100 m length on either side of confluence point. A bridge should be constructed on R/S bank of Jammeru drain as per direction of the department.
4. In any case, impounding of water in the agricultural fields of small farmers around the applicants land of the SEZ arised due to formation of embankment and diversion of alignment of the Khandi kalva drain shall be avoided by excavating catch drains around the boundary / periphery of the applicants land and the drain water has to be allowed to free flowing conditions into the Khandi drain or jammeru drain.
5. The free flow of water through the drain Khandi Kalva cannot be obstructed / choked by their fencing work @ boundary or construction work of their infrastructure or growth of weed / trees. The periodical maintenance of drain Khandi Kalva shall be taken care by the applicant agency in their premises at their own cost.
6. The expenditure for execution of the connecting drain is to be borne by the agency under the supervision of Water Resources Department.

File No.ICD01/871/2022-ERD

7. The necessary structure has to be proposed at the confluence point of Jammeru drain at Km.7.34 and the required design & drawings should be got approved by the Chief Engineer, Central Designs Organization.
 8. The construction of the connecting diversion of drain is to be supervised by the Water Resources Department and necessary royalty / centage charges have to be collected from the agency.
 9. The total length of the drain which is to be shifted has to be improved as per approved standards.
 10. The discharge is to be checked to the approved standards.
 11. The left bank of the drain is to be maintained for inspection path for the movement of inspection vehicles and suitable berms are to be provided as per the specifications of the drain.
 12. All the infalling drains are to be improved at the confluence points for a length of 50 to 100 mts on both the sides of banks as per the site conditions.
 13. Inlets are to be provided along the drain as per the site conditions and CM & CD works have to be proposed wherever necessary.
 14. Boundaries are to be demarked with demarcation stones.
3. The Engineer-in-Chief (Irrigation), Water Resources Department, Vijayawada is requested to take further necessary action in the matter.

Gandla Sreenivasulu
Deputy Secretary To Government

To
The Engineer-in-Chief (Irrigation), Water Resources Department, Vijayawada.
SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER

The photograph showing the status of the Khandi Kalava before & after diversion and sketch











Joint inspection of the Committee of diverted Khandicalava drain and catch drains

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.04 of 2024 (SZ)

Earlier O.A. No. 869/2022 (PB)

IN THE MATTER OF:

JCEE-L

K. Srinivas and Ors.

[Handwritten Signature]

...Applicant(s)

Versus

Andhra Pradesh Pollution Control Board
Rep. by its Chairman,
Vijayawada and Ors.



...Respondent(s)

Date of hearing: 22.03.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2 & R4.
Mr. Chakradhar Reddy for R3.



*SBRCU
d*

*EE
MS
29/03/2024*

*DDO/g
for report
01/4/2024*

ORDER

1. Today, there is no representation for the applicant.
2. The Joint Committee has filed its report, wherein they have stated that the lands in question are not flood water storage lands and these are all private lands.
3. Regarding the industries, it is mentioned that the Environmental Clearances were obtained by them from the MoEF&CC and also the No Objection Certificate from the SCZMA - Andhra Pradesh. The APPCB was also issued the Consent to Establish for starting the construction activity. Whether the units are operational or not is not mentioned in the report. Let the APPCB file a separate report in this regard.
4. Mr. Chakradhar Reddy, the learned counsel undertaking to file vakalath on behalf of Respondent No.3, who is directed to file his report before the date of next hearing.
5. Post the matter on **15.04.2024**.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Arun Kumar Verma, EM

O.A. No.04/2024 (SZ),
22nd March, 2024. Mn.

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010</p>
---	---

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/IND/EG/09/2020/2195/161.47/158.35 : ५४२

Dt: 29.07.2021

Sub: SEIAA, A.P. – M/s. Auroactive Pharma Pvt. Ltd, Located at Sy. No. 349, 350, 351, 352 & 353, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your EC application submitted through online on 30.09.2020 (SIA/AP/IND2/176872/2020), seeking Environmental Clearance of **Bulk Drugs & Intermediates Manufacturing Unit at Sy. No. 349, 350, 351, 352 & 353, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District** in favour of M/s. **Auroactive Pharma Pvt. Ltd.** The nearest human habitation viz., Perumallapuram (V) exists at a distance of about 1.0 km from the premises. The total area is 153 Acres. The capital cost of the expansion project is Rs.1500 Crores. The details of the production capacities of the project is as follows:

List of products and its Quantities:

S.No.	Name of Product	Quantity TPM
1.	Erythromycin Thiocyanate	133.33
2.	Ibuprofen	300
3.	Levetiracetam	300
4.	Cephalosporins	300
	Total	1033.33
	Co-Genetation Power Plant	40 MW

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendatiouns on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **29th & 30th June, 2021**. The Proposal of M/s. **Auroactive Pharma Pvt. Ltd., a subsidiary of M/s. Aurobindo Pharma Ltd.**, is for Environmental Clearance for the proposed Bulk drug manufacturing unit for bulk drugs and intermediates **-1033.33 TPM and Co-Generation Power Plant - 40 MW.**

This proposal was earlier examined in the SEAC meetings held on 8th -11th December, 2020. MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th

Handwritten signature

September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006-Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates).

The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity **1033.33 TPM and Co-Generation Power Plant - 40 MW**.

The project proponent has submitted the EMP, PFR, Risk Assessment Reports.

The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to examine the cogeneration Power implied category and CRZ clearance.

The committee noted that as per EIA Notification, 2006 under E(P) Act, 1986, as amended vide S.O.1599 (E) dated 25th June, 2014 and MoEF&CC Office Memorandum F.No.22-24/2018-IA.III, dated 23rd January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.

Now, the representative of the project proponent and their Consultant M/s. Team Labs & Consultants have attended the meeting. The project proponent has informed that they will implement the Marine outfall system for the treatment and disposal of industrial effluents.

The Committee noted regarding the CRZ Clearance, that the APCZMA, Andhra Pradesh issued

No Objection Certificate (NOC) vide Letter No.281/CRZ/IND/2021-172, dated 15.06.2021 for

the project proposal of M/s. Aurobindo Antibiotics Pvt. Ltd & M/s.Auroactive Pharma Pvt Ltd,

for laying of common marine discharge lines for treated effluents and intake pipeline for

Desalination Plant i.e. Sea water intake for desalination Plant - 47 MLD, Common LFP outfall

pipeline for desalination brine (a). M/s. Auroactive Pharma Pvt. Ltd (8075 MLD) & M/s.

Aurobindo Antibiotics Pvt. Ltd (19.975 MLD) - 28.05 MLD, Common LFP outfall pipeline (part

of desalination brine + treated effluent) (a).M/s. Auroactive Pharma Pvt. Ltd (9.468 MLD) & (b).

M/s. Aurobindo Antibiotics Pvt. Ltd (22.8 MLD) - 32.268 MLD, into the sea at A.V. Nagaram

village, Kakinada SEZ area, Tondangi Mandal, East Godavari district, Andhra Pradesh

The Committee after examining the project proposals, presentations, APCZMA recommendations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended**

for issue of Environmental Clearance and CRZ Clearance for M/s. Auroactive Pharma

Pvt. Ltd., a subsidiary of M/s. Aurobindo Pharma Ltd., for production capacity of bulk drugs

and intermediates - **1033.33 TPM and Co-generation Power Plant - 40 MW**, without any

auxiliary fuel **duly stipulating a condition that the project proponent shall tie-up with the**

nearby TSDF for treatment and disposal of hazardous waste and to follow the CRZ

provisions for the discharge of treated effluent into sea.

The committee in the appraisal report clearly stated that they have approved the Form-I/II,

PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact

Assessment Authority (SEIAA), in its meeting held on **22.07.2021 & 23.07.2021** examined the

proposal and the recommendations of SEAC and decided to accept SEAC recommendations

aforsaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby**

accords Environmental Clearance to the project as mentioned at Para no. I under the

provisions of the EIA Notification 2006 and its subsequent amendments issued under

Environment (Protection) Act, 1986 subject to implementation of the following specific and

general conditions:

III.a **Part A: Special Conditions:**

1. The proposal shall not attract the following Acts & Rules:

- a. Forest Act 1980,
- b. Wild life (Protection) Act, 1972;
- c. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
- d. Critically polluted areas as notified by CPCB

and also shall not harm live stocks and human beings and disturb their activities.

2. The project proponent shall tie-up with the nearby TSDF for treatment and disposal of hazardous waste and to follow the CRZ provisions for the discharge of treated effluent into sea.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of stream consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

Part B: Specific Conditions:

Air & Noise Environment:

1. The sources of air pollution from proposed coal fired boiler of capacity 1 x 150 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Proposed a Thermic fluid heater of capacity 4 x 4 Lakh al/hr. Adequate stack height shall be provided for D.G. Sets of capacities 8 x 1010 kVA DG sets are proposed to meet emergency power requirement during load shut down period as per CPCB norms.
2. The process emissions containing the HBr, HCl, NH₃, HF, H₂S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor.
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile

vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant

5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.
6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

Water Environment:

10. The total water requirement shall not exceed 9468 KLD, which includes for Process Applications – 6191 KLD (Erythromycin Thiocyanate-5000 KLD, Ibuprofen-165 KLD, Levetiracetam-240 KLD, Cephalosporins -786 KLD), Boiler Make-up - 750 KLD, CT Make-up-1000 KLD, QC, R&D & Garment washings-100 KLD, Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas cleaning, etc)-727 KLD, Domestic – 200 KLD & for Gardening – 500 KLD.

Waste water generation:

11. The total waste water generation is 8043 KLD, Out of that; 6204 KLD from Process Water (Erythromycin Thiocyanate-5016 KLD, Ibuprofen-138 KLD, Levetiracetam-244 KLD, Cephalosporins -806 KLD), 300 KLD is from Boiler Blow Down, 500 KLD is from CT Blow Down; 100 KLD is from QC, R&D & Garment washings; 739 KLD is from Miscellaneous (ETP, SRP, Manufacturing Blocks & Operations Areas cleaning, contaminated steam condensate, etc); 200 KLD is from Domestic shall be sent to effluent treatment system and treated effluents are sent to marine outfall system. It is proposed to send treated effluents from co-located units namely; Auroactive Pvt. Ltd. and Auroactive Pharma Pvt. Ltd. to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations.
12. The domestic waste water shall be disposed into the septic tank followed by soak pit.
13. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
14. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.

15. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
16. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

Solid Wastes:

17. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendments thereof
18. **The solid waste and disposal:** Forced Evaporation Salts - 25 TPD, Process Inorganic Waste / Salts - 1 TPD, ETP Sludge - 15 TPD shall be sent to TSDF, Spent Carbon -13.16 TPD shall be sent to Cement Plants for Co-incineration /TSDF; Mixed Spent Solvents - 80 KLM shall be sent to authorized recovery units or Cement Plants for Co-incineration; Process Liquid Organic Waste, Solvents from QC and R&D Laboratory - 1.50 KLD, Distillation Bottom Residue and Process Organic Wastes-41.1 TPD, Off specification raw materials/ products-2 TPM shall be sent to Cement Plants for Co-incineration; Date Expired Products-2 TPM shall be sent to Cement Plants for Co-incineration / TSDF; Contaminated cotton rags or other cleaning materials-0.2 TPM, Waste Resin - 500 kg/month shall be sent to TSDF / Cement Industry / Authorized recyclers. **Recycling / Reuse:** Mycelium (dry basis)- 1000 TPM, Used Oil/Waste Lubricating Oil-0.5 KLD shall be sent to agencies authorized by PCB/CPCB; Used Lead Acid Batteries-400 Nos/annum shall be Returned back to dealer or supplier; Detoxified Containers and Container Liners-7.5 TPM shall be Sold to recyclers after detoxification. **Other Waste -Disposal or Recycle:** Asbestos-5 TPA shall be disposed to TSDF; Gypsum Boards-5 TPA shall be sent to Cement Plants for Co-incineration /TSDF; Electrical & Electronic Waste-10 TPA shall be sent to authorized recyclers; Hard Rubber (Electrical Panel Rooms) - 1 TPA, Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers- 1 TPA shall be sent to Cement Plants for Co-incineration /TSDF; Packing Material-20 TPM shall be sale to recyclers; Discarded PPE (Helmets, goggles, aprons, etc.)-1 TPM shall be sent to Recyclers/TSDF, HWMP; Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity)-2 TPM shall be sale to recyclers; Insulation wastes-2.5 TPM shall be sent to outside agencies, after complete detoxification for reuse/ recycle; Miscellaneous Wastes--Sparkler Filter Pads, Centrifuge Bags, FBD Bags - 1.67 TPM shall be sent to TSDF and Cement Plants for Co-incineration; Miscellaneous Wastes--Discarded Molecular Sieves/Ion-exchange resin, etc-1 TPM shall be sent to TSDF.
19. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.
20. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

Environment:

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;

2. The project shall implement the commitments, if any, made in the public hearing;

Part C: General Conditions:

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA
3. The project proponent shall submit the copies of the **Environmental Clearance** to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The **Prior Environmental Clearance** issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.
6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its **Environmental Policy** approved by the SEIAA, and shall be made available in their web site.
8. A separate "Environmental Management Unit" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.127.21 Crores & Recurring cost of Rs.93.07 Crores/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the **Form-1/2** of the application; and approved **EMP, for the purpose of all compliances.**
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological

- data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
 15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any industrial operations.
 16. Personnel working in the industry should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 18. The project proponent shall submit **Half-yearly** reports on the status of compliance of the stipulated **Environmental Clearance Conditions** including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
 19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
 20. Officials from the Regional Office of MoEF&CC, Vijayawada/The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
 21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.
 22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
 23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.

24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-
**MEMBER SECRETARY,
SEIAA, A.P.**

Sd/-
**MEMBER,
SEIAA, A.P.**

Sd/-
**CHAIRMAN,
SEIAA, A.P.**

To
M/s. Aurobindo Pharma Limited,
Sri. K. Nityananda Reddy (Vice - Chairman),
Plot No. 11, Survey No.9 The Water Mark Building,
Kondapur, Hitech City,
Hyderabad - 500 084, Telangana.
Ph. +91 040-6672 5000, 98480 50898

//T.C.F.B.O//


P. Nityananda Reddy
SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website :www.appcb.ap.nic.in

CONSENT ORDER FOR ESTABLISHMENT

Order No. 361/APP/CFE/RO- KKD /HO/2021

Dt:12.01.2022

Sub: APPCB – CFE - **M/s. Qule Pharma Private Ltd., (formerly M/s. Auroactive Pharma Private Limited), Sy.No.349, 350, 351, 352 & 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District - Consent for Establishment (CFE) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.**

- Ref:
- 1) NOC for marine outfall dt.09.04.2021.
 - 2) EC order & CRZ clearance dt.29.07.2021 issued by SEIAA, AP
 - 3) Industry's CFE application received through AP OCMMS on 14.12.2021.
 - 4) R.O's inspection report dt.18.12.2021.
 - 5) Industry's mail dt.22.12.2021.
 - 6) CFE Committee meeting held on 23.12.2021
 - 7) Industry's mail. dt.27.12.2021.
 - 8) T.O. lr. dt.28.12.2021.
 - 9) Industry's mail dt.04.01.2022.
 - 10) CFE Committee meeting held on 07.01.2022.
 - 11) Industry's lr.dt.07.01.2022.

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs.1500 Crores.

S. No.	Name of the Products	Capacity
1.	Erythromycin Thiocyanate	133.33 TPM
2.	Ibuprofen	300 TPM
3.	Levetiracetam	300 TPM
4.	Cephalosporins	300 TPM
5.	Co-Generation Power Plant	40 MW

Co-Generation Power Plant – 40 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

2. As per the application, the above activity is to be located at **Sy.No.349, 350, 351, 352 & 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District** in an area of 153 acres.

3. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer, Regional Office, Kakinada A.P Pollution Control Board on 16.12.2021 and observed that the site is surrounded by

North : Vacant land
South : Kathipudi to Perumallapuram Road
East : Proposed site of M/s. Aurobindo Antibiotics Pvt. Ltd.
West : Vacant land

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for period of 7 years from the date of issue.**

Encl: Annexure

K
 Venkateswar
 a Rao

Digitally signed by K Venkateswara Rao
 DN: c=IN, o=AP Pollution Control Board,
 ou=EFS and T,
 2.5.4.20=1a1d09dcaccc349154765febbe4ef9
 73e66f7e4fb3248a98bd9712b7814749e8,
 postalCode=518002, st=Andhra Pradesh,
 serialNumber=1650979179a2ac4ad2b009b
 d8bdfc5406530a41d0e36757b6412bfcf7aa
 241, cn=K Venkateswara Rao
 Date: 2022.01.12 17:06:32 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

To

**M/s. Qule Pharma Private Ltd.,
 (formerly M/s. Auroactive Pharma Private Limited),
 Sy.No.349, 350, 351, 352 & 353,
 A.V. Nagaram (V), Kakinada SEZ area,
 Thondangi (M), East Godavari District.
 jvnreddy@aurobindo.com**

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
 2. The EE, R.O: Kakinada for information and necessary action.

Annexure

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains. No effluents shall be discharged in to the storm water drains.

Water:

4. The source of water is Sea water intake Desalination plant of 19 MLD (19,000 KLD) and the maximum permitted water consumption is as following:

S. No.	Purpose	Quantity (KLD)
1.	Process	6,191
2.	Boiler makeup	750
3.	Cooling tower makeup	1,000
4.	QC, R &D and Garment Washing	100
5.	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning etc.,)	739
6.	Domestic	200
7.	Gardening	500
	Total	9,480 KLD

As per EC order dt.29.07.2021 water requirement shall not exceed 9468 KLD.

Desalinated water (permeate) – 9.5 MLD.

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Source	Quantity(KLD)
1	Process HTDS - 558 KLD; LTDS - 5,646 KLD	6,204
2	Boiler blow down (others)	300
3	Cooling tower blow down (LTDS)	500
4	QC, R &D and Garment Washing (LTDS)	100
5	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.,) (LTDS)	739
6	Domestic (others)	200
7	RO Rejects from Desalination Plant	9,500
	Total	17,543 KLD

HTDS – 558 KLD; LTDS – 6985 KLD; Domestic – 200 KLD; Boiler blow down – 300 KLD; Total – 8043 KLD.

RO Rejects from Desalination Plant – 9,500 KLD.

As per EC order dt.29.07.2021, total waste water generation shall not exceed 8043 KLD.

Treatment & disposal:

Source of Effluent	Treatment proposed	Mode of final disposal
Process Boiler blow down Cooling tower blow down QC, R &D and Garment Washing Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.)	Stripper, Multiple Effect Evaporator (MEE), Agitated Thin Film Dryer (ATFD). Biological treatment, consists of Bar screen chamber, Oil & Grease Trap, Equalization tank, Neutralization tank, aeration tank, clarifier, Holding tank, pressure sand filter, activated carbon filter, RO-1& 2 etc.	<ul style="list-style-type: none"> • Shall be stripped off for organics recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be recycled. • Stripped effluents to forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be recycled after treatment in ETP along with other LTDS effluents. • ATFD salts to TSDF. • The low TDS effluents and condensate from MEE and ATFD shall be treated in ETP. • The treated effluent from the ETP shall be further treated in RO plant. • The RO permeate shall be reused and RO rejects shall be sent to MEE. <p>Treated effluents shall be sent from co-located units namely M/s.Lyfius Pharma Private Limited and M/s.Qule Pharma Private Limited to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations.</p>
Domestic	STP	
RO Rejects from Desalination Plant	--	Shall be disposed to the sea through marine out fall facility.

The proponent shall submit design details of Stripper, MEE, ATFD, Biological ETP and unit operations of Biological ETP.

The treated waste water from the STP shall be used for gardening. However, during the monsoon season / rainy days the treated domestic waste water shall be disposed through marine outfall along with trade effluents.

6. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.
7. The industry shall provide magnetic flow meters with totalisers at the outlet of the unit.
8. The industry shall install online real time monitoring system along with web camera facilities and shall ensure that it shall be connected to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
10. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately. Hoods shall be provided to the tanks and connect to the scrubber to mitigate emissions.
11. The industry shall provide tank in tank system for effluent collection at production blocks. Free board shall be maintained in the tanks to prevent spillages.
12. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
13. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.

Air:

14. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

S. No.	Details of Stack	Stack 1	Stack 2	Stack 3
a)	Attached to	Boiler	Thermic Fluid Heaters	DG sets
b)	Capacity	1 x 150 TPH	4 x 4 Lakh K.cal	8 X 1010 KVA
c)	Name of the Fuel	Coal	Furnace Oil	Diesel
d)	Stack height above ground (m)	70 m	30 m	Each 6.5 m above roof level
e)	Air Pollution Control Equipment:	ESP	---	Acoustic enclosures and silencers

Co-Generation Power Plant – 40 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
16. The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
17. The industry shall provide multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
18. The industry shall provide VOC monitoring system with auto recording facility.
19. The industry shall implement adequate measures to control all fugitive emissions from the plant.
20. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, Gol vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
21. It is proposed to produce some of the products through fermentation process. Necessary steps shall be taken to prevent odour nuisance in the surrounding villages. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
22. The industry shall send the used / spent solvents to the recyclers (or) process them at their own solvent recovery facility within the premises.
23. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used to reduce solvent losses.
 - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid / Hazardous waste:

24. The industry shall comply with the following for disposal of Solid waste:

S. No.	Name of Hazardous Waste	Quantity	Mode of Disposal
1	Forced Evaporation Salts	25 TPD	To TSDF, for secured land filling.
2	Process Inorganic Waste/Salts	1 TPD	To TSDF, for secured land filling.
3	ETP Sludge	15 TPD	To TSDF, for secured land filling.
4	Spent Carbon	13.16 TPD	To the authorized Cement industries for co-processing (or) TSDF, for incineration
5	Mixed Spent Solvents	80 KLM	To authorized recovery units / Authorized cement plant for co-processing.
6	Process Liquid Organic Waste, Solvents from QC and R&D Laboratory	1.50 KLD	To authorized recovery units / Authorized cement plant for co-processing.
7	Distillation Bottom Residue and Process Organic Wastes	41.1 TPD	
8	Off specification raw materials/ products	2 TPM	
9	Date Expired Products	2 TPM	To authorized recovery units / Authorized cement plant for co-processing.
10	Contaminated cotton rags or other cleaning materials	0.2 TPM	To authorized recovery units / Authorized cement plant for co-processing.
11	Waste Resin	500 Kg/ month	
12	Mycelium (dry basis)	1000 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
13	Used Oil/Waste Lubricating Oil	0.5 KLD	To authorized Re-processors / Recyclers / to the Cement industries for co-processing in the kiln.
14	Used Lead Acid Batteries	400 Nos./ annum	To dealer on buy back system.
15	Detoxified Containers and Container Liners	7.5 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
16	Asbestos	5 TPA	To TSDF, for secured land filling.
17	Gypsum Boards	5 TPA	To the authorized Cement industries for co-processing (or) TSDF, for incineration
18	Electrical & Electronic Waste	10 TPA	To authorized agencies, after complete detoxification for re-use/

			recycle.
19	Hard Rubber (Electrical Panel Rooms)	1 TPA	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
20	Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers	1 TPA	
21	Packing Material	20 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
22	Discarded PPE (Helmets, goggles, aprons, etc.)	1 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
23	Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity)	2 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
24	Insulation wastes	2.5 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
25	Miscellaneous Wastes-- Sparkler Filter Pads, Centrifuge Bags, FBD Bags.	1.67 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
26	Miscellaneous Wastes- Discarded Molecular Sieves/Ion-exchange resin, etc	1 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.

25. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
26. The following rules and regulations notified by the MoEF&CC, Govt shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.

- g) E-Waste (Management) Rules, 2016.
- h) Construction and Demolition waste Management Rules, 2016.
- i) Solid Waste Management Rules, 2016.
- j) The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions:

27. The name of M/s. Auroactive Pharma Private Limited, is changed to M/s. Qule Pharma Private Ltd., The industry informed that they are applying for SEIAA, AP for amendment / corrections required in Environmental Clearance order.
28. **The industry shall comply with the following as committed by them vide Ir.dt.07.01.2022:**
- The name of the industry shall be read as M/s. Qule Pharma Private Limited.
 - Co-generation power plant- 40 MW without any auxiliary fuel as stipulated in the EC order dt.29.07.2021.
 - **The industry shall obtain necessary amendments to the EC order.**
 - Electricity shall be used for captive consumption only.
 - Electricity generated shall not be used for commercial purpose.
 - The proponent shall furnish the design details of stripper, MEE, ATFD, ETP and STP.
29. The industry shall comply with all the conditions stipulated in the EC order dt.29.07.2021 issued by SEIAA, A.P.
30. **The industry shall obtain necessary amendment to the EC order w.r.t. source of water, water consumption and waste water generation.**
31. "The industry shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time."

S. No.	Details of process emissions	Emission Control system	Emission Standard
1.	HCl	Multi stage water scrubbers and alkali scrubbers in series.	35 mg/Nm ³
2.	NH ₃		30 mg/Nm ³
3.	Sulphuric acid mist		50 mg/Nm ³
4.	Chlorine		15 mg/Nm ³

32. The industry shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
33. **The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**
34. **The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**
35. **The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
36. **The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.**
37. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
38. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
39. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
40. **The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at www.ap.gov.in.**

41. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.
42. Thick green belt shall be maintained all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
43. **The industry shall submit compliance to the conditions stipulated in the CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., [https://pcb.ap.gov.in/UI/Submission Compliance of EC CFE CFO Direction.aspx](https://pcb.ap.gov.in/UI/Submission%20Compliance%20of%20EC%20CFE%20CFO%20Direction.aspx).**
44. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
45. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
46. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
47. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**K
Venkatesw
ara Rao**

Digitally signed by K Venkateswara Rao
DN: c=IN, o=AP Pollution Control Board,
ou=EFS and T,
2.5.4.20=1a1d09dcaccc349154765febbe4
ef973e66f7e4fb3248a98bd9712b7814749
e8, postalCode=518002, st=Andhra
Pradesh,
serialNumber=16509f79179a2ac4ad2b00
9bd8bdfc5406530a41d0e36757b6412bffc
f7aa241, cn=K Venkateswara Rao
Date: 2022.01.12 17:07:12 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

To

**M/s. Qule Pharma Private Ltd.,
(formerly M/s. Auroactive Pharma Private Limited),
Sy.No.349, 350, 351, 352 & 353,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), East Godavari District.**



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony,
Autonagar, Vijayawada- 520007.
Website: www.pcb.ap.gov.in



CONSENT TO ESTABLISH ORDER

Order No. 361/APPCB/CTE/RO- KKD /HO/2021

12/01/2024

Sub: APPCB – CTE - **M/s. Qule Pharma Private Ltd., (Formerly M/s. Auroactive Pharma Pvt. Ltd), Sy.No.349, 350, 351, 352 and 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District - Consent to Establish (CTE) of the Board for **Change of Product Mix (CPM)** under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.**

- Ref:
1. EC order dt.29.07.2021 issued by SEIAA, AP.
 2. CTE Order No. 361/APPCB/CTE/RO- KKD /HO/2021 Dt:12.01.2022.
 3. Industry's CTE (CPM) application received through Single Desk Portal on 05.01.2024.
 4. ZO inspection report dt.06.01.2024.
 5. CTE Committee meeting held on 09.01.2024.

1. **M/s. Qule Pharma Private Ltd.**, vide reference 3rd cited, submitted an application to the Board seeking Consent to Establish (CTE) for **Change of Product Mix (CPM)** to produce the following products with installed capacities as mentioned below, with a project cost of Rs.1500 Crores.

As per CTE order dt. 12.01.2022

S. No.	Name of Product	Capacity TPM
1	Erythromycin Thiocyanate	133.33
2	Ibuprofen	300
3	Levetiracetam	300
4	Cephalosporins	300
5	Co- Generation Power Plant:	40MW

After Change of Product Mix (CPM)

S. No.	Name of Product	Capacity			
		Existing*		After CPM	
		TPM	TPA	TPM	TPA
1	Erythromycin Thiocyanate	133.33	1600	173.3	2080
2	Cephalosporins	300	3600	125	1500
	Total=1(WorstCase I Product)			173.3	2080
3	Ibuprofen	300	3600	100	1200
4	Levetiracetam	300	3600	50	600
5	6-AminoPenicillanicAcid(6-APA)	-----	----	300	3600
6	Ampicillin Trihydrate	-----	----	100	1200

7	(-Phenylacetamido-3-Chloromethyl-Cephalosporanicacidpara-methoxybenzylester(GCLE)	----	----	150	1800
8	PhenylAceticAcid(PAA)	----	----	120	1440
9	PiperacillinMonohydrate	----	----	40	480
	Total-II(All Products from 3to9)			860	10320
	Grand Total (I+II)	1033.33	12400	1033.33	12400
	Co- Generation Power Plant:		40MW		40MW

* No worst-case scenario for existing products.

2. As per the application, the above activity is to be located in the existing premises located at Sy.No.349, 350, 351, 352 and 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District in an area of 6,19,169 Sq.m.
3. The above site was inspected by the Joint Chief Environmental Engineer(FAC), Zonal Office: Visakhapatnam and Environmental Engineer, Regional Office: Kakinada, A.P Pollution Control Board on 05.01.2024 and observed that the site is surrounded by
 - North** : Vacant land
 - South** : Kathipudi to Perumallapuram Road
 - East** : Proposed site of M/s. Aurobindo Antibiotics Pvt. Ltd.
 - West** : Vacant land
4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CTE Committee, hereby issues **CONSENT TO ESTABLISH FOR CHANGE OF PRODUCT MIX (CPM)** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Qule Pharma Private Ltd.,
(Formerly M/s. Auroactive Pharma Pvt. Ltd),
Sy.No.349, 350, 351, 352 and 353,
A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M),
Kakinada District.
 E-mail: jvnreddy@aurobindo.com

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
 2. The EE, R.O: Kakinada for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consent to Operate (CTO) from APPCB, as required Under section 25/26 of the Water (P&C of P) Act, 1974 and under section 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electricity power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains. No effluents shall be discharged into the storm water drains.

Water:

4. The source of water is Desalination plant and the maximum permitted water consumption is as following:

S. No.	Purpose	Quantity(KLD)		
		As per CTE order dt.12.01.2022	Proposed	Total after CPM
1	Process	6191	-23.2	6167.8
2	Boiler Feed	750	--	750
3	Cooling Tower	1000	--	1000
4	QC and R&D	100	--	100
5	Miscellaneous (SRP, ETP, manufacturing Blocks Operations Areas Cleaning etc.)	739	--	739
6	Domestic	200	--	200
7	Gardening	500	--	500
	Total	9480	-23.2	9456.8

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Source	Quantity(KLD)	
		As per CTE 12.01.2022	After CPM
1	Process Waste water	6204	6181.9
2	Boiler Blow down	300	300
3	CT Blow down	500	500
4	QC, R&D and Garment Washing	100	100
5	Miscellaneous (ETP, SRP, Manufacturing Blocks & operations Areas cleaning, contaminated steam condensate, etc.)	739	739
6	Domestic	200	200
7	Sub Total -A	8043	8020.9
	Part of desalination brine	1425	1425
	Sub Total-B	1425	1425
	Total-I (A+B)	9468	9445.9
	RO Rejects from Desalination Plant	8075	8075
	Total-II	8075	8075
	Total	17,543	17,520.9

Treatment & disposal: After CTE (CPM)

Source of Effluent	Treatment proposed	Mode of final disposal
--------------------	--------------------	------------------------

Process	Stripper, Multiple Effect Evaporator (MEE), Agitated Thin Film Dryer (ATFD).	<ul style="list-style-type: none"> • Shall be stripped off for organics recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be recycled. • Stripped effluents to forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be recycled after treatment in ETP along with other LTDS effluents. • ATFD salts to TSDF. • The LTDS effluents and condensate from MEE and ATFD shall be treated in ETP. • The treated effluent from the ETP shall be further treated in RO plant. • The RO permeate shall be reused and RO rejects shall be sent to MEE. <p>Treated effluents shall be sent from co-located units namely M/s.Lyfius Pharma Private Limited and M/s.Qule Pharma Private Limited to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations.</p>
Boiler blow down		
Cooling tower blow down		
QC,R&D and Garment Washing		
Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas cleaning, Contaminated Steam Condensate etc.)		
	Biological treatment, consists of Bar screen chamber, Oil & Grease Trap, Equalization tank, Neutralization tank, aeration tank, clarifier, Holding tank, pressures and filter, activated carbon filter, RO-1& 2etc.	
Domestic	STP	*
RO Rejects from Desalination Plant	--	Shall be disposed to the sea through Marine out fall facility.

The proponent shall submit design details of Stripper, MEE, ATFD, Biological ETP and unit operations of Biological ETP.

* The treated waste water from the STP shall be used for gardening. However, during the monsoon season / rainy days the treated domestic waste water shall be disposed through marine outfall along with trade effluents.

6. The effluent treatment system consisting of stripper, MEE, ATFD system with condenser and Biological ETP, RO plant shall be installed and commissioned. All the units of treatment system shall be impervious to prevent ground water pollution. The units of effluent treatment system shall be constructed above the ground level.

Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.

7. The industry shall provide magnetic flow meters with totalizers at the inlet and outlet of stripper, MEE, ETP and RO and connect the same to APPCB server.
8. The industry shall install online real time monitoring system along with web camera facilities and shall ensure that it shall be connected to APPCB / CPCB websites as per APPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
10. **The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately. Hoods shall be provided to the tanks and connect to the scrubbers to mitigate emissions**
11. The industry shall provide tank in tank system for effluent collection at production block. Free board shall be maintained in the tanks to prevent spillages.
12. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
13. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule III of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.

Air:

14. The Air Pollution Control equipment shall be installed along with the commissioning activity and shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1	Stack 2	Stack 3
a)	Attached to	Boiler	Thermic Fluid Heaters	DG sets
b)	Capacity	1 X 150 TPH	4 x 4 Lakh K.cal	8 X 1010
c)	Name of the Fuel	Coal	Furnace Oil	Diesel
d)	Stack height above ground (m)	70 m	30 m	Each 6.5 m above roof level
e)	Air Pollution Control Equipment	ESP	--	Acoustic enclosures and silencers

After CPM: not proposed any additional Boiler or DG sets

15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest component such as bends etc. A platform with suitable ladder shall be provided below 1 meter from the sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug socket shall be provided on the platform.
16. The industry shall properly operate and maintain the monitoring system to all the stacks in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
17. The industry shall properly operate and maintain multi-stage scrubbers to the processes to control the process emissions. The industry shall ensure that online pH measurement facility with auto recording system is connected to the scrubbers and the same shall be connected to the APPCB server.
18. The industry shall properly operate and maintain VOC monitoring system with auto recording facility and the same shall be connected to the APPCB server.
19. The industry shall implement adequate measures to control all fugitive emissions from the plant.
20. The proponent shall ensure compliance of the National Ambient Air quality standard notified by MoEF, Govt of India vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise reduction systems. The ambient noise level shall not exceed 75 dB(A) during day time and 50 dB(A) during night time.

21. The proponent shall not use or generate odour causing substances or Mercaptans which may cause odour nuisance in the surroundings.
22. The industry shall send the used / spent solvents to the recyclers (or) process them through their own solvent recovery facility within the premises.
23. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i. Chilled brine circulation shall be carried out to effectively reduce the solvent loss into the atmosphere.
 - ii. Transfer of solvents shall be done by using pumps instead of manual handling
 - iii. Closed centrifuges shall be used to reduce solvent losses.
 - iv. All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v. The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid / Hazardous Waste:

24. The industry shall comply with the following for disposal of Solid waste:

S. No.	Name of Hazardous Waste	Unit	Quantity	Mode of Disposal
			After CPM	
DISPOSAL OPTION				
1	Forced Evaporation Salts	TPD	24.98	Shall be routed through APEMCL to TSDF for secured land filling
2	Process Inorganic Waste/ Salts	TPD	0.95	
3	ETP Sludge	TPD	14.95	
4	Spent Carbon and Hy-flow	TPD	2.75	Shall be routed through APEMCL to authorized Cement industries for co-processing (or) TSDF, for incineration
5	Mixed Spent Solvents	KLM	80	Shall be routed through APEMCL to authorized recovery units / Authorized cement plant for co-processing.
6	Process Liquid Organic Waste, Solvents from QC and R&D Laboratory	KLD	1.5	Shall be routed through APEMCL to authorized recovery units / Authorized cement plant for co-processing.
7	Distillation Bottom Residue and Process Organic Wastes	TPD	40.9	
8	Off specification raw materials/ products	TPM	2	
9	Date Expired Products	TPM	2	Shall be routed through APEMCL to authorized recovery units / Authorized cement plant for co-processing.
10	Contaminated cotton rags or other cleaning materials	TPM	0.2	Shall be routed through APEMCL to authorized recovery units / Authorized cement plant for co-processing.
11	Waste Resin	TPM	0.5	
RECYCLING/REUSE OPTION				
12	Mycelium (dry basis)	TPM	1000	Shall be routed through APEMCL to authorized agencies, after complete detoxification for re-use/ recycle.
13	Used Oil/Waste Lubricating Oil	KLD	0.5	Shall be routed through APEMCL to authorized Re-processors / Recyclers / to the Cement industries for co-processing in the kiln.

14	Used Lead Acid Batteries	Nos/ Anum	400	Returned to dealer or Supplier
15	Detoxified Containers and Container Liners	TPM	7.5	Shall be routed through APEMCL to authorized agencies, after complete detoxification for re-use/ recycle.
Other Waste -Disposal or Recycle				
16	Asbestos	TPA	5	Shall be routed through APEMCL to TSDf, for secured land filling.
17	Gypsum Boards	TPA	5	Shall be routed through APEMCL to the authorized Cement industries for co-processing (or) TSDf, for incineration
18	Electrical & Electronic Waste	TPA	10	Shall be routed through APEMCL to authorized agencies, after complete detoxification for re-use/ recycle.
19	Hard Rubber (Electrical Panel Rooms)	TPA	1	Shall be routed through APEMCL to the authorized Cement industries for co-processing (or) TSDf, for incineration
20	Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers	TPA	1	
21	Packing Material	TPM	20	Shall be routed through APEMCL to authorized agencies, after complete detoxification for re-use/ recycle.
22	Discarded PPE (Helmets, goggles, aprons, etc.)	TPM	1	
23	Reagent Bottles: Glass/PP Bottles (Small Volume – upto 2.5 L capacity)	TPM	2	
24	Insulation wastes	TPM	2.5	Shall be routed through APEMCL to authorized agencies, after complete detoxification for re-use/ recycle.
25	Miscellaneous Wastes-- Sparkler Filter Pads, Centrifuge Bags, FBD Bags.	TPM	1.67	Shall be routed through APEMCL to the authorized Cement industries for co-processing (or) TSDf, for incineration
26	Miscellaneous Wastes-- Discarded Molecular Sieves/Ion-exchange resin, etc.	TPM	1	Shall be routed through APEMCL to authorized agencies, after complete detoxification for re-use/ recycle.

25. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
26. **The industry shall register with Andhra Pradesh Environment Management Corporation Ltd (APEMCL) immediately on the receipt of Consent to Establish (CTE) order for disposal of hazardous and other wastes.**
27. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.
 - E-Waste (Management) Rules, 2016.
 - Construction and Demolition waste Management Rules, 2016.
 - Solid Waste Management Rules, 2016.
 - The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions:

28. **The other conditions stipulated in CTE order dt.12.01.2022 remains same.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

**M/s. Qule Pharma Private Ltd.,
(Formerly M/s. Auroactive Pharma Pvt. Ltd),
Sy.No.349, 350, 351, 352 and 353,
A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M),
Kakinada District.**



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada-
520007



Phone. No.0866-2463200, Website :
<https://pcb.ap.gov.in/>

RED CATEGORY
CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No : APPCB/VSP/KKD/361/HO/CTO/2024 - 18/03/2024

CONSENT is hereby granted to Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Qule Pharma Private Ltd.,(Phase-I)
(Formerly M/s. Auroactive Pharma Pvt. Ltd),
Sy.No.349, 350, 351, 352 and 353,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), Kakinada District
E-mail: jvnreddy@aurobindo.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Outlets for discharge of effluents:

Outlet No.	Outlet Description	Maximum Daily Discharge (KLD)	Point of Disposal*
1.	Process wastewater – 379 KLD + Boiler blow down – 15 KLD + QC, R&D and Garment washing – 16 KLD + Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.,) – 50 KLD	460	The industry shall treat the effluents in ETP (Lyfus pharma). The Treated effluents shall be sent from co-located units namely M/s. Lyfius Pharma Private Limited and M/s.Qule Pharma Private Limited to common marine outfall system.

2	Domestic	10	The industry shall treat the domestic effluents in STP and treated effluents shall be used for green belt development.
---	----------	----	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1.	Attached to 1x1100 KVA D.G. Set	
2.	Process emissions	---

* The industry shall meet the steam from M/s. Lyfius Pharma Private Limited

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Qule Pharma Private Ltd., (Formerly M/s. Auroactive Pharma Pvt. Ltd), Sy.No.349, 350, 351, 352 and 353, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely

• HAZARDOUS WASTES:

Disposal Option:					
S.No.	Name of waste	Schedule	units	Quantity	Mode of disposal
1	Distillation Bottom Residue and Process Organic Wastes	36.1 of Schedule – 1	TPD	6.792	Shall be send to Pre-processors / cement industries for co-processing / TSDf for incineration through APEMC
2	Process Liquid Organic Waste, Solvents from QC and R&D Laboratory	28.1 of Schedule- I.	KLD	0.25	Shall be send to cement industries for co-processing / TSDf for incineration through APEMC
3	Mixed Spent Solvents	28.6 of Schedule- I.	KLM	8.0	Shall be send to authorized SRS units / cement plants for co-processing through APEMC
4.	Off specification raw materials/ products	28.4 of Schedule – 1	TPM	0.5	Shall be send to TSDf for secured landfilling through APEMC

5.	Date Expired Products	28.5 of Schedule – 1	TPM	0.1	Shall be send to cement industries for co-processing / TSDf through APEMC
6.	Contaminated cotton rags or other cleaning materials	33.2 of Schedule-I	Kgs/Month	50	

Recycling Option						
7.	Used Oil/Waste Lubricating Oil		5.1 of Schedule-I.	KLD	0.1	Shall be send to authorized Re-processors / Recyclers / cement industries for co-processing in the kiln through APEMC
8.	Detoxified Containers and Container Liners		33.1 of Schedule-I	TPM	1.0	Shall be send to authorized agencies, after complete detoxification for re-use/ recycle through APEMC.
Non- Hazardous / Other Waste -Disposal or Recycle option						
9.	Used Lead Acid Batteries		--	Nos./Annum	50	To dealer on buy back system.
10.	Asbestos		--	TPA	0.1	Shall be send to TSDf for secured landfilling through APEMC

11.	Gypsum Boards	--	TPA	0.2	Shall be send to TSDf, CWMP, Parawada / Authorized cement industries for co-processing through APEMC
12.	Electrical & Electronic Waste	--	TPA	1.0	Shall be send to authorized e-waste recyclers / TSDf through APEMC
13.	Hard Rubber (Electrical Panel Rooms)	--	TPA	0.1	Shall be send to TSDf, CWMP, Parawada / Authorized cement industries for co-processing through APEMC
14.	Hardened Latex Paints /Varnishes, adhesives/glues/resins/Plasticizers	--	TPA	0.1	Shall be send to TSDf, Parawada for secured landfilling through APEMC

15.	Packing Material	--	TPM	2.5	Shall be send to authorized cement industries for co-processing / TSDf for incineration through APEMC
16.	Discarded PPE (Helmets, goggles, aprons, etc.)	--	TPM	0.1	Shall be send to the authorized cement industries for co-processing (or) TSDf for incineration
17.	Reagent Bottles: Glass/PP Bottles (Small Volume-up to 2.5 L capacity)	--	TPM	0.25	
18.	Insulation Wastes	--	TPM	0.1	
19.	Miscellaneous Wastes—sparkler filter pads, centrifuge bags, FBD bags	--	TPM	0.25	

This consent order is valid for manufacture the following products along with quantities indicated only:

Sl.No.	Name of the Products	:	Quantity	
			TPM	TPA
1	6-Amino Penicillanic Acid (6-APA)	:	300	3600
2	Ampicillin Trihydrate	:	100	1200

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of January, 2025.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To
M/s. Qule Pharma Private Ltd.,
(Formerly M/s. Auroactive Pharma Pvt. Ltd),
Sy.No.349, 350, 351, 352 and 353,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), Kakinada District

Copy to:

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The EE, Regional Office, **Kakinada** for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
9. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the

Air(Prevention and Control of Pollution) Act, 1981.

11. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
12. The industry may explore the possibility of tapping the solar energy for their energy requirements.
13. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE-B

The issue of CTO&HWA (Fresh) to the industry was placed in the Consent Management Committee meeting held on 06.03.2024. The industry shall comply with the following conditions:

1. As per the CTE order, the industry has to submit EC (Amendment) order for change of name from M/s. Auroactive Pharma Private Limited to M/s. Qule Pharma Private Limited and other changes made.
2. The industry has to provide digital display board at the main gate.

WATER POLLUTION:

3. The source of water is sea water intake for desalination plant. The following is the permitted water consumption:

S.No	Purpose	Quantity in KLD
1.	Process	379
2.	Boiler feed	70
3.	Cooling Tower	
4.	QC and R&D	16
5.	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning etc.,)	50
6.	Domestic	10
7.	Gardening	75
	Total	600

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

4. The industry shall monitor the presence of chlorides, copper, salinity, and temperature in the outlet of desalination plants.
5. The industry shall segregate the effluents into above streams as mentioned in outlets for discharge of effluents. The above effluents shall be stored in above ground collection tanks separately.
6. All the units of the treatment system shall be impervious to prevent ground water pollution. The industry shall ensure that units of treatment system shall be above the ground level.
7. The industry shall properly operate and maintain digital flow meters with totalisers at the inlet and outlet of ETP and connect to APPCB website.
8. The industry shall construct separate storm water drains. No effluents shall be discharged in to the storm water drains.

9. The industry shall provide digital flow meters at inlet & Outlet of STP and shall maintain log records.
10. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
11. Effluents shall not be discharged onland or any water bodies or aquifers under any circumstances. Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.
12. The industry shall carryout Bio-assay testing facility. If it is found the effluents are not confirming the prescribed standards, the effluents shall be taken back to the treatment system to provide suitable treatment to achieve the prescribed standards. The industry shall furnish the compilation report of bioassay test results with type of fish and sizes tested, to the Regional office / Board office once in every six months.
13. The industry shall maintain online TOC online analyzer and flow meters in the marine pipeline to verify the quality and quantity of effluents discharged through pipeline. The industry shall maintain the online DO Monitoring equipment in the aeration tank properly and record the values in the log book.

AIR POLLUTION:

14. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
2	HCl	35 mg/Nm ³
	NH ₃	30 mg/Nm ³
	Sulphuric acid mist	50 mg/Nm ³
	Chlorine	15 mg/Nm ³
Tank farm vents	HCl	35
	NH ₃	30
	Chlorine	15
	Benzene	5
	Toluene	100
	Acetonitrile	1000
	Dichloromethane	200
	Xylene	100
	Acetone	2000

15. The industry shall ensure compliance with ambient air quality standards of PM₁₀ - 100 micro grams/ m³; PM_{2.5} - 60 mg/ m³; SO₂ - 80 micro grams/ m³; NO_x – 80 micro grams/m³, (day average standards).
16. The industry shall comply with National Ambient Air Quality Standards stipulated in CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 and also the
Noise standards: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

17. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R. 804(E), dated 03.11.2022 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
18. The industry shall install multi stage scrubber for scrubbing of process emissions at all emission sources. The industry shall maintain online pH meters to the scrubbers with auto recording facility and same connected to APPCB website. The details of chemicals consumption used in the scrubber shall be recorded & kept accessible for the inspecting officials of the Board.
19. The evaporation losses in solvents shall be controlled by taking suitable measures, which include:
 - i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
 - ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
 - iii. Closed centrifuges be used due to which solvent losses are reduced drastically.
 - iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
 - v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
20. The industry shall not use odour causing substances such as Mercaptan or cause odour nuisance in the surroundings.
21. The industry shall maintain multi gas detectors (such as NH₃ and other toxic gases) with data loggers at production block and main gate to know the concentrations in the ambient air in the factory premises.

GENERAL:

22. The industry shall use electricity shall be used for captive consumption only and shall not use for commercial purpose.
23. The industry shall comply with the tolerance limits mentioned in MoEF notification dated 09.07.2009 and MoEF& CC notification vide G.S.R. 541(E) dt. 06.08.2021 for Bulk Drug and Formulation (Pharmaceutical).
24. The industry shall maintain the elevated concrete platform for storing all the drums containing chemicals / residues /mixed solvents / wastes to prevent ground water contamination.
25. The industry shall maintain dyke wall with leachate collection pit to Hazardous waste storage shed.
26. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - ii. Quantity of Effluents generated, treated, recycled/reused and disposed through marine out fall.
 - iii. Log Books for pollution control systems.
 - iv. Characteristics of effluents and emissions.

- v. Hazardous/non hazardous solid waste generated and disposed.
 - vi. Inspection book.
 - vii. Manifest copies of effluents / hazardous waste.
 - i. Daily production details.
27. Thick green belt should be developed covering an area of minimum 33% of the total area, without disturbing existing green belt. Action plan to comply with this condition shall be submitted to the Board.
 28. The industry shall comply with the Standard Operating Procedure (SoP) and Checklist of Minimal Requisite Facilities for Utilization of Spent Solvent for Recovery of Solvent specified for Solvent Recovery Units issued by CPCB from time to time. The total cumulative losses of solvents shall not be more than 5% of the solvent on annual basis from storage inventory.
 29. The industry shall comply with SoPs issued by CPCB time to time for all the wastes.
 30. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.
 31. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.
 32. The industry shall comply with the Regulation of Persistent Organic Pollutants Rules, 2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export:
 - ix. Hexabromobiphenyl,
 - x. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE),
 - xi. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE),
 - xii. Pentachlorobenzene,
 - xiii. Hexabromocyclododecane and
 - xiv. Hexachlorobutadine.
 - viii. Chlordecone,
 33. The industry shall renew the PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Srikakulam on yearly base.
 34. The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order
 35. The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.
 36. The industry shall comply with the conditions stipulated in the EC order dated 29.07.2021 and CTE order dt 12.01.2022.

37. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
38. The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.

Special conditions:

39. The industry shall possess a valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.
40. The industry shall operate with valid PESO permission.
41. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
42. The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
43. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
44. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
45. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
46. The industry shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.

SCHEDULE – C

[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach

of his authorisation.

5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
14. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
15. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
16. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

**M/s. Qule Pharma Private Ltd.,
(Formerly M/s. Auroactive Pharma Pvt. Ltd),
Sy.No.349, 350, 351, 352 and 353,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), Kakinada District**

Digitally Signed by B

Sreedhar Ias

Date: 18-03-2024 12:04:12

Reason: Approved

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010</p>
---	---

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/IND/EG/09/2020/2192/161.46/158.34 ౧౪౩

Dt:29.07.2021

Sub: SEIAA, A.P. – M/s. Aurobindo Antibiotics Pvt. Ltd, Located at Sy. No. 350, 351, 353, 354 to 358, 361 to 375 and 380 to 382, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your EC application submitted through online on 30.09.2020 (SIA/AP/IND2/176825/2020), seeking Environmental Clearance of **Bulk Drugs & Intermediates Manufacturing Unit** at Sy.No.: 350, 351, 353, 354 to 358, 361 to 375 and 380 to 382, A.V. Nagaram village, Kakinada SEZ area, Tondangi Mandal, East Godavari District in favour of M/s. Aurobindo Antibiotics Pvt. Ltd. The nearest human habitation viz., A.V. Nagaram (V) exists at a distance of about 1.0 km from the premises. The existing area is 230 Acres. The capital cost of the expansion project is Rs.3000 Crores. The details of the production capacities of the project is as follows:

List of products and its Quantities:

S.No.	Name of the Product	Capacity in TPM
Regular Products		
1.	7-Amino- Cephalosporanic Acid (7-ACA)	166.66
2.	Penicillin G (Pen G)	1250
3.	Glucose	16500
4.	6-Aminopenicillanic Acid (6-APA)	350
	Total-I	18267
Campaign Products		
5.	Amoxicillin Trihydrate (Enzymatic)	150
6.	Ampicillin Trihydrate (Enzymatic)	150
	Total-II - Worst Case One Product	150
	Grand Total (I+II)	18417
	Co-Generation Power Plant	100 MW

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 29.06.2021 & 30.06.2021. The Proposal of M/s. Aurobindo Antibiotics Pvt. Ltd. a subsidiary of M/s. Aurobindo Pharma Ltd., is for Environmental Clearance for the proposed Bulk drug manufacturing unit for bulk drugs and intermediates 18417.0 TPM and Co-Generation Power Plant - 100 MW. This proposal was earlier examined in the SEAC meetings held on 8th -11th December, 2020.

AM

MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006-Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates). The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity 18417.0 TPM and 100 MW Co-Generation Power Plant. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.

The Committee noted that earlier the issue was examined by the SEIAA ,A.P., in its meeting held on 15.12.2020 and refer to examine the cogeneration Power implied category and CRZ clearance. The committee noted that as per EIA Notification,2006 under E(P) Act, 1986, as amended vide S.O.1599 (E) dated 25th June, 2014 and MoEF&CC Office Memorandum F.No.22-24/2018-IA.III, dated 23rd January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.

Now, the representative of the project proponent and their Consultant M/s. Team Labs & Consultants have attended the meeting. The project proponent has informed that they will implement the Marine outfall system for the treatment and disposal of industrial effluents.

The Committee noted regarding the CRZ Clearance, that the APCZMA, Andhra Pradesh issued No Objection Certificate (NOC) vide Letter No.281/CRZ/IND/2021-172, dated 15.06.2021 for the project proposal of M/s. Aurobindo Antibiotics Pvt. Ltd & M/s.Auroactive Pharma Pvt Ltd, for laying of common marine discharge lines for treated effluents and intake pipeline for Desalination Plant i.e. Sea water intake for desalination Plant - 47 MLD, Common LFP outfall pipeline for desalination brine (a). M/s. Auroactive Pharma Pvt. Ltd (8075 MLD) & M/s. Aurobindo Antibiotics Pvt. Ltd (19.975 MLD) - 28.05 MLD, Common LFP outfall pipeline (part of desalination brine + treated effluent) (a).M/s. Auroactive Pharma Pvt. Ltd (9.468 MLD) & (b). M/s. Aurobindo Antibiotics Pvt. Ltd (22.8 MLD) - 32.268 MLD, into the sea at A.V. Nagaram village, Kakinada SEZ area, Tondangi mandal, East Godavari district, Andhra Pradesh.

The Committee after examining the project proposals, presentations, APCZMA recommendations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance and CRZ Clearance for M/s. Aurobindo Anitibiotics Pvt. Ltd. a subsidiary of M/s. Aurobindo Pharma Ltd.,** for production capacity of bulk drugs and intermediates - **18417.0 TPM** and Co-generation Power Plant - **100 MW**, without any auxiliary fuel **duly stipulating a condition that the project proponent shall tie-up with the near by TSDF for treatment and disposal of hazardous waste** and to follow the CRZ provisions for the discharge of treated effluent into sea. The committee in the appraisal report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **22.07.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

III.a Part A: Special Conditions:

1. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,

- b. Wild life (Protection) Act,1972;
 - c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - d. Critically polluted areas as notified by CPCB
- and also shall not harm live stocks and human beings and disturb their activities.

2. The **project proponent shall tie-up with the near by TSDF for treatment and disposal of hazardous waste** and to follow the CRZ provisions for the discharge of treated effluent into sea.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of steam consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

Part B: Specific Conditions:

Air & Noise Environment:

1. The emissions from the coal fired Boiler of capacity 4 x 150 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Proposed a Thermic Fluid Heaters - 4 x 4 Lac K.Cal/hr. Adequate stack height shall be provided for D.G. Sets of capacities 15 x 1010 KVA (Standby) as per CPCB norms.
2. The process emissions containing the HBr, HCl, NH₃, HF, H₂S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor.
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.

6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

Water Environment:

10. The total water requirement shall not exceed 22.8 MLD, which includes for Process – 14.30 MLD, Boiler make-up – 3.50 MLD, CT make-up - 3.0 MLD, QC, R&D & Garment Washing - 0.25 MLD, Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas cleaning, etc) - 1.0 MLD, Domestic – 0.25 MLD & for Greenbelt - 0.50 MLD.

Waste water generation:

11. The total waste water generation is 19.27 MLD, Out of that; 15.27 MLD is from Process; 1.0 MLD is from Boiler Blow Down, 1.5 MLD is from CT Blow Down, 0.25 MLD is from QC, R&D & Garment Washing, 1.0 MLD is from Manufacturing Blocks & Operations Areas cleaning, contaminated steam condensate, etc), 0.25 MLD is from Domestic.
12. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
13. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
14. Suitable conservation measures to augment groundwater resources in the areashall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
15. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

Solid Wastes:

16. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendmentsthereof
17. **The solid waste and disposal:** Forced Evaporation Salts - 75 TPD, Process Inorganic Waste/Salts - 2.0 TPD, ETP Sludge - 45 TPD, shall be sent to TSDF; Spent Carbon - 3.35 TPD shall be sent to Cement Industries for co-incineration/TSDF; Mixed Spent Solvents - 2.5 KLD shall be sent to authorized recovery units or Cement Plants for Co-incineration; Process Liquid Organic Waste, Solvents from QC and R&D Laboratory - 2.5 KLD, Distillation Bottom Residue and Process Organic Wastes - 64.64 TPD, Off specification raw materials/products - 5.6 TPM shall be sent to authorized recovery units or Cement Plants for Co-incineration and Cement Plants for Co-incineration; Date Expired Products - 18 TPM shall be sent to Cement Plants for Co-incineration/TSDF; Contaminated cotton rags or other cleaning

materials - 0.2 TPM, Waste Resin - 1200 Kg/month shall be sent to TSDF / Cement Industry / Authorized recyclers.

RECYCLING/REUSE: Mycelium (dry basis) - 3000 TPM shall be sent to Agencies authorized by PCB/CPCB; Used Oil/Waste Lubricating Oil - 0.5 KLD shall be sent to Agencies authorized by PCB/CPCB; Used Lead Acid Batteries - 600 Nos/annum shall be sent to Returned back to dealer or supplier; Detoxified Containers and Container Liners - 10 TPM shall be Sold to recyclers after detoxification.

Other Waste -Disposal or Recycle:

Asbestos - 5 TPA shall be sent to TSDF; Gypsum Boards-5 TPA shall be sent to Cement Plants for Co-incineration /TSDF; Electrical & Electronic Waste-15 TPA shall be sent to authorized recyclers; Hard Rubber (Electrical Panel Rooms)-1 TPA, Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers -1 TPA shall be sent to o Cement Plants for Co-incineration /TSDF; Packing material - 20 TPM shall be sale to recycler; Discarded PPE (Helmets, goggles aprons, etc.) - 1 TPM shall be sent to Recyclers/TSDF, HWMP; Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity) - 2 TPM shall be sale to recyclers; Insulation wastes - 2.5 TPM shall be sent outside agencies, after complete detoxification for re-use/ recycle; Miscellaneous Wastes--Sparkler Filter Pads, Centrifuge Bags, FBD Bags - 1.67 TPM shall be sent to TSDF and/ Cement Plants for Co-incineration; Miscellaneous Wastes--Discarded Molecular Sieves/Ion-exchange resin, etc - 1 TPM shall be sent to TSDF.

18. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.
19. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

Environment:

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;
2. The project shall implement the commitments, if any, made in the public hearing;

Part C: General Conditions:

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA
3. The project proponent shall submit the copies of the *Environmental Clearance* to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The *Prior Environmental Clearance* issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.

6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its *Environmental Policy* approved by the SEIAA, and shall be made available in their web site.
8. A separate "*Environmental Management Unit*" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.22042 Lakhs & Recurring cost of Rs.37068 Lakhs/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the *Form-1/2* of the application; and approved **EMP, for the purpose of all compliances.**
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any industrial operations.
16. Personnel working in the industry should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit *Half-yearly* reports on the status of compliance of the stipulated **Environmental Clearance Conditions** including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

20. Officials from the Regional Office of MOEF&CC, Vijayawada/The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.
22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.
24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-
**MEMBER SECRETARY,
SEIAA, A.P.**

Sd/-
**MEMBER,
SEIAA, A.P.**

Sd/-
**CHAIRMAN,
SEIAA, A.P.**

To
M/s. Aurobindo Pharma Limited,
Plot No. 11, Survey No.9,
The Water Mark Building,
Kondapur, Hitech City,
Hyderabad - 500 084, Telengana,
Phone: : +91 040-6672 5000, 98480 50898

//T.C.F.B.O//


SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website :www.appcb.ap.nic.in

CONSENT ORDER FOR ESTABLISHMENT

Order No. 360/APPCB/CFE/RO- KKD /HO/2021

Dt: 12.01.2022

Sub: APPCB – CFE – M/s. Lyfius Pharma Private Limited (formerly M/s. Aurobindo Antibiotics Private Limited), Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District - Consent for Establishment (CFE) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

- Ref:**
- 1) NOC for marine outfall dt.09.04.2021.
 - 2) EC & CRZ Clearance dt.29.07.2021 issued by SEIAA, A.P.
 - 3) Industry's CFE application received through AP OCMMS on 09.12.2021
 - 4) R.O's inspection report dt.18.12.2021.
 - 5) Industry's mail. dt.22.12.2021.
 - 6) CFE Committee meeting held on 23.12.2021
 - 7) Industry's mail. dt.27.12.2021.
 - 8) T.O. Ir. dt. 28.12.2021.
 - 9) Industry's mail. dt.04.01.2022.
 - 10) CFE Committee meeting held on 07.01.2022.

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs.3000 Crores.

S. No.	Name of the Products	Capacity (TPA)	As per EC (TPM)
a) Regular Products			
1.	7-Amino-Cephalosporanic acid (7-ACA)	2,000	166.66
2.	Penicillin G (Pen G)	15,000	1250.00
3.	Glucose	1,98,000	16500.00
4.	6-Aminopenicillanic Acid (6-APA)	4,200	350.00
b) Campaign Products			
5.	Amoxicillin Trihydrate (Enzymatic)	1,800 (or)	150 (or)
6.	Ampicillin Trihydrate (Enzymatic)	1800 (Worst case one product out of 5 & 6)	150 (worst case one product out of 5 & 6)
7.	Co-Generation Power Plant	100 MW*	

*Co-Generation Power Plant – 100 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

2. As per the application, the above activity is to be located at **Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), East Godavari District** in an area of 230 acres.

3. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer, Regional Office, Kakinada A.P Pollution Control Board on 16.12.2021 and observed that the site is surrounded by
- North** : Vacant land
South : Kathipudi to Perumallapuram Road
East : Vacant Land
West : Proposed site of M/s. Auroactive Pharma Private Limited,
4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act. 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for period of 7 years from the date of issue.**

Encl: Annexure

**K
Venkateswa
ra Rao**

Digitally signed by K Venkateswara Rao
 DN: c=IN, o=AP Pollution Control Board,
 ou=EFS and T,
 2.5.4.20=1a1d09dcacc349154765febbe4ef
 973e66f7e4fb3246a98bd9712b7814749e8,
 postalCode=518002, st=Andhra Pradesh,
 serialNumber=16509f79179a2ac4ad2b009b
 d8bdfc5406530a41d0e36757b6412bffc7aa
 241, cn=K Venkateswara Rao
 Date: 2022.01.12 16:55:21 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

To

**M/s. Lyfius Pharma Private Limited
 (formerly M/s. Aurobindo Antibiotics Private Limited),
 Sy.No.350, 351, 353, 354-358, 361-375, 380-382,
 A.V. Nagaram (V), Kakinada SEZ area,
 Thondangi (M), East Godavari District
 jvnreddy@aurobindo.com**

Copy to: 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
 2. The EE, R.O: Kakinada for information and necessary action.

Annexure

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains. No effluents shall be discharged into the storm water drains.

Water:

4. The source of water is Sea water intake Desalination plant of 47 MLD (47,000 KLD) and the maximum permitted water consumption is as following:

S. No.	Purpose	Quantity (KLD)
1.	Process	14,990
2.	Boiler makeup	3,500
3.	Cooling tower makeup	3,000
4.	QC, R &D and Garment Washing	250
5.	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning etc.,)	1,000
6.	Domestic	250
7.	Gardening	500
	Total	23,490 KLD

As per EC order dt.29.07.2021, water requirement shall not exceed 22.8 MLD. De-salinated water (Permeate) – 23.5 MLD.

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S.No.	Purpose	Quantity (KLD)
1	Process HTDS - 630 KLD LTDS - 14,640 KLD	15,270 (The excess wastewater of 280 KLD is due to chemical reaction in Glucose manufacturing)
2	Boiler blow down (others)	1,000
3	Cooling tower blow down (LTDS)	1,500
4	QC, R &D and Garment Washing (LTDS)	250
5	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.,) (LTDS)	1,000
6	Domestic (others)	250
7	RO Rejects from Desalination Plant	23,500
	Total	42,770 KLD

As per EC order dt.29.07.2021, waste water generation is 19.27 MLD only.

Treatment & disposal:

Source of Effluent	Treatment	Mode of final disposal
Process Boiler blow down Cooling tower blow down QC, R &D and Garment Washing Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.,)	Stripper, Multiple Effect Evaporator (MEE), Agitated Thin Film Dryer (ATFD). Biological treatment, consists of Bar screen chamber, Oil & Grease Trap, Equalization tank, Neutralization tank, aeration tank, clarifier, Holding tank, pressure sand filter, activated carbon filter, RO-1& 2 etc.	<ul style="list-style-type: none"> • Shall be stripped off for organics recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be recycled. • Stripped effluents to forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be recycled after treatment in ETP along with other LTDS effluents. • ATFD salts to TSDF. • The low TDS effluents and condensate from MEE and ATFD shall be treated in ETP. • The treated effluent from the ETP shall be further treated in RO plant. • The RO permeate shall be reused and RO rejects shall be sent to MEE. <p>Treated effluents shall be sent from co-located units namely M/s. Lyfius Pharma Private Limited and M/s. Qule Pharma Private Limited to common marine outfall system (line and outfall) will be used in compliance with APCZMA recommendations and CRZ regulations</p>
Domestic	STP	
RO Rejects from Desalination Plant	--	Shall be disposed to sea through marine out fall facility.

- The proponent shall submit design details of Stripper, MEE, ATFD, Biological ETP and unit operations of Biological ETP.
- The treated waste water from the STP shall be used for gardening. However, during the monsoon season / rainy days the treated domestic waste water shall be disposed through marine outfall along with trade effluents.

6. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.
7. The industry shall provide magnetic flow meters with totalisers at the outlet of the unit.
8. The industry shall install online real time monitoring system along with web camera facilities and shall ensure that it shall be connected to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
10. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately. Hoods shall be provided to the tanks and connect to the scrubber to mitigate emissions.
11. The industry shall provide tank in tank system for effluent collection at production blocks. Free board shall be maintained in the tanks to prevent spillages.
12. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
13. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.

Air:

14. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

S. No.	Details of Stack	Stack 1	Stack 2	Stacks 3
a)	Attached to	Coal fired boilers	Thermic Fluid Heaters	DG sets
b)	Capacity	4 x 150 TPH	4 x 4 Lakh K.cal	15 x 1010KVA
c)	Name of the Fuel	Coal	Furnace Oil	Diesel
d)	Stack height above ground (m)	70 m	30 m	Minimum 6.4m above roof
e)	Air Pollution Control Equipment:	ESP	---	Acoustic enclosures and silencers

Co-Generation Power Plant – 100 MW without any auxiliary fuel as stipulated in EC order dt.29.07.2021. Electricity generated shall be used for captive consumption only.

15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
16. The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
17. The industry shall provide multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
18. The industry shall provide VOC monitoring system with auto recording facility.
19. The industry shall implement adequate measures to control all fugitive emissions from the plant.
20. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, Govt vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
21. It is proposed to produce some of the products through fermentation process. Necessary steps shall be taken to prevent odour nuisance in the surrounding villages. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
22. The industry shall send the used / spent solvents to the recyclers (or) process them at their own solvent recovery facility within the premises.
23. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used to reduce solvent losses.
 - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
 - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

Solid / Hazardous waste:

24. The industry shall comply with the following for disposal of Solid waste:

S. No.	Name of Hazardous Waste	Quantity	Mode of Disposal
1	Forced Evaporation Salts	25 TPD	To TSDF, for secured land filling.
2	Process Inorganic Waste/Salts	1 TPD	To TSDF, for secured land filling.
3	ETP Sludge	15 TPD	TSDF, for secured land filling.
4	Spent Carbon	13.16 TPD	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
5	Mixed Spent Solvents	80 KLM	To authorized recovery units / Authorized cement plant for co-processing.
6	Process Liquid Organic Waste, Solvents from QC and R&D Laboratory	1.50 KLD	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
7	Distillation Bottom Residue and Process Organic Wastes	41.1 TPD	To TSDF, for secured land filling.
8	Off specification raw materials/ products	2 TPM	To TSDF, for secured land filling.
9	Date Expired Products	2 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
10	Contaminated cotton rags or other cleaning materials	0.2 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
11	Waste Resin	500 Kg/ Month	To TSDF, for secured land filling.
12	Mycelium (dry basis)	1000 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
13	Used Oil/Waste Lubricating Oil	0.5 KLD	To authorized Re-processors / Recyclers / to the Cement industries for co-processing in the kiln.
14	Used Lead Acid Batteries	400 Nos./ annum	To dealer on buy back system.
15	Detoxified Containers and Container Liners	7.5 TPM	To authorized agencies, after complete detoxification for re-use/ recycle.
16	Asbestos	5 TPA	To TSDF, for secured land filling.
17	Gypsum Boards	5 TPA	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
18	Electrical & Electronic Waste	10 TPA	To authorized agencies, after complete detoxification for re-use/ recycle.

19	Hard Rubber (Electrical Panel Rooms)	1 TPA	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
20	Hardened Latex Paints/Varnishes, adhesives/glues/resins/Plasticizers	1 TPA	To authorized agencies (or) TSDF, for secured land filling
21	Packing Material	20 TPM	To authorized agencies, after complete detoxification for re-use/recycle.
22	Discarded PPE (Helmets, goggles, aprons, etc.)	1 TPM	To authorized agencies, after complete detoxification for re-use/recycle.
23	Reagent Bottles: Glass/PP Bottles (Small Volume – up to 2.5 L capacity)	2 TPM	To authorized agencies, after complete detoxification for re-use/recycle.
24	Insulation wastes	2.5 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
25	Miscellaneous Wastes-- Sparkler Filter Pads, Centrifuge Bags, FBD Bags.	1.67 TPM	To the authorized Cement industries for for co-processing (or) TSDF, for incineration
26	Miscellaneous Wastes- Discarded Molecular Sieves/Ion-exchange resin, etc.	1 TPM	To authorized agencies, after complete detoxification for re-use/recycle.

25. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
26. The following rules and regulations notified by the MoEF&CC, Govt shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
 - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
 - Plastic Waste Management Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - Fly Ash Notification, 2016.
 - Batteries (Management & Handling) Rules, 2010.
 - E-Waste (Management) Rules, 2016.
 - Construction and Demolition waste Management Rules, 2016.
 - Solid Waste Management Rules, 2016.
 - The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions:

27. A copy of the certificate of incorporation dt.04.12.2020 issued by the Registrar of Companies along with Memorandum and Articles of Association with respect to M/s.Lyfius Pharma Private Limited was submitted vide mail dt.06.01.2022, and requested to issue CFE order in the name of M/s.Lyfius Pharma Private Limited.
28. **The industry shall comply with the following as committed by them vide Ir. dt.07.01.2022:**
- The name of the industry shall be read as M/s. Lyfius Pharma Private Limited.
 - Co-generation power plant- 100 MW' without any auxiliary fuel as stipulated in the EC order dt.29.07.2021.
 - **The industry shall obtain necessary amendments to the EC order.**
 - Electricity shall be used for captive consumption only.
 - Electricity generated shall not be used for commercial purpose.
 - The proponent shall furnish the design details of stripper, MEE, ATFD, ETP and STP.
29. The industry shall comply with all the conditions stipulated in the EC order dt.29.07.2021 issued by SEIAA, A.P.
30. The difference between EC order and CFE application are as following:

S. No.	Description	As per EC order dt.29.07.2021	As per CFE application
a)	Source of water	---	Desalination plant 4.7 MLD
b)	Water Consumption	22.80 MLD	23.49 MLD
c)	Waste water generation	19.27 MLD	42.77 MLD

Hence, the proponent shall obtain necessary amendment to the EC order.

31. "The industry shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time."

S. No.	Details of process emissions	Emission Control system	Emission Standard
1.	HCl	Multi stage water scrubbers and alkali scrubbers in series.	35 mg/Nm ³
2.	NH ₃		30 mg/Nm ³
3.	Sulphuric acid mist		50 mg/Nm ³
4.	Chlorine		15 mg/Nm ³

32. The industry shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.

33. **The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**
34. **The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**
35. **The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
36. **The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.**
37. **The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.**
38. **The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.**
39. **The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.**
40. **The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at www.ap.gov.in.**

41. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.
42. Thick green belt shall be maintained all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
43. **The industry shall submit compliance to the conditions stipulated in the CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., [https://pcb.ap.gov.in/UI/Submission Compliance of EC CFE CFO Direction.aspx](https://pcb.ap.gov.in/UI/Submission%20Compliance%20of%20EC%20CFE%20CFO%20Direction.aspx).**
44. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
45. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
46. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
47. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

K
Venkateswar
a Rao

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)

Digitally signed by K Venkateswara Rao
DN: c=IN, o=AP Pollution Control Board,
ou=EFS and T,
2.5.4.20=1a1d09dcacc349154765febbe4e
f973e66f7e4fb3248a98bd9712b7814749e8
, postalCode=518002, st=Andhra Pradesh,
serialNumber=16509f79179a2ac4ad2b009
bd8bdfc5406530a41d0e36757b6412bffc17
aa241, cn=K Venkateswara Rao
Date: 2022.01.12 16:55:56 +05'30'

To

M/s. Lyfius Pharma Private Limited
(formerly M/s. Aurobindo Antibiotics Private Limited),
Sy.No.350, 351, 353, 354-358, 361-375, 380-382,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), East Godavari District.
jvnreddy@aurobindo.com



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



RED CATEGORY

CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No : APPCB/VSP/KKD/360/HO/CTO/2023- 24/01/2024

CONSENT is hereby granted to Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Lyfius Pharma Private Ltd. (LPPL),
(formerly M/s. Aurobindo Antibiotics Private Limited),
Sy.No.350, 351, 353, 354-358, 361-375, 380-382,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), Kakinada District.
E-mail: jvnreddy@aurobindo.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

- i. Outlets for discharge of effluents:

Outlet No.	Outlet Description	Maximum Daily Discharge (KLD)	Point of Disposal*
1.	Process – 5093 KLD + Boiler blow down – 500 KLD + Cooling tower blow down – 1200 KLD + QC, R&D and Garment washing – 175 KLD + Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning, Contaminated Steam Condensate etc.) – 800 KLD	7768	The industry shall treat the effluents in Biological ETP. The treated wastewater shall be dispose through common marine outfall system of M/s. Lyfius Pharma Private Limited and M/s.Qule Pharma Private Limited duly complying the SOPs issued by APPCB.
2	Domestic	200	
3.	RO Rejects from Desalination plant	19200	Shall be disposed to sea through marine out fall facility.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1.	Attached to 2 x 150 TPH Coal fired boilers	---
2.	Attached to 1x600 KVA D.G. Set	--
3.	Attached to 1x1100 KVA D.G. Set	
4.	Process emissions	---

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Lyfius Pharma Private Ltd. (LPPL), (formerly M/s. Aurobindo Antibiotics Private Limited), Sy.No.350, 351, 353, 354-358, 361-375, 380-382, A.V. Nagaram (V), Kakinada SEZ area, Thondangi (M), Kakinada District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- HAZARDOUS WASTES WITH DISPOSAL OPTION:

Disposal Option:					
S.No.	Name of waste	Schedule	units	Quantity	Mode of disposal
1.	Process Inorganic Waste / Salts	28.1 of Schedule- I.	TPD	1.0	Shall be routed through M/s. APEMC to TSDF, Parawada for secure land filling
2.	ETP Sludge	35.3 of Schedule- I.	TPD	15.0	
3.	Spent Carbon	28.3 of Schedule- I.	TPD	13.16	Shall be routed through M/s. APEMC to Pre-processors / cement industries for co-processing / TSDF for incineration
4.	Distillation Bottom Residue and Process Organic Wastes	36.1 of Schedule – 1	TPD	41.1	
5.	Process Liquid Organic Waste, Solvents from QC and R&D Laboratory	28.1 of Schedule- I.	TPD	1.5	Shall be routed through M/s. APEMC to cement industries for co-processing / TSDF for incineration
6.	Mixed Spent Solvents	28.6 of Schedule- I.	KLM	80.0	Shall be routed through M/s. APEMC to authorized SRS units / cement plants for co-processing.
7.	Off specification raw materials/ products	28.4 of Schedule – 1	TPM	2.0	Shall be routed through M/s. APEMC to TSDF

8.	Date Expired Products	28.5 of Schedule – 1	TPM	2.0	Shall be routed through M/s. APEMC to cement industries for co-processing / TSDF
9.	Contaminated cotton rags or other cleaning materials	33.2 of Schedule-I	TPM	0.2	
10.	Waste Resin	35.2 of Schedule – 1	Kgs/Month	500	Shall be routed through M/s. APEMC to TSDF, Parawada for secure land filling
11.	Mycelium (dry basis)	28.1 of Schedule- I.	TPM	1000	Shall be routed through M/s. APEMC to cement industries for co-processing / TSDF
12.	Asbestos	--	TPA	5.0	Shall be routed through APEMC to TSDF, CWMP, Parawada for secured landfilling
13.	Insulation wastes	33.2 of Schedule -I.	TPM	2.5	Shall be routed through APEMC to TSDF, Parawada / Cement industries
14.	Miscellaneous Wastes-- Sparkler Filter Pads, Centrifuge Bags, FBD Bags.	33.2 of Schedule -I.	TPM	1.67	Shall be routed through APEMC to TSDF, Parawada / Cement industries
15.	Miscellaneous Wastes-- Discarded Molecular Sieves/Ion-exchange resin etc.,	35.2 of Schedule -I.	TPM	1.0	
16.	Discarded PPE (Helmets, goggles, aprons, etc.)	33.1 of Schedule -I.	TPM	1.0	Shall be routed through APEMC to TSDF, CWMP.
Recycling Option					
17.	Used Oil/Waste Lubricating Oil	5.1 of Schedule- I.	KLD	0.5	Shall be routed through M/s. APEMC to authorized Reprocessors / Recyclers / To the cement industries for co-processing in the kiln.
18.	Detoxified Containers and Container Liners	33.1 of Schedule-I	TPM	11.3	Shall be routed through M/s. APEMC to authorized agencies, after complete detoxification for re-use/ recycle.
Non- Hazardous / Other Waste -Disposal or Recycle option					
19.	Used Lead Acid Batteries	--	Nos./Ann um	400	To dealer on buy back back
20.	Gypsum Boards	--	TPA	5	Shall be routed through APEMC to TSDF, CWMP, Parawada / Authorised cement industries for co-processing
21.	Electrical & Electronic Waste	--	TPA	10	Shall be routed through M/s. APEMC to authorized e-waste recyclers / TSDF
22.	Hard Rubber (Electrical	--	TPA	1	Shall be routed through APEMC

	Panel Rooms)				to TSDF, CWMP, Parawada / Authorised cement industries for co-processing
23	Hardened Latex Paints /Varnishes, adhesives/glues/resins/P lasticizers	--	TPA	1	Shall be routed through APEMC to TSDF, Parawada / Authorised agencies
24	Packing Material	--	TPM	20	Shall be routed through M/s. APEMC to authorized agencies, after complete detoxification for re-use/ recycle.

This consent order is valid for manufacture the following products along with quantities indicated only:

Sl.No.	Name of the Products	Quantity(TPM)
1	Penicillin G (Pen G)	1250
2	Glucose	15000
3	Co-Generation Power Plant	50 MW

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorization shall be valid for a period ending with the **30th day of November, 2024.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

**M/s. Lyfius Pharma Private Ltd. (LPPL),
(formerly M/s. Aurobindo Antibiotics Private Limited),
Sy.No.350, 351, 353, 354-358, 361-375, 380-382,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), Kakinada District**

Copy to:

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The EE, Regional Office, **Kakinada** for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.

4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
9. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
11. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
12. The industry may explore the possibility of tapping the solar energy for their energy requirements.
13. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE-B

The issue of CTO&HWA (Fresh) to the industry was placed in the Consent Management Committee meeting held on 11.01.2024. The industry shall comply with the following conditions:

- A. The industry shall obtain EC amendment for the name change i.e., from M/s. Aurobindo Antibiotics Private Limited to M/s. Lyfius Private Ltd. (LPPL).
- B. The industry shall comply with the following before commissioning of operations of the industry:
 1. The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation, treatment systems mentioned in this Order.
 2. The industry shall install continuous effluent monitoring system and web camera at the outlet of ETP and same connected to CPCB & APPCB servers, as per CPCB directions dt. 05.02.2014 / 02.03.2015.

3. The industry shall install continuous emission monitoring system for 2 x 150 TPH Coal fired boiler
4. The industry shall install the multi stage scrubbers for scrubbing of process emissions at all emission sources. Scrubbed liquid shall be recycled as far as possible and finally sent to ETP/ CETP for further treatment.
5. The industry shall install VOC meter with data logger and same connected to APPCB website.
6. The industry shall construct separate sheds for storage of drums containing chemicals / solvents / hazardous waste on elevated platform with a provision to collect leakages / spillages in the collection pit.
7. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
8. The industry shall develop 20 acres of greenbelt to achieve 33% of greenbelt of the total area.
9. The industry shall obtain valid fire NOC, PESO & PLI policy.
10. The industry shall comply with the SOPs issued by the APPCB to the Marine Discharge Industries.
11. The industry shall maintain necessary arrangements to carry out Bio assay test continuously for treated effluent before the marine discharge. The industry shall furnish the compilation report of bioassay test results with type of fish and sizes tested, to the Regional office / Board office regularly.
12. The industry shall provide 10 days capacity of guard ponds to store for treated effluents to meet the installed production capacity on 100% production.
13. The industry shall comply with the conditions stipulated in CTE order dt.12.01.2022

WATER POLLUTION:

14. The effluent discharged shall comply with the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards (mg/l except for pH)
1*	pH	6.50 – 8.50
	BOD (3 days 27° C)	100.00
	COD	250.00
	TSS	100.00
	Temperature at the point of discharge	Shall not exceed more than 5 ⁰ C above ambient water temperature
	Oil and Grease	10.00
	Ammonical-Nitrogen	50.00
	Total Kjeldahl Nitrogen	50.00
	Nitrate Nitrogen	50.00
	Fluoride	15.00
	Sulphides as S	5.00
	Phenolic Compounds (as C ₆ H ₅ OH)	5.00
	Total Residual Chlorine	1.00
	Zinc	15.00
	Iron	3.00
	Copper	3.00
Trivalent Chromium	2.00	
Mangnese	2.00	

Nickel	3.00
Arsenic	0.20
Cyanide (as CN)	0.20
Vanadium (as V)	0.20
Lead	0.10
Hexavalent Chromium (Cr ⁶⁺)	0.10
Selenium	0.05
Cadmium	0.05
Mercury	0.01
Bioassay test	90 percent survival of fish after 96 hours in 100% effluent

* The industry shall comply with the standards stipulated in S.O.4(E), dated 01.01.2016 issued by MoEF&CC.

15.The source of water is sea water intake for desalination plant. The following is the permitted water consumption:

S.No	Purpose	Quantity in KLD
1.	Process	5093
2.	Boiler makeup	2000
3.	Cooling Tower Make-up	2500
4.	QC, R&D and Garment Washing	175
5.	Miscellaneous (SRP, ETP, Manufacturing Blocks Operations Areas Cleaning etc..)	800
6.	Domestic	200
7.	Gardening	500
	Total	11,268

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

- 16.The industry shall monitor the presence of chlorides, copper, salinity, and temperature in the outlet of desalination plants.
- 17.The industry shall segregate the effluents into above streams as mentioned in outlets for discharge of effluents. The above effluents shall be stored in above ground collection tanks separately.
- 18.All the units of the treatment system shall be impervious to prevent ground water pollution. The industry shall ensure that units of treatment system shall be above the ground level.
- 19.The industry shall properly operate and maintain digital flow meters with totalisers at the inlet and outlet of ETP and connect to APPCB website.
- 20.The industry shall construct separate storm water drains. No effluents shall be discharged in to the storm water drains.
- 21.The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
- 22.Effluents shall not be discharged onland or any water bodies or aquifers under any circumstances. Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.
- 23.The industry shall carryout Bio-assay testing facility. If it is found the effluents are not confirming the prescribed standards, the effluents shall be taken back to the treatment system to provide suitable treatment to achieve the prescribed standards.

The industry shall furnish the compilation report of bioassay test results with type of fish and sizes tested, to the Regional office / Board office once in every six months.

24. The industry shall maintain online TOC online analyzer and flow meters in the marine pipeline to verify the quality and quantity of effluents discharged through pipeline. The industry shall maintain the online DO Monitoring equipment in the aeration tank properly and record the values in the log book.

AIR POLLUTION:

25. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate matter	30 mg/Nm ³
	SO ₂	600 mg/Nm ³
	NO _x	300 mg/Nm ³
4	HCl	35 mg/Nm ³
	NH ₃	30 mg/Nm ³
	Sulphuric acid mist	50 mg/Nm ³
	Chlorine	15 mg/Nm ³
Tank farm vents	HCl	35
	NH ₃	30
	Chlorine	15
	Benzene	5
	Toluene	100
	Acetonitrile	1000
	Dichloromethane	200
	Xylene	100
	Acetone	2000

26. The industry shall ensure compliance with ambient air quality standards of PM₁₀ - 100 micro grams/ m³; PM_{2.5} - 60 mg/ m³; SO₂ - 80 micro grams/ m³; NO_x – 80 micro grams/m³, (day average standards).

The industry shall comply with National Ambient Air Quality Standards stipulated in CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 and also the

Noise standards: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

27. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R. 804(E), dated 03.11.2022 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

28. The industry shall install and maintain energy meter to air pollution control equipments connected to boilers and maintain daily records.

29. The industry shall install multi stage scrubber for scrubbing of process emissions at all emission sources. The industry shall maintain online pH meters to the scrubbers with auto recording facility and same connected to APPCB website. The details of chemicals consumption used in the scrubber shall be recorded & kept accessible for the inspecting officials of the Board.

30. The evaporation losses in solvents shall be controlled by taking suitable measures, which include:

- i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
- ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
- iii. Closed centrifuges be used due to which solvent losses are reduced drastically.
- iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
- v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
31. The industry shall not use odour causing substances such as Mercaptan or cause odour nuisance in the surroundings.
32. The industry shall maintain multi gas detectors (such as NH₃ and other toxic gases) with data loggers at production block and main gate to know the concentrations in the ambient air in the factory premises.

GENERAL:

33. The industry shall dispose the treated waste water through common marine outfall after obtaining CTO of the Board.
34. The industry shall use electricity shall be used for captive consumption only and shall not use for commercial purpose.
35. The industry shall comply with the tolerance limits mentioned in MoEF notification dated 09.07.2009 and MoEF & CC notification vide G.S.R. 541(E) dt. 06.08.2021 for Bulk Drug and Formulation (Pharmaceutical).
36. The industry shall maintain the elevated concrete platform for storing all the drums containing chemicals / residues / mixed solvents / wastes to prevent ground water contamination.
37. The industry shall maintain dyke wall with leachate collection pit to Hazardous waste storage shed.
38. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - ii. Quantity of Effluents generated, treated, recycled/reused and disposed through marine out fall.
 - iii. Log Books for pollution control systems.
 - iv. Characteristics of effluents and emissions.
 - v. Hazardous/non hazardous solid waste generated and disposed.
 - vi. Inspection book.
 - vii. Manifest copies of effluents / hazardous waste.
 - i. Daily production details.
39. Thick green belt should be developed covering an area of minimum 33% of the total area, without disturbing existing green belt. Action plan to comply with this condition shall be submitted to the Board.
40. The industry shall comply with the Standard Operating Procedure (SoP) and Checklist of Minimal Requisite Facilities for Utilization of Spent Solvent for Recovery of Solvent specified for Solvent Recovery Units issued by CPCB from time to time. The total cumulative losses of solvents shall not be more than 5% of the solvent on annual basis from storage inventory.
41. The industry shall comply with SoPs issued by CPCB time to time for all the wastes.
42. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.
43. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.
44. The industry shall comply with the Regulation of Persistent Organic Pollutants Rules, 2018 notified by the MoEF & CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to

manufacturer, trade, use, import and export:

- ii. Hexabromobiphenyl,
 - iii. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE),
 - iv. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE),
 - v. Pentachlorobenzene,
 - vi. Hexabromocyclododecane and
 - vii. Hexachlorobutadine.
 - i. Chlordecone,
45. The industry shall renew the PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Srikakulam on yearly base.
46. The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order
47. The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.
48. The industry shall comply with the conditions stipulated in the EC order dated 29.07.2021 and CTE order dt 12.01.2022.
49. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
50. The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.

Special conditions:

51. The industry shall possess a valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.
52. The industry shall maintain valid PESO license.
53. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
54. The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
55. The industry shall carry out calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
56. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
57. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
58. The industry shall submit the copy of the safety audit report and On-Site / Off Site

Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
14. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
15. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste,

recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

16. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

**M/s. Lyfius Pharma Private Ltd. (LPPL),
(formerly M/s. Aurobindo Antibiotics Private Limited),
Sy.No.350, 351, 353, 354-358, 361-375, 380-382,
A.V. Nagaram (V), Kakinada SEZ area,
Thondangi (M), Kakinada District.**